BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH AT NEW DELHI.

ORIGINAL APPLICATION No. 666 of 2024

IN THE MATTER OF: -

Shri Om Prakash & ors. …….. **Applicants**

Versus

State of H.P. & Ors. ……..…… **Respondents**

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RESPONDENT NO.3

Additional District Magistrate,
Una, District Una (H.P.)

THROUGH:

DATE: 17.05.2025
PLACE: NEW DELHI

SANYA KAUSHAL
(ADVOCATE)
FOR STATE OF H.P
D-7794/2017
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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI.
ORIGINAL APPLICATION No. 666 of 2024

IN THE MATTER OF: -

Shri Om Prakash & ors. …….. **Applicants**

460
17/05/25

NOTARY (INDIA) Dharam Singh Advocate Regd. No. 71 Sub Divn. Una Valid Upto 30/05/2027 GOVT. OF H.P.

Versus

State of H.P. & ors. …..…… **Respondents**

Additional District Magistrate,
Una, District Una (H.P.)

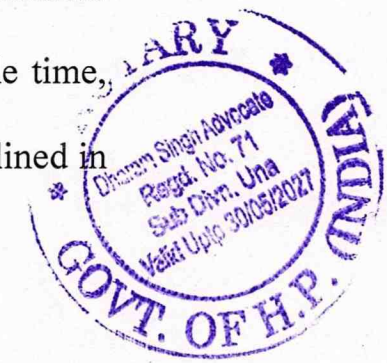
AFFIDAVIT IN SUPPORT OF FRESH SUPPLEMENTARY REPORT SUBMITTED BY THE JOINT COMMITTEE IN COMPLIANCE OF THE ORDER DATED 02.04.2025 PASSED BY THIS HON'BLE TRIBUNAL IN ORIGINAL APPLICATION NO. 666 OF 2024 TITLED AS SHRI OM PRAKASH & ORS. VERSUS STATE OF H.P. & ORS.

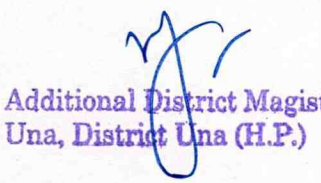
MOST RESPECTFULLY SHOWETH

1. That I, Mahendra Pal Gurjar S/o Shri Nathu Lal Gurjar, aged 31 years, permanent resident of Village and Post Office Gyangarh, Tehsil Karera, District Bhilwara, Rajasthan - 311804 presently, posted as Additional Deputy Commissioner – cum – Additional District Magistrate Una, District Una (H.P.) do hereby solemnly affirm and state as under:-

2. That the deponent is one of the members of the Joint Committee constituted by this Hon'ble Tribunal vide order dated 03.07.2024 and is well versed with the facts of the case and accordingly competent and duly authorized to swear upon the instant affidavit.

3. That the aforesaid Original Application was listed before this Hon'ble Tribunal on 02.04.2025 and this Hon'ble Tribunal, after hearing the matter for a considerable time, was pleased to pass the following directions, as outlined in paragraphs 3 & 4 of the order:-





"*3. Para 3.3 of the above report reveals that both units were not functioning at the time of inspection, therefore, the source emission, ambient air quality and noise monitoring could not be done by the Joint Committee.*

4. Learned Counsel for the State seeks four weeks' time to conduct the fresh inspection by the Joint Committee and file a fresh supplementary report. In the fresh report, the Joint Committee will disclose the source from where the respondents' stone crushers are getting raw materials. "

4. That the Respondent State submits that, in compliance with the directions issued by this Hon'ble Tribunal, the

Joint Committee constituted by this Hon'ble Tribunal vide order dated 03.07.2024, conducted a fresh joint inspection of the site in question on 25th & 26th April, 2025. The said Joint Committee has thereafter submitted its fresh supplementary joint inspection report, which is annexed hereto as **Annexure R-I** for the esteemed perusal of this Hon'ble Tribunal.

NOTARY
Dharam Singh Advocate
Regd. No. 71
Sub Divn. Una
Valid Upto 30/05/2027
GOVT. OF H.P. (INDIA)

5. That the present compliance report may kindly be taken on record. The answering Respondent further craves the leave of this Hon'ble Tribunal to place additional documents on record, if required, and make detailed submissions at the time of hearing.

6. That, in view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may graciously accept and take on record the fresh supplementary joint inspection report submitted by the Joint Committee constituted by this Hon'ble Tribunal vide order dated 03.07.2024.

Additional District Magistrate,
Una, District Una (H.P.)

DEPONENT

VERIFICATION:

I, the above-named deponent, do hereby verify that I have read and understood the contents of the above Affidavit, and that the same are true and correct to the best of my knowledge and belief. No part of the same is false, and nothing material has been concealed therefrom. Verified at Una on this 17th day of May, 2025.

NOTARY
Dharam Singh Advocate
Regd. No. 71
Sub Divn. Una
Valid Upto 30/05/2027
GOVT. OF H.P. (INDIA)

DEPONENT

Additional ... Magistrate,
Una, District Una (H.P.)

Certified that this ...
is presented for attestation by Sh. Mahendra Pal
S/o. ... Nathu Lal ... Gurjar
of vill. ... Ajargarh ... District Bhilwara
and who is identified by Sh. ...
or who is personally known to me as is entered
at serial 960 on date 17/05/25
time at ... (place)

NOTARIAL

NOTARY
Dharam Singh Advocate
Regd. No. 71
Sub Divn. Una
Valid Upto 30/05/2027
GOVT. OF H.P. (INDIA)

ATTESTED

NOTARY

Fresh Supplementary Report of the Joint Committee in the matter of OA No. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 02/04/2025.

1. **Background and Orders of Hon'ble National Green Tribunal:**

The matter is related to two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree ShreeRudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

The Joint Committee constituted in the above matter submitted a progress report on 09/09/2024 which was considered by Hon'ble NGT on 12/09/2024. In compliance to the Hon'ble NGT Order dated 12/09/2024, the Joint Committee submitted a Supplementary Report on 05/12/2024 (**Annexure-1**). After considering the supplementary report of the Joint Committee on 02/04/2025, it was observed and directed by Hon'ble National Green Tribunal vide order dated 02/04/2025 (**Annexure-2**), as follows:

Para 03: *Para 3.3 of the above report reveals that both units were not functioning at the time of inspection, therefore, the source emission, ambient air quality and noise monitoring could not be done by the Joint Committee.*

Para 04.*Learned Counsel for the State seeks four weeks time to conduct the fresh inspection by the Joint Committee and file a fresh supplementary report. In the fresh report, the Joint committee will disclose thesource from where the respondents stone crushers are getting raw materials.*

2. **Findings of the Joint Committee in compliance of the Orders of Hon'ble NGT dated 02/04/2025:**

The Joint Committee conducted a sitevisit on 25/04/2025 for undertaking the following activities in compliance to directions of Hon'ble NGT:

i. Verification of the compliance of Environmental Guidelines for stone crushers issued by CPCB in June, 2023, under operational conditions.
ii. Source Emission Monitoring of both the Stone Crushers namely i) M/s. Thakur Enterprises (Unit IV) and ii) M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.
iii. Ambient air quality monitoring in the nearby agricultural field located adjacent to the Stone Crushers.

iv. Noise monitoring as per standards prescribed under Noise Pollution (Regulation & Control) Rules, 2000.

v. Verification and Disclosing the Source from where the respondents' stone crushers are getting raw materials.

2.1. Verification of the compliance of Environmental guidelines for stone crushers issued by CPCB in June, 2023 under operational conditions:

The stone crushers were made operational after the Joint Committee reached at site on 25/04/2025. The status of the compliance of the environmental guidelines of CPCB with regard to pollution control measures by M/s. Thakur Enterprises, as verified by the Joint Committee is given in Table 1. The Photographs taken by the Joint Committee are given in **Annexure-3**.

Table 1: Compliance of Pollution Control Measures by M/s. Thakur Enterprises, Unit IV, Respondent No. 10

S.No.	Fugitive Emission Source Locations/Particulars	Checklist/requirement for of Environmental guidelines	Status of Compliance as on 25/04/2025, as verified by the Joint Committee
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points,	Water sprinklers installed with adequately designed nozzles.	**Complying.** *Sprinklers provided.*
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying.** MS/GI enclosures provided.
3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	**Complying.** *Dry extraction cum bag filter alongwith cyclone installed.*
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	**Complying.** *Conveyor belts have been covered.*
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	**Complying.** *Telescopic chutes provided*
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	**Complying.** *Wind breaking walls provided.*

7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	**Complying.** The roads within the premises have been line with concrete blocks.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Complying**. Rotating water sprinklers provided.
9.	Green belt	Plantation of 2-3 rows of tall trees aroundthe periphery of crusher	Two rows of plants provided on three sides.
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	CCTV Cameras provided at the entrance and the exist.
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	**Complying.** Jaw shed is covered. Noise monitoring conducted and the unit was found compliant.
12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Nozzles are interlocked with main energy supply of the crushing Unit.
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	Approach road leading to the Stone Crushed has been paved with concrete blocks and gravels. Tankers with spray nozzles have been provided for dust suppression.

14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	**Complying.** The permission from the Himachal Pradesh Ground Water Authority has been obtained (**Annexure-4**)
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	**Complying.** Sedimentation tank provided
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	**Complying.** Silt was found be removed and stored at site.

The status of the compliance of the environmental guidelines of CPCB with regard to pollution control measures by M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11), as verified by the Joint Committee is given in Table 1. The Photographs taken by the Joint Committee are given in **Annexure-5**.

Table 2: Compliance of Pollution Control Measures by M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

S.No.	**Fugitive Emission Source Locations/Particulars**	**Checklist/requirement for compliance of Environmental guidelines**	**Status of Compliance as on 25/04/2025, as verified by the Joint Committee**
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points.	Water sprinklers installed with adequately designed nozzles.	**Complying.** *Sprinklers provided.*
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	**Complying.** MS/GI enclosures provided.

3.	Secondary, Tertiary crushers and Screener.	Dry extraction cum bag filter followed by cyclone.	**Complying**. *Dry extraction cum bag filter alongwith cyclone installed.*
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material.	Covering of Conveyor belts.	**Complying.** *Conveyor belts have been covered.*
5	At discharge points.	Flexible Telescopic chute from top of discharge point to the ground level.	**Complying**. *Telescopic chutes provided*
6	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall.	**Complying**. *Wind breaking walls provided.*
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled.	The roads within the premises have been lined with concrete blocks.
8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling System/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission resuspension	**Complying**. Rotating water sprinklers provided.
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	Two rows of plants provided on three sides.
10.	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	CCTV Cameras provided at the entrance and the exist.
11.	Jaw Shed	The stone crushing unit shall be provided with acoustic enclosure near jaw sheds and shall be properly designed and approved by the State Pollution Control Board.	**Complying.** Jaw shed is covered. Noise monitoring conducted and the unit was found compliant.

12.	Spray Nozzle System	The water mists spray nozal system shall be interlocked with stone crushing unit main energy supply and water supply meter.	Nozzles are interlocked with main energy supply of the crushing Unit.
13.	Approach Roads	All approach roads and ramps shall be properly paved so that it does not lead to dust pollution.	The approach road leading the plant is common with M/s Thakur Stone Crusher and has been paved with concrete blocks and gravels. Tankers with spray nozzles have been provided for dust suppression.
14.	Ground water usage	The crusher units using ground water shall register their ground water abstraction structures with the State Ground Water Authority under the H.P. Ground Water (Regulation & Control of Development and Management) Act, 2005. The process is online at emerginghimachal.gov.in	**Complying.** The permission from the Himachal Pradesh Ground Water Authority has been obtained (**Annexure-6**)
15.	Washing Plant	In case of stone crusher units with washing plants, the sedimentation tanks commensurate to the plant's capacity needs shall be built immediately so that effluents are not drained in the open directly which ultimately feeds the river.	**Complying.** Sedimentation tank provided and was in operation at the time of inspection.
16.	Sedimentation tank.	In that case, the effluents from sedimentation tank shall be treated and the usable raw material such as silt, soil shall be reused in field, road construction, brick making etc.	**Complying**. Silt was found be removed and stored at site.

2.2. Source Emission, Ambient Air Quality and Noise Monitoring:

The photographs showing monitoring locations are attached as **Annexure-7**.

2.2.1. Source Emission Monitoring of both the Stone Crushers namely i) M/s. Thakur Enterprises (Unit IV) and ii) M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

Source emission monitoring of both the stone crushers was carried out on 25/04/2025 & 26/04/2025 over the period of two days in the downwind directions of Crushing machinery, with the assistance of HPPCB Laboratory, Regional Office, Una. The copy of the analysis reports as received from HPPCB Laboratory, RO, Una are attached as **Annexure-8** and the analysis results are summarized in the **Table 3 and Table 4**.

Table 3: Source emission monitoring results for M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II

S. No.	Report No.	Location/Sampling Point	Date of Sampling	Results SPM,µg/m^3	Permissible limit as per Schedule I of EP Rules, 1986 SPM,µg/m^3
1	15621146/A-17510	Downwind of Crushing Machinery of M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II	25/04/2025	564.47	600
2	15620423/A-17512		26/04/2025	483.35	600

Table 4: Source emission monitoring results for M/s Thakur Enterprises Unit IV

S. No.	Report No.	Location/Sampling Point	Date of Sampling	Results SPM, µg/m^3	Permissible limit as per Schedule I of EP Rules, 1986 SPM, µg/m^3
1	15622268/A-17514	Downwind of Crushing Machinery of M/s Thakur Enterprises Unit IV	25/04/2025	567.03	600
2	15621005/A-17511		26/04/2025	578.35	600

The Source emission monitoring results in terms of suspended particulate matter varied between 567 to 578 µg/m^3 and 483-564 µg/m^3 for of M/s Thakur Enterprises Unit IV and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II respectively. Both the Stone Crushing Units were found to be complying with the 600 µg/m^3 limit of SPM prescribed by MoEF&CC in Schedule I of EP Rules, 1986 for Stone Crushers.

2.2.2. Ambient Air Quality Monitoring:

It was alleged in the original application by the applicant that the operation of stone crushers is causing dust, which is damaging crops in the nearby fields. Therefore, ambient

air quality monitoring was carried out in the agriculture filed adjacent to stone crushers for PM 10 parameter, for 02 consecutive days, as specified in National Ambient Air Quality Standards (NAAQS). The analysis reports as received from HPPCB Laboratory, Regional Office, Una are attached as **Annexure-9** and the results are summarized in **Table -5**.

Table 5: Results of Ambient Air Quality Monitoring.

S. No.	Report No.	Location/Sampling Point	Date of Sampling	Results PM_{10},µg/m^3 (24 hourly)	Permissible limit (24 hourly) prescribed in NAAQS for PM_{10}, µg/m^3
1	15622034/A-17504	Lat.-31.452121, long.-76.236834 near Tubewell area in agricultural field located adjacent to the Crusher Units' site	25/04/2025	78.78	100 µg/m^3; 24 hourly values should not exceed on two consecutive days of monitoring.
2	15620133/A-17508		26/04/2025	119.79	

PM_{10} concentration in the ambient air when monitored in the agriculture field adjacent to the Stone Crushers' site varied between 78.78 to 119.79 µg/m^3. As per National Ambient Air Quality Standards (NAAQS), 24 hourly values should not exceed the limit of 100 µg/m^3on two consecutive days of monitoring and therefore the monitored values of PM_{10} parameter, for consecutive days were found to be within the limits prescribed in NAAQS.

2.2.3. Noise monitoring:

The Noise monitoring was carried out at 03 corners of boundary of the Stone Crushing units and also at nearby residential areas. The results of monitoring as provided by HPPCB Laboratory, Regional Office are enclosed as **Annexure-10.**The results of monitoring for M/s Shree Shree Rudra Stone crusher & Screening Plant Unit II, near Residential area are summarized in **Table 6, Table 7** and **Table 8** respectively.

Table 6: Noise monitoring results for M/s Shree Shree Rudra Stone crusher & Screening Plant Unit II

S. No.	Location	Location/Sampling Point	Date of Sampling	Results (dBA)	Base line data Collected on 22/11/2024 under non-operational condition.	Permissible limit (day time-Industrial Area) as per Noise Pollution (Control & Regulation) Rules, 2000 (dBA)

1	Corner 1	03 corners of the boundary of M/s Shree Shree Rudra Stone crusher & Screening Plant Unit II	25/04/2025	72.9	49.7	75
2	Corner 2		25/04/2025	74.4	45.8	75
3	Corner 3		25/04/2025	65.4	40.6	75

Table 7: Noise monitoring results for M/s Thakur Enterprises Unit IV

S. No.	Location	Location/Sampling Point	Date of Sampling	Results (dBA)	Base line data Collected on 22/11/2024 under non-operational condition.	Permissible limit (day time-Industrial Area) as per Noise Pollution (Control & Regulation) Rules, 2000 (dBA)
1	Corner 1	03 corners of the boundary ofM/sThakur Enterprises Unit IV	25/04/2025	69.9	41.8	75
2	Corner 2		25/04/2025	67.7	44.9	75
3	Corner 3		25/04/2025	59.8	41.4	75

Table 8: Noise monitoring results for nearby residential area

S. No.	Co-ordinates	Location/Sampling Point	Date and time of Sampling	Results (dBA)	Permissible limit (day time-Residential Area) as per Noise Pollution (Control & Regulation) Rules, 2000 (dBA)
1	31.454453152346233, 76.23107074737017	Nearby Residential area of Village Dharampur, at aerial distance of 600 meters approx. from the Stone Crushers.	25/04/2025 at 05:24 PM (day time)	54.3	55
2			25/04/2025 at 11:31 PM (night time)	43.8	45

Noise levels in the industrial premises of both the stone crushers were found to be within the prescribed limit of 75 dBA for day time as specified in Noise Pollution (Control & Regulation) Rules, 2000. The stone crushers are not permitted to operate during night time after 10 PM.*The noise monitoring results in the residential area as per results received from HPPCB Laboratory, RO, Una were found to be varying between 54.3 dBA and 43.8 dBA for day time and night time respectively, which were found to be within limits of 55 dBA and 45 dBA prescribed for day time and night time respectively in Noise Pollution (Control & Regulation) Rules, 2000.*

2.4 Source of Raw material

Whereas, in the orders dated 02/04/2025 passed by the Hon'ble NGT in OA No. 666/2024, it has been directed that "*the Joint committee will disclose the source from where the respondents stone crushers are getting raw materials.*"

Accordingly, both stone crushers and the Mining Officer, Una were asked by the Joint Committee to provide the details of day wise material procured along with source of raw material w.e.f 25/04/2025 to 15/05/2025.

The Mining Officer, Una, Distt (Una) HP vide his office letter No. Udyog(BHU)-Laghu-UNA-848 dated 09/05/2025 (**Annexure-11**) has informed that the raw material by both the Stone Crushing Units have been procured from the other two Stone crushers of the District Una owned by the Respondent No. 11 in this matter namely Shree Shree Rudra Stone Crusher for operating the plant during the visit of Joint Committee on 25-26th April 2025. The details of the raw material procured by the two stone crushers as verified through bills and communicated to the Joint Committee vide letter dated 09/05/2025, alongwith Source of Raw material is summarized in **Table 9**.

Table 9: Source of Raw material procured for operating stone crushers duding visit of the Joint Committee

S. No	Name & Address of Stone Crusher	Quantity of Material Procured	Details of Stone Crusher from Where the Material is Procured	Details of Mineral Concession from Where the Material is Procured
1	Sh. KapilSharmaProp. M/s Shree ShreeRudra Stone Crusher Unit-II,VPO Dharampur, Tehsil Haroli, District Una HP	400 MT	M/s Shree Rudra Stone Crusher, VPO Oel, Tehsil Ghanari, District Una HP	Khasra no 4791, 4796, 4797, 4802, 4800, 4801, 4803 Badoh measuring 02-20-22 Hectares in mauza&MohalBadoh, Tehsil Ghanari, District Una H.P in favour of M/s Shree Rudra Stone Crusher, Village & PO Ghanari for the period of 10 years (20-07-2024 to 02-08-2033).Environmental clearance: HPSEIAA/2022/986 dated 26.06.2024

2	M/s Thakur Enterprises Unit-IV(Proprietor ShriRajinder Singh s/o Shri Kashmir Singh),VPO Dharampur, Tehsil Haroli, District Una HP	575 MT	M/s Rudra Crusher, VPO Basal, Tehsil Una, District Una (H.P.)	Khasra no 2561, 2562, 2563, 2564, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2566, 2567, 2568, 2577, 2578, 2580, 2581Measuring 04-81-31 Hectares in mauza&MohalIspur, Tehsil Una, District Una H.P in favour of Sh. Raman Kumar S/o Sh. Dharampal V&PO Ispur, Tehsil Una, District Una (H.P) for 10 years (26.08.2016 to 25.08.2026).Environmental clearance: HPSEIAA/2015/389-M/s Rudra Stone Crusher /2022-820-827 dated 15.02.2023

The details of raw material procured during the period from 25/04/2025 to 15/05/2025 as provided by the respective stone crushing Units to the HPPCB, Regional Officer Una revealed that:

1. **M/s Thakur Stone Crusher Unit IV (Respondent No. 10) has procured the raw material as per following details during 25/04/2025 to 15/05/2025 (Annexure-12):**

i) 575 MT raw material from M/s Rudra Stone Crusher, VPO Basal, Tehsil Una, District Una (H.P.), a stone crusher located at another location in the same District Una.

ii) 2020 MT raw material has been transferred from another Stone Crushing Unit namely M/s Thakur Enterprises Unit II, VPO Kuthiari Distt. Una owned by Respondent No. 10 (M/s Thakur Stone Crusher Unit IV) located at another location in the same District.

iii) The bills against the above procurement are yet to be verified by the Mining Officer, Una

iv) The examination of the above details indicates that M/s Thakur Stone Crusher Unit IV (Respondent No. 10) is operating at a capacity of 144 MT/day, which is equivalent to approx. 80% of the capacity for which Consent to Operate has been granted by HPPCB.

v) M/s Thakur Stone Crusher (Respondent No. 10) has made compliance to the conditions of Environmental Clearance regarding installation of ambient air quality monitoring station and green belt (Photographs attached as **Annexure-13**), but mining of the raw material from its own Mining Lease has not yet started.

2. M/s. Shree Shree Rudra Stone crusher & Screening Plant, Unit II (Respondent No. 11) has procured the raw material as per following details during 25/04/2025 to 15/05/2025 (Annexure-14):

i) 900 MT Raw material from M/s Shee Rudra Crusher Unit-II, Village Ram Nagar, PO-Gagret & Tehsil Ghanari, District Una (H.P.), a stone crusher owned by Respondent No. 11 i.e M/s Shree Shree Rudra Stone crusher & Screening Plant Unit II located at another location in the same District Una.

ii) The bills against the above procurement are yet to be verified by the Mining Officer, Una

iii) The examination of the above details indicates that M/s. Shree Shree Rudra Stone crusher & Screening Plant, Unit II (Respondent No. 11)is operating at a capacity of 50 MT/day, which is equivalent to approx. 25% of the capacity for which Consent to Operate has been granted by HPPCB.

iv) M/s. Shree Shree Rudra Stone crusher & Screening Plant, Unit II (Respondent No. 11)has made compliance to the conditions of Environmental Clearance regarding installation of ambient air quality monitoring station and green belt (Photographs attached as **Annexure-15**), but mining of the raw material from its own Mining Lease has not yet started.

Prayer:

It is humbly prayed that the findings of the Joint Committee regarding status of compliance of the Environmental Guidelines for stone crushers, compliance of source emission standards, noise emission standards, ambient air quality as on 25/04/2025 and Source of raw material as on 15/05/2025 may kindly be considered and taken on record.

Mahendra Pal Gurjar, IAS
Additional Deputy Commissioner Una
District Una (HP)

17/05/25

Er. Parveen Kumar
Regional Officer
H.P. State Pollution Control Board
HPSPCB, Una (HP)
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Dr. Narender Sharma
Regional Director
CPCB Regional Directorate, Chandigarh

Date: May 17, 2025

Supplementary Report of the Joint Committee in the matter of OA NO. 666/2024; Om Prakash & Ors Vs State of HP, in compliance to the orders of Hon'ble National Green Tribunal dated 12/09/2024.

1. **Background and Orders of Hon'ble National Green Tribunal:**

The matter is related to two Stone crushers namely M/s. Thakur Enterprises (Unit IV) and M/s. Shree Shree Rudra Stone crusher & Screening Plant (Unit II) at Village Dharampur, Tehsil Haroli. District Una, H.P.

The Hon'ble National Green Tribunal by order dated 03.07.2024 (**Annexure-1**) had constituted a Joint Committee with a direction to the committee to visit the site, verify the factual position regarding dust suppression system installed and the pollution control measures taken by Respondents No. 10 and 11 and suggest remedial measures for prevention and control of air/dust pollution to guard against the adverse impact on agricultural land, crops, animals and farm workers.

The Joint Committee filed its progress report on 09.09.2024 (**Annexure-2**), seeking more time to complete the remaining activities in the post-monsoon season. The progress report of the Joint Committee was considered by Hon'ble NGT on 12/09/2024 and the following directions were issued to the Joint Committee, by Hon'ble National Green Tribunal vide order dated 12/09/2024 (**Annexure-3**):

Para 05. *In the last paragraph of the report, the Joint Committee has sought time to complete the remaining activities of inspection in post-monsoon season, i.e., November onwards which could not be completed due to the 6 ongoing rainy season. Hence, the Joint Committee is permitted to file the supplementary report by way of an affidavit at least one week before the next date of hearing.*

2. Action taken by the Joint Committee, to comply with the directions of Hon'ble NGT:

2.1.Site visit on 08/11/2024:

A meeting and site visit was held on 08.11.2024 by the Joint Committee at the stone crushers' site to decide the monitoring locations for emission monitoring, ambient air quality monitoring, noise monitoring and also to finalize the further course of action, for filing the supplementary report, in compliance to the directions of Hon'ble NGT issued vide order dated 12/09/2024. **It was observed that:**

- During the joint visit, **neither of the crushers was operational.**
- The representatives of the stone crushers informed that they have not yet received clearance from the HPPCB to resume operations, in compliance to the orders of the Hon'ble NGT dated 12/09/2024. It was directed by Hon'ble vide order dated 12/09/2024 that *"Respondent No. 2 (HPPCB) will ensure that Respondent No. 10 and 11 operate only by complying with all the norms"*
- It was informed that the HPPCB has yet to verify the compliance, as directed by the Hon'ble NGT, to ensure that the stone crushers operate only once the norms are met.

It was decided by the Joint Committee that:

i. Emission monitoring of both the stone crushers will be carried out as per standards notified by MoEF&CC.

ii. Ambient air quality monitoring will be carried out in the nearby agricultural fields and, if necessary, at specific locations, by associating the complainants during the monitoring process.

iii. Similarly, noise monitoring will also be carried out as per prescribed standards.

iv. The above monitoring will be carried out only when the stone crushers are in regular operation at full/optimum capacity.

v. HPPCB, RO, Una will inform the status of stone crushers with regard to regular operation at full/optimum capacity, in compliance to the directions of Hon'ble NGT issued vide order, to plan the monitoring.

vi. The Joint Committee will also complete the pending activities including visit the stone crushers' mining sites to verify compliance with the environmental clearance conditions related to pollution control measures.

It was observed that both the stone crushers have implemented dust control measures as specified in the CPCB Guidelines within the premises of the stone crushers . ***However, dust control measures are yet to implemented on the approach road leading to stone crushers. It was informed this approach road is under dispute due to demarcation pending with the Revenue Department.***

The minutes of meeting (MoM) of the Joint Committee are enclosed as **Annexure-4.**

A team of HPPCB Regional Office, Una also carried out inspection of both the stone crushers on 08/11/2024, to verify the compliance of the observations made by the Joint Committee in its progress report dated 09/09/2024. It was informed by HPPCB vide letter No. 1477-81 dated 14/11/2024 (**Annexure-5**) and letter No. 1482-86 dated 14/11/2024 (**Annexure-6**) that both the Units have complied with the guidelines prescribed for stone crushers by CPCB and the units has been permitted to operate the plant continuously. The copy of the report dated 14/11/2024 filed by HPPCB before Hon'ble NGT is enclosed as **Annexure-7.**

2.2.Site Visit dated 22/11/2024:

It was informed by HPPCB Regional Officer Una vide email dated 19/11/2024 , HPPCB RO, Una this office has arranged instruments required for the monitoring of process emissions, ambient air quality and noise monitoring. The site visit was accordingly fixed on 21st and 22nd November, for completing all the pending activities (**Annexure-8**).

However, on 20th November, 2024, another communication (**Annexure-9**) received from HPPCB Regional Officer, Una, informing that *"the above schedule of site visit by the Joint Committee was conveyed telephonically to both the stone crushers. However, both units have submitted letters in this office regarding request to extend the period of inspection at crushers citing certain reasons therein" The request for extension of the site visit was made by the Units for the following reasons:*

i) The unit has applied for permission of JCB, so the unit cannot do mining activity from executed mining lease.
ii) The route of the mining lease in under dispute due to demarcation pending by revenue department.
iii) The unit have not labour to run the stone crusher plant.

The letters received from the Units, as received from the HPPCB RO, Una are enclosed as **Annexure-10** and **Annexure-11**.

Taking a strong view of the fact that the Units are informed about the visit schedule of the Joint Committee, which are otherwise intended to be unannounced, to ensure that the factual status is reported accurately to the NGT, it was decided to continue with the site visit even if these Units are not operational.

Accordingly, the site visit was conducted on 22/11/2024 and it was a surprise to note that both the stone crushers were in operation with the minimum capacity, without any information to HPPCB Regional Officer, Una. **Therefore, emission and air quality could not be conducted since the monitoring is required to conducted during continuous operation and at optimum capacity, to get the representative results.**

2.3. Verification of the Compliance of the conditions of Environmental Clearance granted to both the stone crushers:

The Joint Committee visited the mining leases (both River Bed and Hill Slope), during site visit on 22/11/2024, to verify the compliance of the conditions of EC.

2.3.1. M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11)

The Unit has obtained i) Environmental Clearance (No. 928 dated 15/07/2021) for hill slope mining with validity upto 14/07/2026 and ii) Environmental Clearance (No. EC23B000HP120836 dated 19/05/2023) for river bed mining with validity up to 18/05/2028.

A copy of 06 monthly compliance reports for EC conditions for both the above stated mining lease areas were provided to the Joint Committee, which are enclosed as **Annexure-12** and **Annexure-13** respectively. ***Examination of the compliance report provided by the Unit indicated that compliance have been submitted with regard to stone crushers and not the mining lease areas.***

Both the mining lease areas were visited by the Joint Inspection Committee and following was observed:

- No mining activity was observed in hill slope mining lease area 0.5707 hectares situated in Mauza and Mohal Sainsowal, Tehsil Haroli, District Una (HP). **Photograph 1 & 2 of Annexure- 14**.

- No mining activities were observed in river bed mining lease area of 1-07-36 hectares situated in Mauza-Mohal Dharampur, Tehsil Haroli, District Una (HP).**Photograph 3 & 4 of Annexure- 15**

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

It was observed that the Project Proponent is yet to comply with these conditions, However, it was informed that these conditions will be complied with, before starting mining operations.

2.3.1. M/s. Thakur Enterprises Unit IV (Respondent No. 10)

The unit has obtained i) Environmental Clearance (No. EC23B001HP169251dated 19/05/2023) for river bed mining with validity upto 18/05/2028.

A copy of 06 monthly compliance reports for EC conditions for the above stated mining lease area was provided to the Joint Committee, which is enclosed as **(Annexure-16).** ***Examination of the compliance report provided by the Unit indicated that compliance have been submitted with regard to stone crushers and not the mining lease area.***

The mining lease areas were visited by the Joint Committee and it was observed that:

- No mining activity was observed to be carried out/started yet in hill slope mining lease area 2-22-85 hectares situated in Mauza and Mohal Gondpur Jaichand, Tehsil

Haroli, District Una (HP). The EC granted for the said mining lease has been declared invalid as it was granted by DEIAA in compliance to MOEFCC orders dated 28/04/2023.(**Annexure-17**).

- Mining activities were observed to be started recently as only minor mining was observed in the river bed mining lease area 2.9510 hectares situated in Mauza and Mauhal Badhera, Tehsil Haroli, District Una (HP). **Photograph 1 & 2 of (Annexure-18).**

The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:

i. The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.

ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

It was observed that the Project Proponent is yet to comply with these conditions, However, it was informed that these conditions will be complied with, before starting mining operations.

The Mining Department Una was requested to provide the details of mining carried out by both the Stone Crushers. As per information provided by the Mining Department vide letter No. 2329 dated 26/11/2024 (**Annexure-19**), ***none of these two Stone Crushing Units have carried out mining activities in their respective mining lease areas so far.***

Regarding source of huge quantity of raw material and the finished products lying in the premises, as observed by the Joint Committee during previous inspections and also reported in its earlier report, it was apprised by Mining Inspector Una that the raw material used by both the stone crushers was generated from the excavation activities during the construction work at the project sites.

2.4. Noise monitoring:

The Joint Committee conducted noise monitoring at three locations in each Stone Crushing unit under non-operational conditions, to collect base-line data for future reference and use. The Noise monitoring results are enclosed as **Annexure-20** and **Annexure-21** respectively.

3.0. Conclusion and Recommendations:

1. *It was observed that both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) have now complied with the observations made by the Joint Committee in its earlier report and guidelines specified for dust suppression and pollution control measures, within the premises of the Units.*

2. ***However, dust control measures are yet to implement on the approach road leading to stone crushers. It was informed this approach road is under dispute due to demarcation pending with the Revenue Department.*** *It is recommended that SPCB ensures the implementation of guidelines specified for dust suppression and pollution control measures, in the approach road, as well.*

3. ***The source emission, ambient air quality and noise monitoring of both the stone crushers could not be conducted by the Joint Committee, because both units were not functioning at the time of inspection despite the directions issued by HPSPCB to make the crushers fully operational.***

4. The base-line data of Noise monitoring, for future reference and use, has been collected by the Joint Committee.

5. ***No mining activities were observed at River bed and Hill Slope mining sites of the both the Units.*** As per information provided by the Mining Department, none of these two Stone Crushing Units have carried out mining activities so far. *Regarding source of huge quantities of raw material and the finished products lying in the premises, as observed by the Joint Committee during previous inspections and also reported in its earlier report,* ***it was apprised by Mining Inspector Una that the raw material used***

by both the stone crushers was generated from the excavation activities during the construction work at the project sites.

6. *The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:*

   i. *The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.*

   ii. *The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.*

It was observed that the Project Proponent is yet to comply with the above conditions, *However, it was informed that these conditions will be complied with, before starting mining operations. It is recommended that SPCB ensures the compliance of the conditions imposed in Environmental Clearance with special reference to hill slope mining.*

Additional Deputy Commissioner Una
Additional Deputy Commissioner
Una, District Una (H.P.)

Regional Officer
Regional Officer
H.P.S.P.C.B. Una (HP)
Distt. Una (H.P.)

05/12/2024

Scientist 'F',
CPCB Regional Directorate, Chandigarh

Item No. 18 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 666/2024
(I.A. Nos. 94/2025, 27/2025 & 28/2025)

Shir Om Prakash & Ors. Applicant(s)

Versus

State of HP & Ors. Respondent(s)

Date of hearing: 02.04.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Vishal Mahajan & Mr. Anil Kumar, Advs. for Applicant
Respondent Mr. Vaibhav Srivastava, AAG with Mr. Bhargava Ravikumar, Adv. for HP SPCB
Ms. Sanya Kaushal, Adv. for R - 1 to 3 & 9
Mr. Tarun Gupta & Mr. Sidhant Ranta, Advs. for R - 11 & 12

ORDER

1. In this Original application, the Tribunal is considering the issue of non-compliance of environmental norms by R -10 & 11 Stone Crusher Unit.

2. The Tribunal vide order dated 03.07.2024 had appointed the Joint Committee which had initially submitted the report dated 09.09.2024, wherein a request was made to complete the remaining inspection after monsoon and file a fresh report. The Joint Committee has now filed the reply along with an affidavit of Respondent No. 3. The Joint Committee has recorded the following conclusions and recommendations in the report:

> *"3.0. Conclusion and Recommendations:*
>
> *1. It was observed that both the stone crushers namely M/s. Thakur Enterprises Unit IV (Respondent No. 10) and M/s. Shree Shree Rudra Stone crusher & Screening Plant Unit II (Respondent No. 11) have now complied with the observations made by the Joint Committee in its earlier*

report and guidelines specified for dust suppression and pollution control measures, within the premises of the Units.

2. *However, dust control measures are yet to implement on the approach road leading to stone crushers. It was informed this approach road is under dispute due to demarcation pending with the Revenue Department. It is recommended that SPCB ensures the implementation of guidelines specified for dust suppression and pollution control measures, in the approach road, as well.*
3. *The source emission, ambient air quality and noise monitoring of both the stone crushers could not be conducted by the Joint Committee, because both units were not functioning at the time of inspection despite the directions issued by HPSPCB to make the crushers fully operational.*
4. *The base-line data of Noise monitoring, for future reference and use, has been collected by the Joint Committee.*
5. *No mining activities were observed at River bed and Hill Slope mining sites of the both the Units. As per information provided by the Mining Department, none of these two Stone Crushing Units have carried out mining activities so far. Regarding source of huge quantities of raw material and the finished products lying in the premises, as observed by the Joint Committee during previous inspections and also reported in its earlier report, it was apprised by Mining Inspector Una that the raw material used by both the stone crushers was generated from the excavation activities during the construction work at the project sites.*
6. *The following conditions have also been imposed in the Environmental Clearance issued to the stone crusher for hill slope and river bed mining as air pollution control measures, beside other conditions:*
   i The project proponent will install a minimum 03 ambient air quality monitoring stations with 01 in upwind and 02 in downwind direction.
   ii. The project proponent will develop green belt in 7.5-meter-wide safety zone all along the mine lease boundary as per guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease.

It was observed that the Project Proponent is yet to comply with the above conditions, However, it was informed that these conditions will be complied with, before starting mining operations. It is recommended that SPCB ensures the compliance of the conditions imposed in Environmental Clearance with special reference to hill slope mining."

3. Para 3.3 of the above report reveals that both units were not functioning at the time of inspection, therefore, the source emission, ambient air quality and noise monitoring could not be done by the Joint Committee.

4. Learned Counsel for the State seeks four weeks' time to conduct the fresh inspection by the Joint Committee and file a fresh supplementary report. In the fresh report, the Joint Committee will disclose the source from where the respondents' stone crushers are getting raw materials.

5. It will be open to the Counsel for the applicant also to file objection to the report of the Joint Committee, if he so desires.

6. So far as I.A. No. 27/2025 was filed for early hearing of I.A. No. 28/2025, with afflux of time, I.A. No. 27/2025 has become infructuous.

7. Learned Counsel for the applicant is directed to supply a copy of the I.A. No. 28/2025 and 94/2025 to the learned counsel for the respondents within one week. Response to these I.A. can be filed within two weeks thereafter.

8. List on 21.05.2025.

Prakash Shrivastava, CP

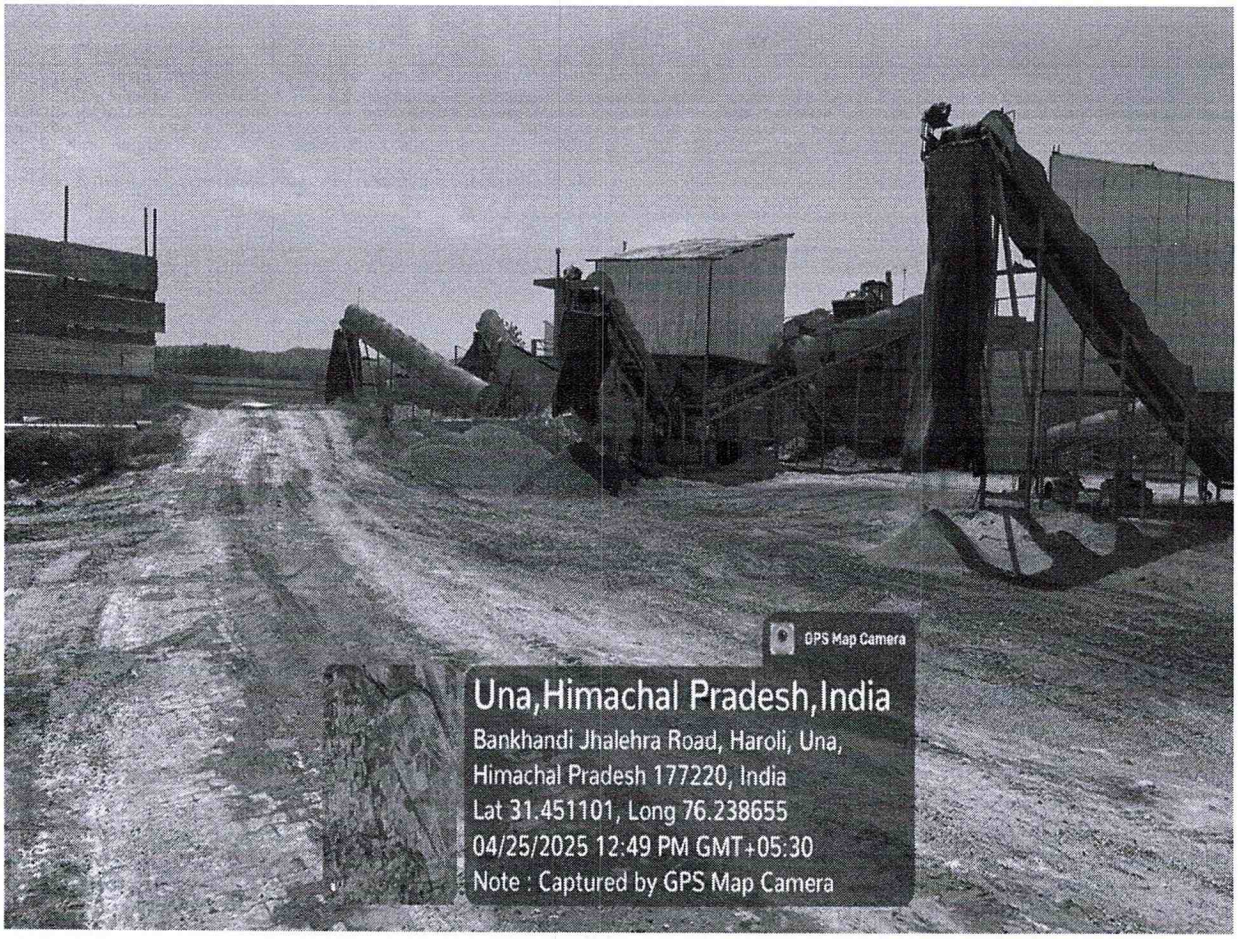
Sudhir Agarwal, JM

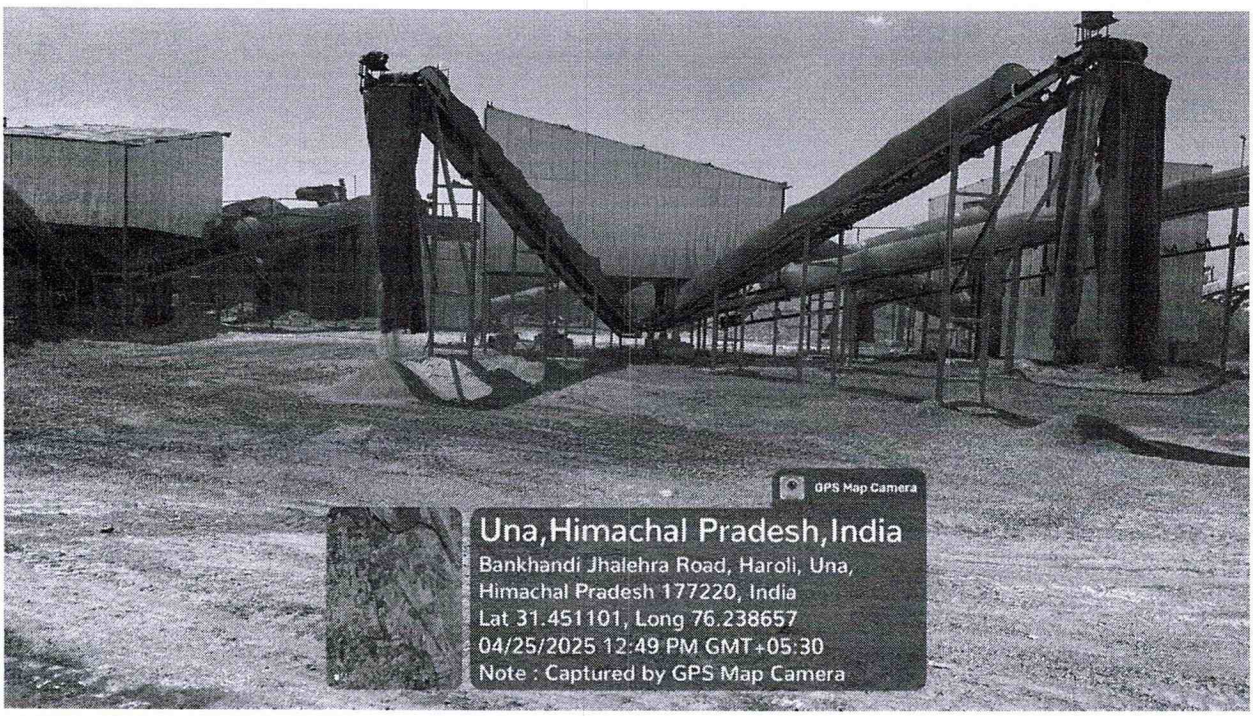
Arun Kumar Tyagi, JM

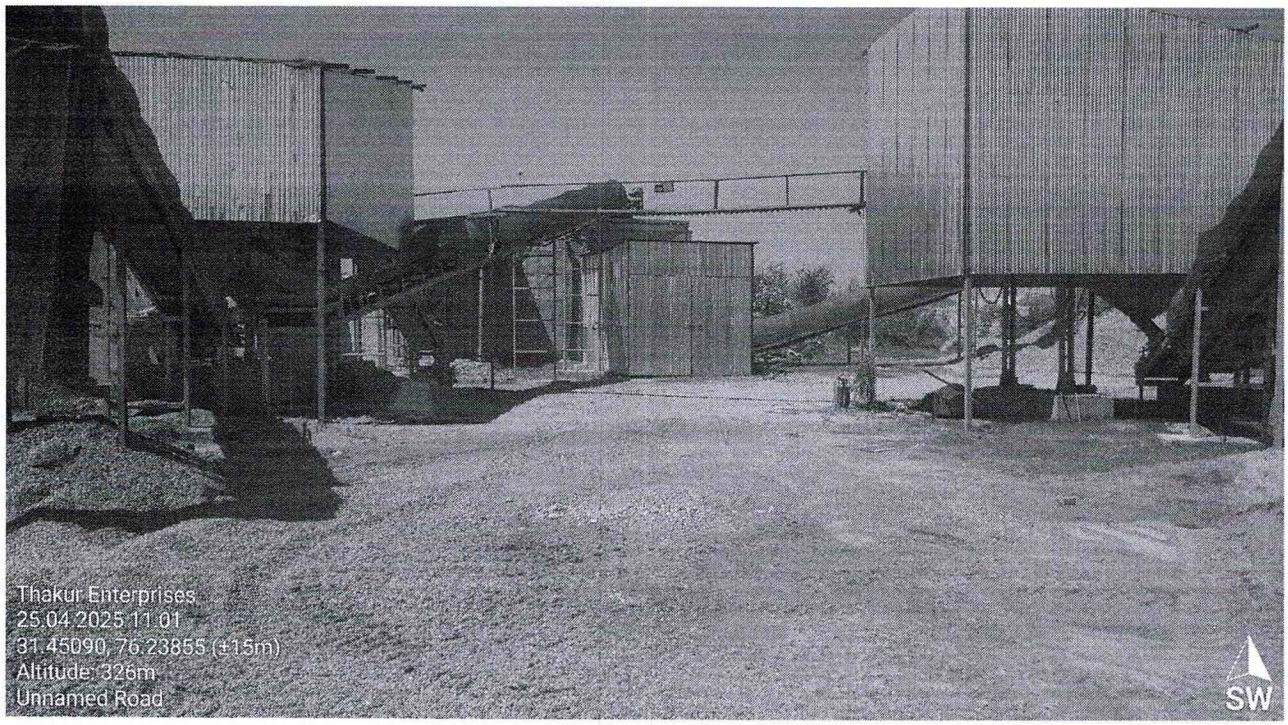
Dr. Afroz Ahmad, EM

April 02, 2025
O.A. No. 666/2024
HB..

Annexure-1030



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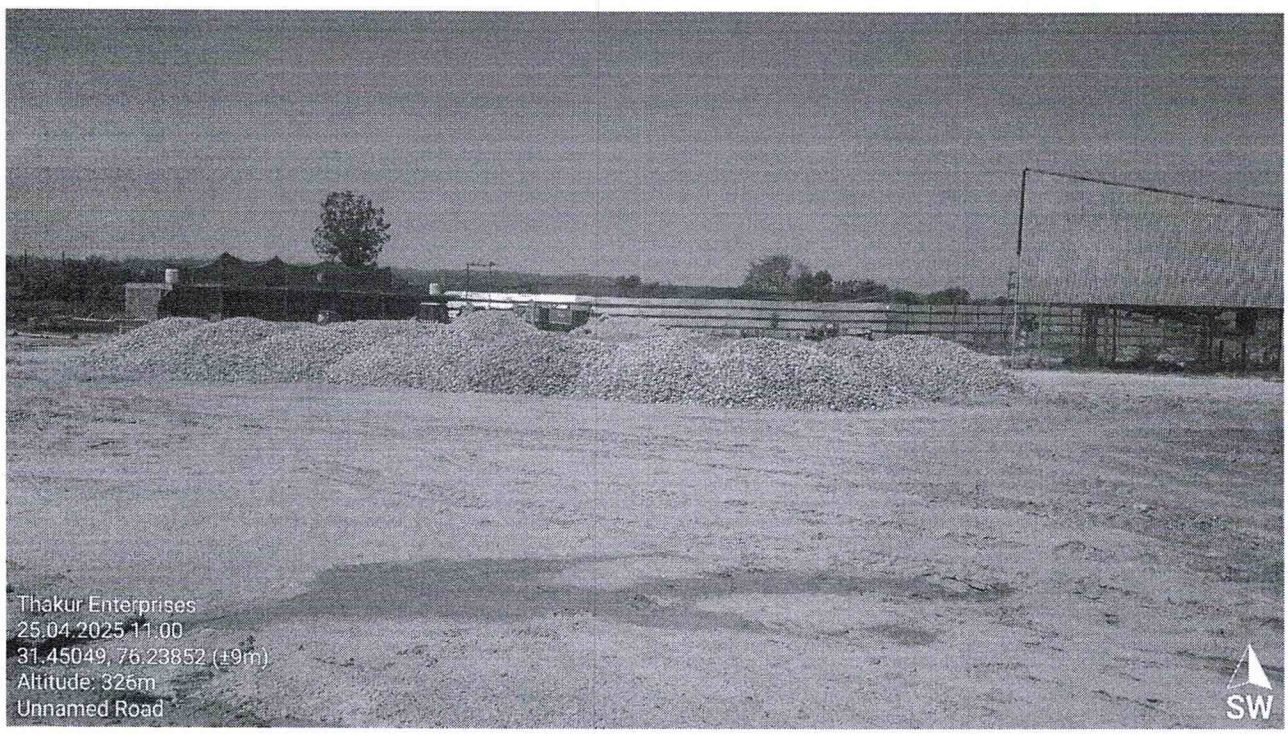
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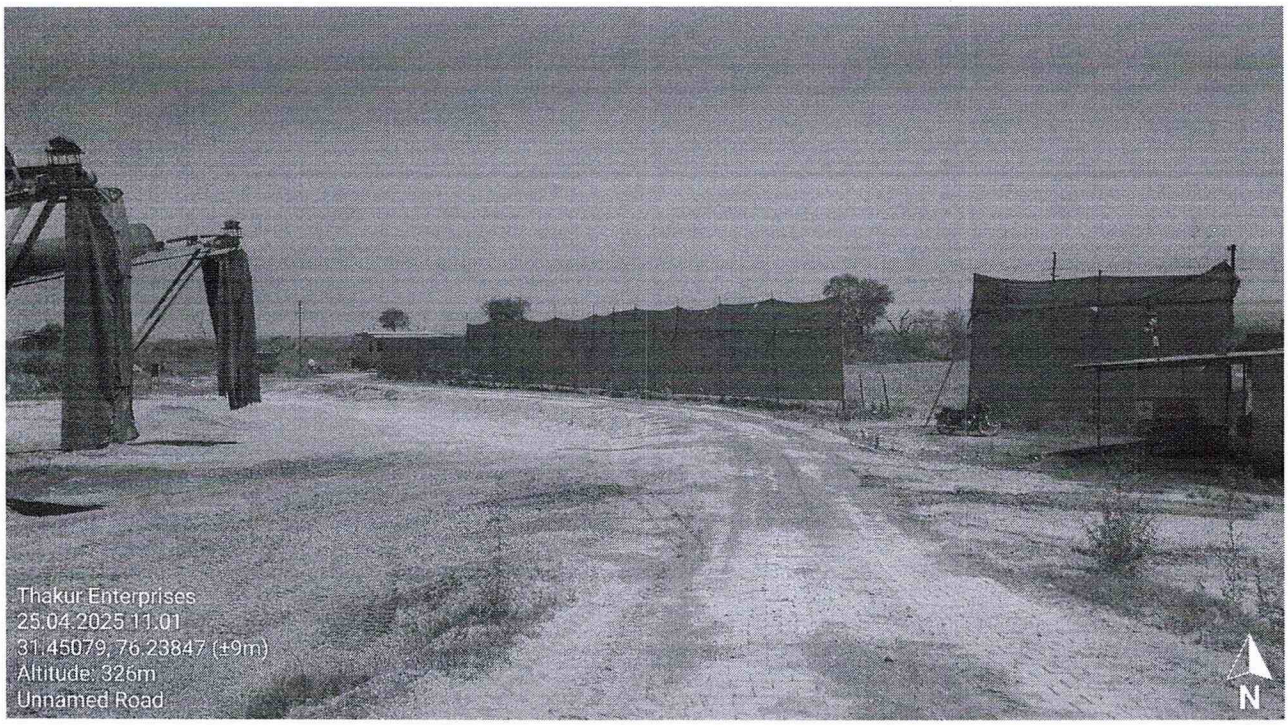
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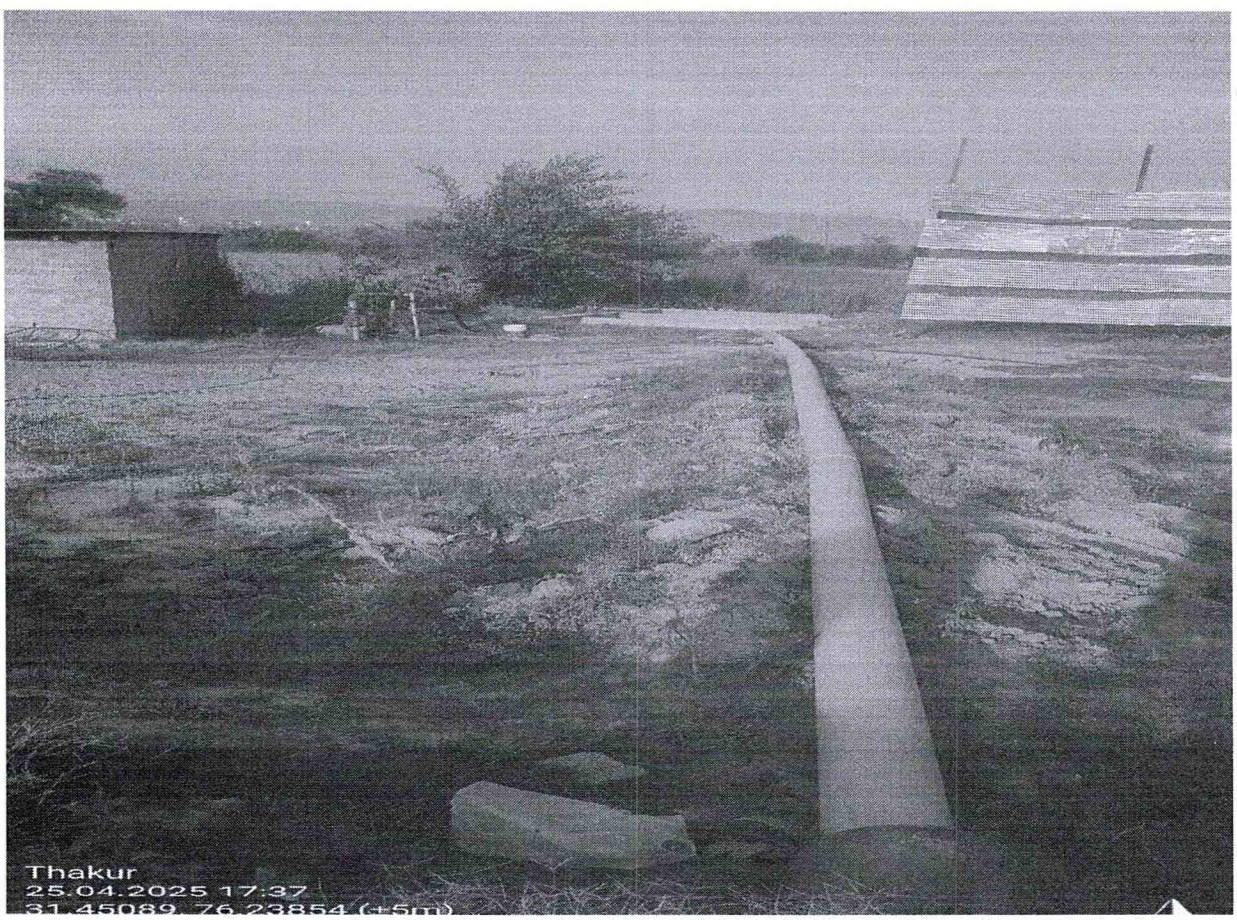
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Single Window Clearance System

HP Ground Water Authority Shimla

Govt. of Himachal Pradesh

FORM -6

{See rule 25(2)}

CERTIFCATE OF REGISTRATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Certified that the GROUND WATER SOURCE known as Existing Well Thakur Enterprises Unit IV Rajender Singh VPO Dharampur (HP) located at 31° 27' 03.4" & 76° 14' 19.5" in area Mauza/ Khatta No 187, Khatauni No. 341, Khasra No. 5196 in Dharampur, Tehsil . Haroli, Distt. Una and the water extracted there from is being used for the purpose of Commercial use is registered with this Authority in favour of MS/MR/MESSRS Thakur Enterprises Unit IV Rajender Singh VPO Dharampur vide REGISTRATION/Application NO. HPGWA-EU- 26542 of 2025 - 26 subject to the following terms and conditions: -

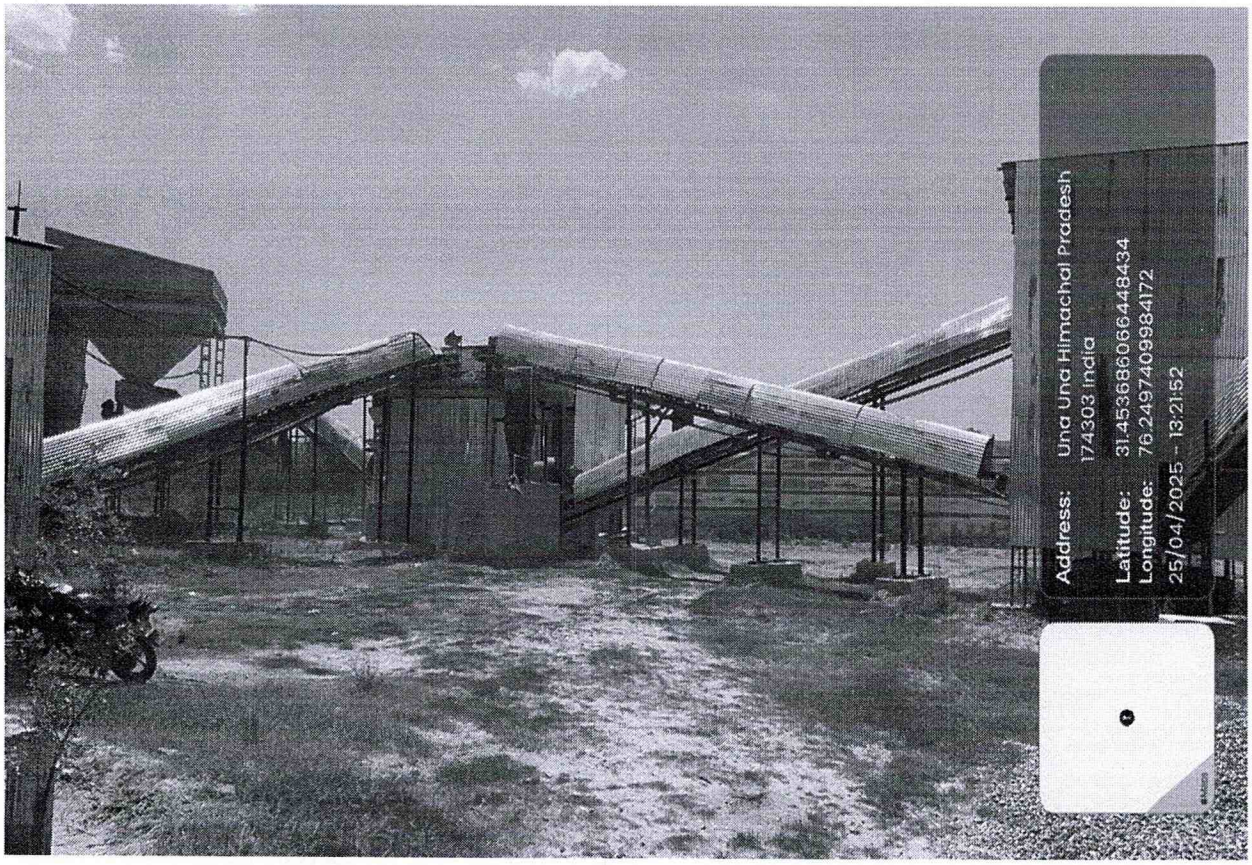
- The applicant is allowed to extract maximum 30000 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his\her\their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 and as per Guidelines to Regulate and Control Ground Water extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this CERTIFICATE OF REGISTRATION and intimation will be given to the EXECUTIVE ENGINEER, JSV Division Una No-I on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through EXECUTIVE ENGINEER, JSV Division Una No-I for the use of ground water to the MEMBER SECRETARY, HIMACHAL PRADESH GROUND WATER AUTHORITY as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 or the rules which may, subsequently, be made applicable by the State of HP.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m3 /day of ground water shall construct piezometer, equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level date shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders abstracting ground water in excess of 100m3 /d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.

- The applicant shall have to get its Certificate of Registration renewed as per section 8 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 on expiry of its validity.

Single Window Clearance System
HP Ground Water Authority Shimla
Govt. of Himachal Pradesh

The holder of the registration of certificate shall be duly bound to maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water only for the purpose for which certificate of registration has been given. The applicant shall abide by all provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; and the conditions of the registration certificate issued or specified by this Authority, failing which, the Authority shall have the full powers to withdraw the registration and initiate the action under HP GROUND WATER Amendment ACT 2022.

[Digitally Signed by Member Secretary HPGWA on 10 Feb 2025]
Member Secretary (HPGWA)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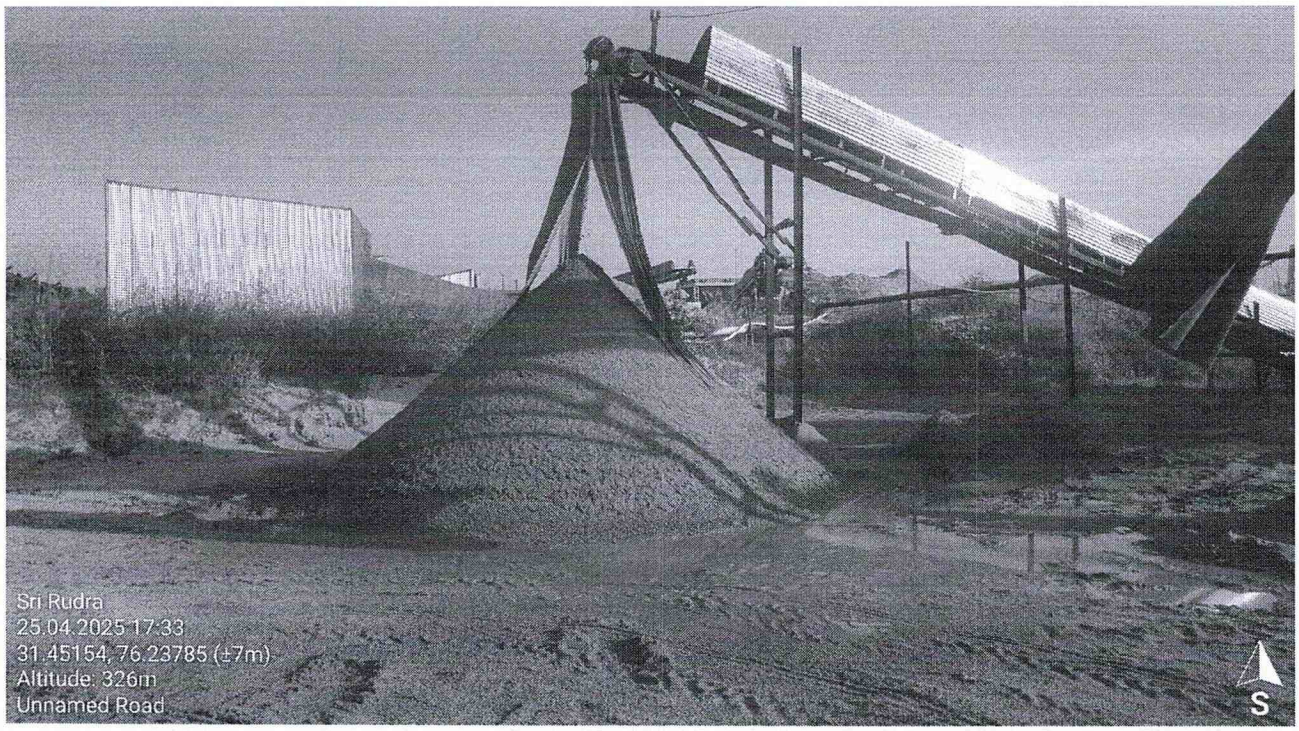
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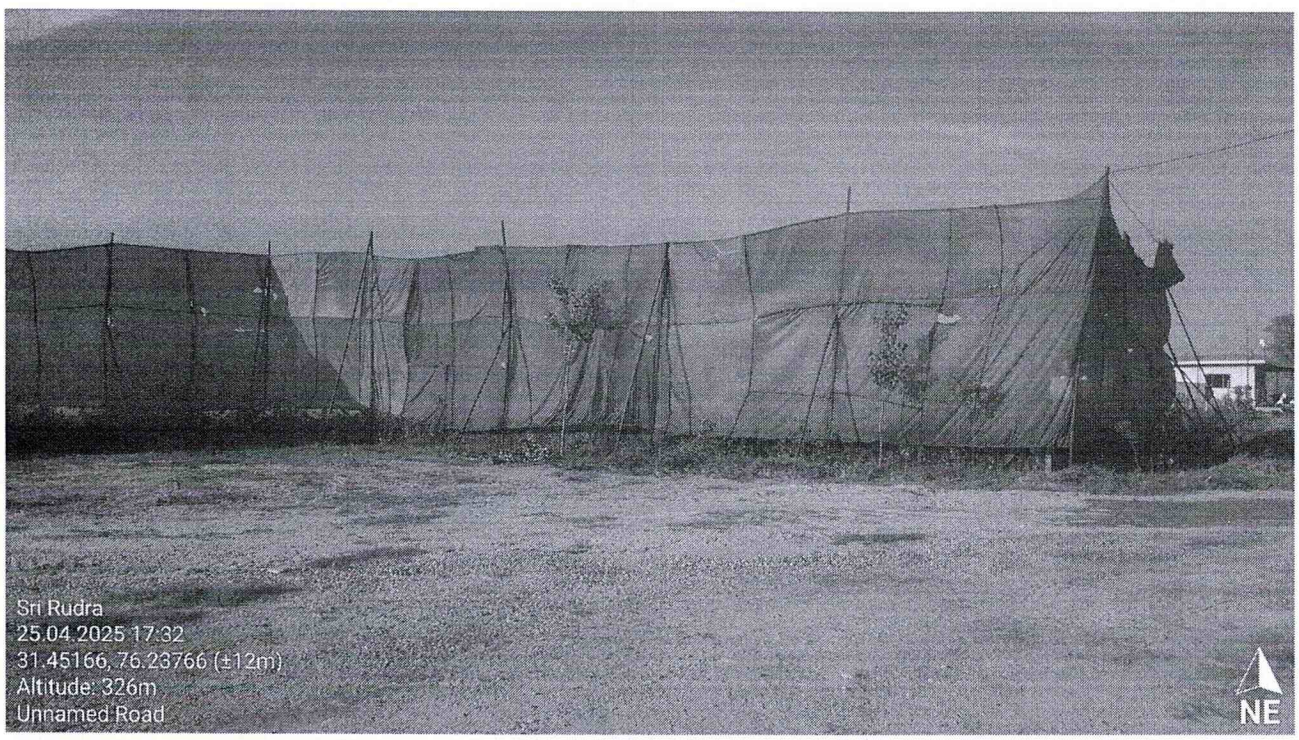
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NE

Single Window Clearance System
HP Ground Water Authority Shimla
Govt. of Himachal Pradesh

FORM -6

{See rule 25(2)}

CERTIFCATE OF REGISTRATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Certified that the GROUND WATER SOURCE known as Existing Well Kapil Sharma Shree Shree Rudra Stone Crusher Screening Plant Unit II VPO Dharampur, Tehsil Haroli District Una HP (HP) located at 31° 27' 04.4"° & 76" 14'16.0" in area Mauza/ Khatta No 447, Khatauni No. 690, Khasra No. 5158 in Dharampur, Tehsil . Haroli, Distt. Una and the water extracted there from is being used for the purpose of Commercial use is registered with this Authority in favour of MS/MR/MESSRS Kapil Sharma Shree Shree Rudra Stone Crusher Screening Plant Unit II VPO Dharampur, Tehsil Haroli District Una HP vide REGISTRATION/Application NO. HPGWA-EU- 22068 of 2025 - 26 subject to the following terms and conditions: -

- The applicant is allowed to extract maximum 20000 ltrs/day of ground water from above mentioned well.
- The applicant shall construct a rainwater harvesting structure for the conservation and re-charge of ground water in his\her\their premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act, 2022 and as per Guidelines to Regulate and Control Ground Water extraction in the State of Himachal Pradesh notified vide Notification No.IPH-B(A)3-1/2019-II dated. 03.05.2021, within six months of issuance of this CERTIFICATE OF REGISTRATION and intimation will be given to the EXECUTIVE ENGINEER, JSV Division Una No-I on its completion.
- The applicant shall install a water digital flow meter with Telemetry system on the ground water extraction pipe so as to check the water drawl at any time and will maintain its log book.
- The applicant shall have to pay royalty based on the quantum of ground water extraction through EXECUTIVE ENGINEER, JSV Division Una No-I for the use of ground water to the MEMBER SECRETARY, HIMACHAL PRADESH GROUND WATER AUTHORITY as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007 or the rules which may, subsequently, be made applicable by the State of HP.
- In case of Industrial connection, the firm shall not use waste water of the Industry for recharging of Ground Water.
- That the permission/sanction can be withdrawn or the quantity of water to be extracted can be restricted in case the ground water in the area is adversely affected in terms of quantity and/or quality.
- Actual water requirement be computed taking into account recycling/reuse of treated water for flushing etc.
- Certificate regarding non/partial availability of water supply from the public water supply agency.
- The firm/applicant shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- The firm/applicant drawing water more than 10m3 /day of ground water shall construct piezometer, equipped with DWLR of latest version within six months in consultation with the Sr. Hydrogeologist, GWO, JSV, Una (HP) and monthly water level date shall be submitted to the Ground Water Organization and Himachal Pradesh Ground Water Authority.
- All stakeholders abstracting ground water in excess of 100m3 /d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Himachal Pradesh Ground Water Authority. All such stakeholders shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- The Firm/Applicant having water requirement of 100 KLD or more than 100 KLD have to submit impact assessment report in consultation with Sr. Hydrogeologist GWO, JSV Una.

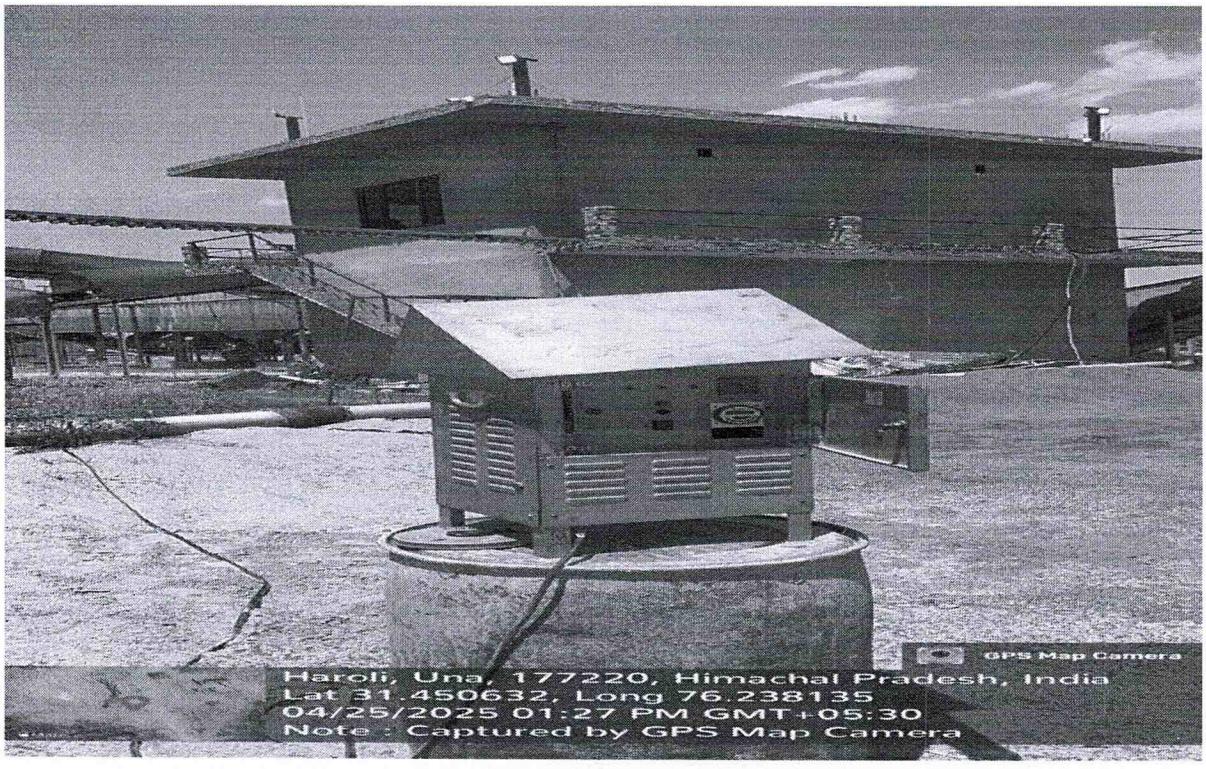
- The applicant shall have to get its Certificate of Registration renewed as per section 8 of Himachal Pradesh Ground Water (Regulation and Control of Development and Management)

Single Window Clearance System
HP Ground Water Authority Shimla
Govt. of Himachal Pradesh

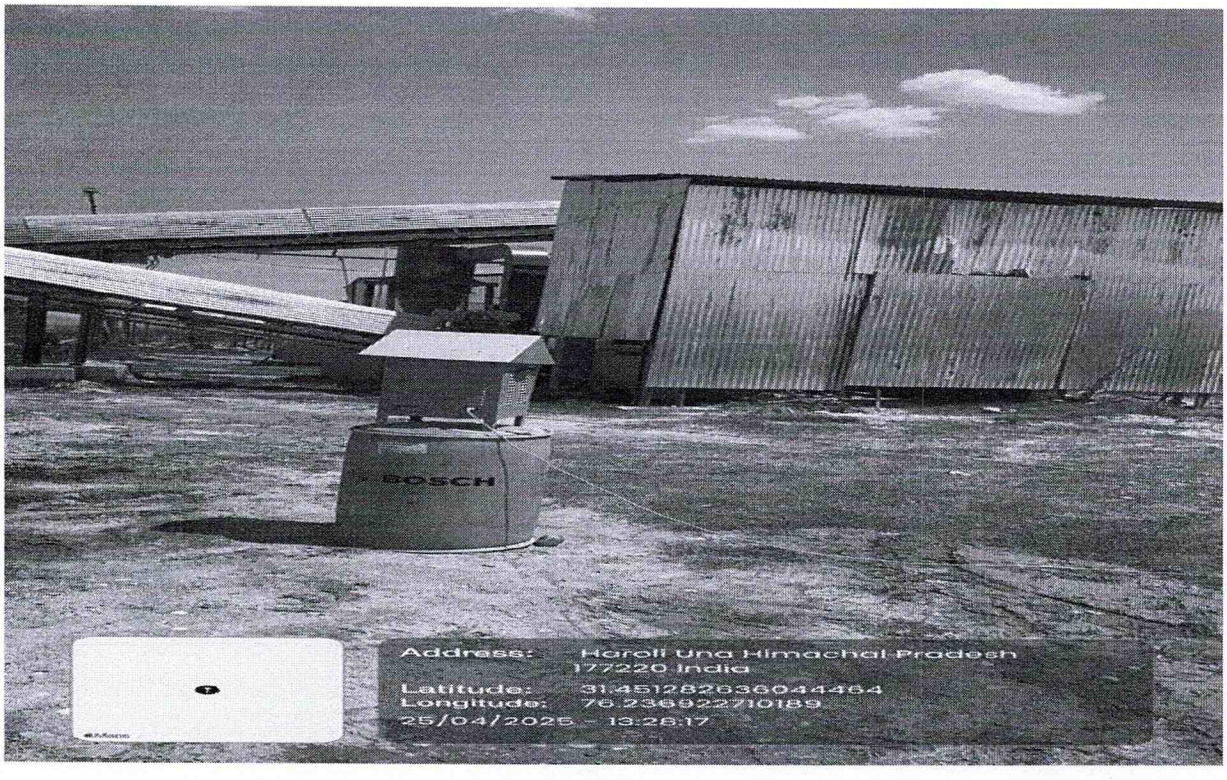
Amendment Act- 2022 on expiry of its validity.

The holder of the registration of certificate shall be duly bound to maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water only for the purpose for which certificate of registration has been given. The applicant shall abide by all provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Amendment Act- 2022 (Act No. 14 of 2022) and the rules framed there under; and the conditions of the registration certificate issued or specified by this Authority, failing which, the Authority shall have the full powers to withdraw the registration and initiate the action under HP GROUND WATER Amendment ACT 2022.

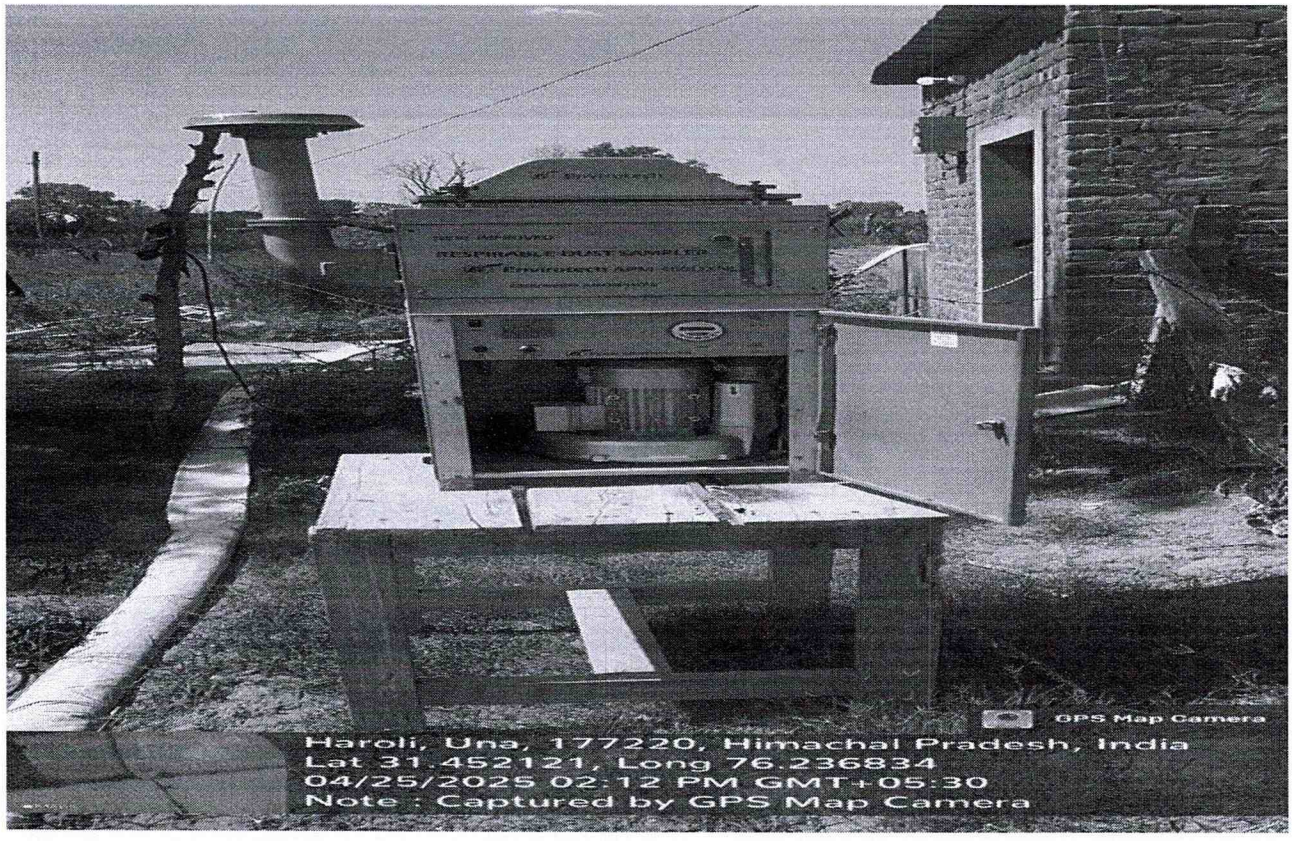
[Digitally Signed by Member Secretary HPGWA on 10 Feb 2025]
Member Secretary (HPGWA)



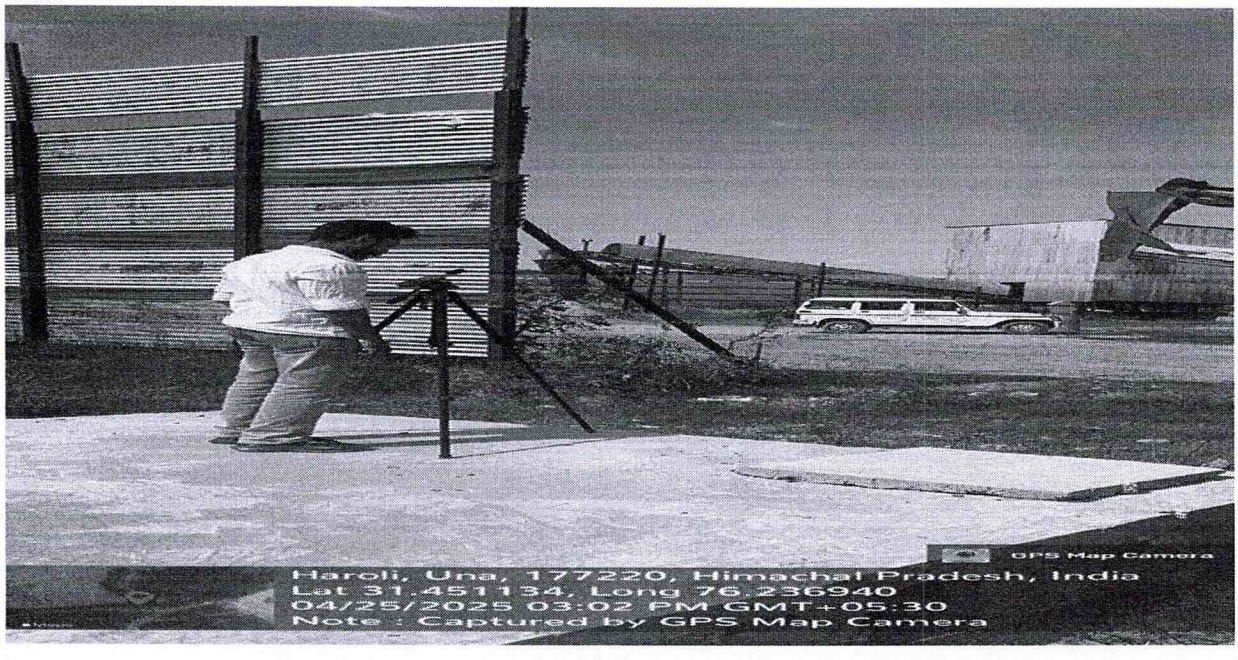
Photograph-1



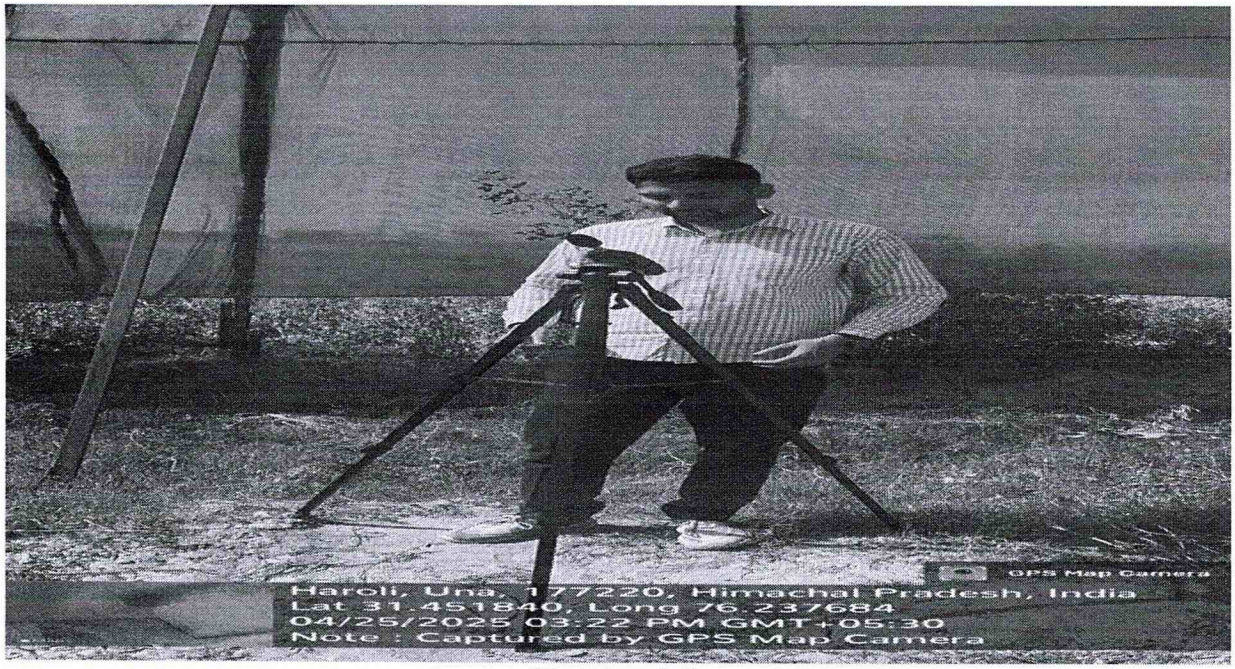
Photograph 2



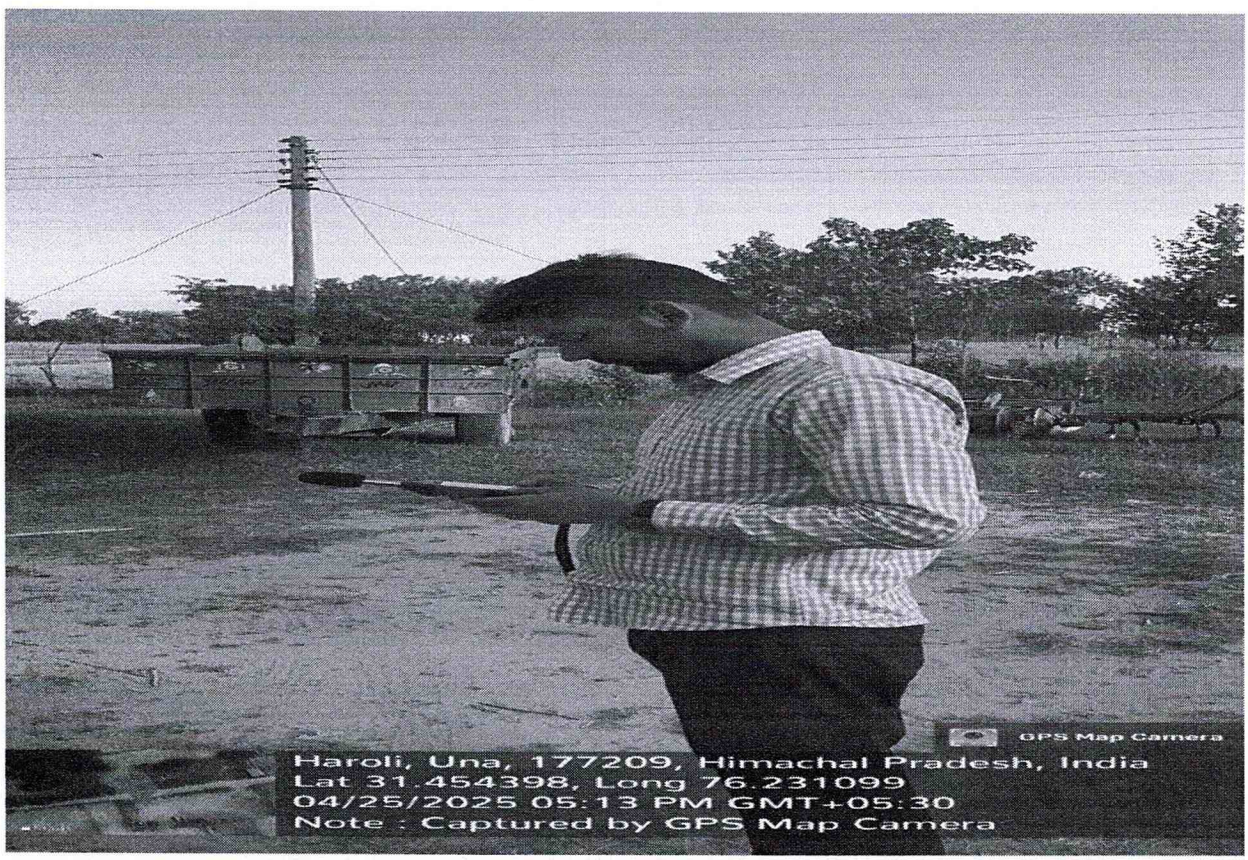
Photograph-3



Photograph-4



Photograph 5



Photograph 6

Photograph-7

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15620423/A-17512 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **at 9 metre away from Screening unit (Downwind)** of **Shree Shree Rudra Stone Crusher and Screening Plant Unit II, 5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **26/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	SPM	483.35	micrograms/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **07/05/2025**

Remarks of Lab Head:

Compare with standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Shree Shree Rudra Stone Crusher and Screening Plant Unit II
5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.177209

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15621146/A-17510 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **08 meters from screening unit (downwind of the Stone Crusher unit)** of **Shree Shree Rudra Stone Crusher and Screening Plant Unit II, 5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **25/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	SPM	564.47	micrograms/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-
Filter paper was enclosed in sealed envelope with the impression of **HPPCB253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.
Signed this on **07/05/2025**

Remarks of Lab Head:
Compare with standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

From:
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:
Shree Shree Rudra Stone Crusher and Screening Plant Unit II
5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.177209

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15622268/A-17514 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **09 meters from screening unit (downwind of unit)** of **Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **25/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	SPM	567.03	micrograms/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **07/05/2025**

Remarks of Lab Head:

Compare with standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.177209

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15621005/A-17511 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **at 9 metre away from Screening unit (Downwind)** of **Thakur Enterprises Unit IV, VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **26/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	SPM	578.35	micrograms/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-
Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.
Signed this on **07/05/2025**

Remarks of Lab Head:
Compare with standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

From:
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:
Thakur Enterprises Unit IV
VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.177209

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15620133/A-17508 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **the rooftop of the Tubewell Building, situated in the adjacent agricultural field.** of **Shree Shree Rudra Stone Crusher and Screening Plant Unit II, 5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **26/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	PM 10	119.79	micrograms/m3	NA	NA

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **07/05/2025**

Remarks of Lab Head:

Sunil Rana, SO
(State Board Analyst)
RL Una

From:
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:
Shree Shree Rudra Stone Crusher and Screening Plant Unit II
5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

Distt.Una, H.P.177209

H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report

Report No: 15622034/A-17504 **07/05/2025**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **28/04/2025** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Near to tubewell area in adjacent agriculture field** of **Shree Shree Rudra Stone Crusher and Screening Plant Unit II, 5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **177209** on dated **25/04/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **28/04/2025** to **07/05/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	**Parameter Name**	**Results**	**Units**	**Permissible Limit**	**Remark/Result Analysis**
1	PM 10	78.78	micrograms/m3	NA	NA

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **07/05/2025**

Remarks of Lab Head:

Sunil Rana, SO
(State Board Analyst)
RL Una

From:
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

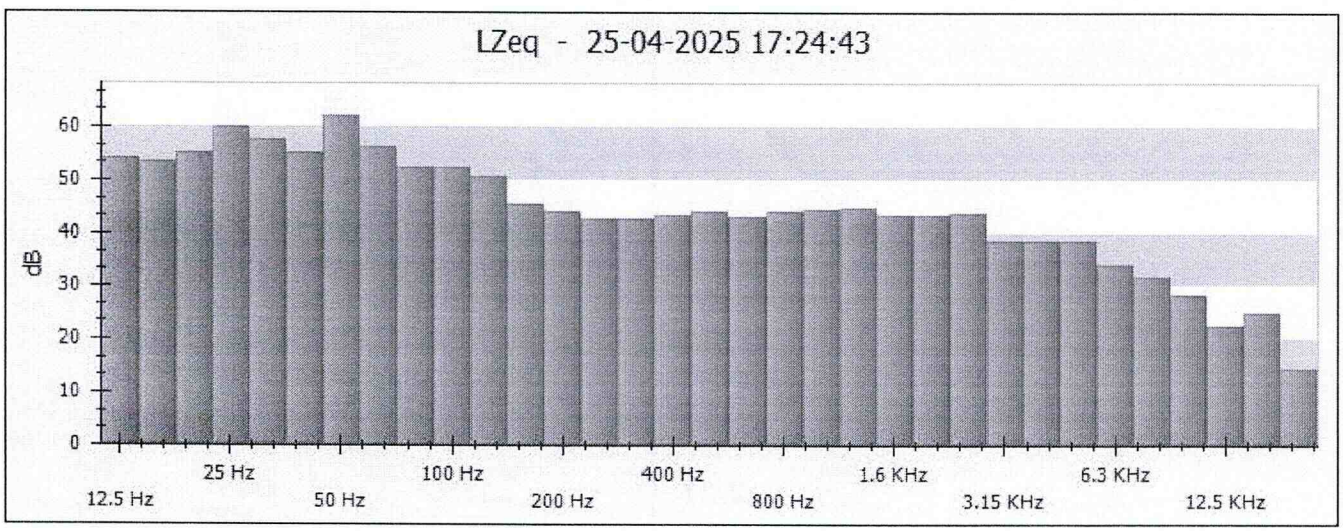
To:
Shree Shree Rudra Stone Crusher and Screening Plant Unit II
5151,5158 VPO Dharampur, Tehsil Haroli District Una HP, Haroli,

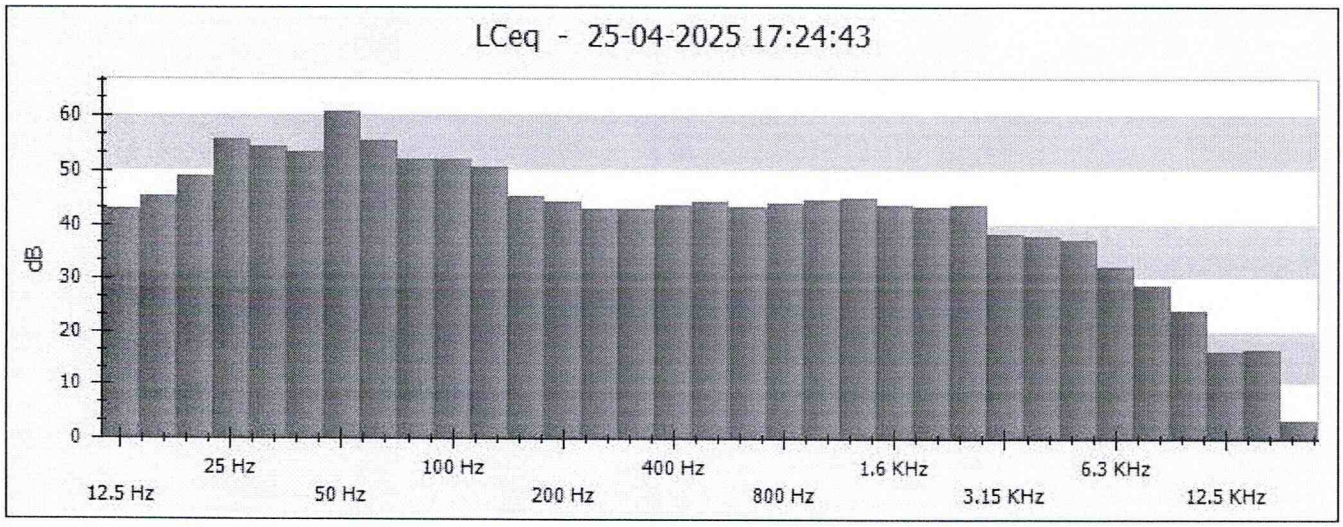
Distt.Una, H.P.177209

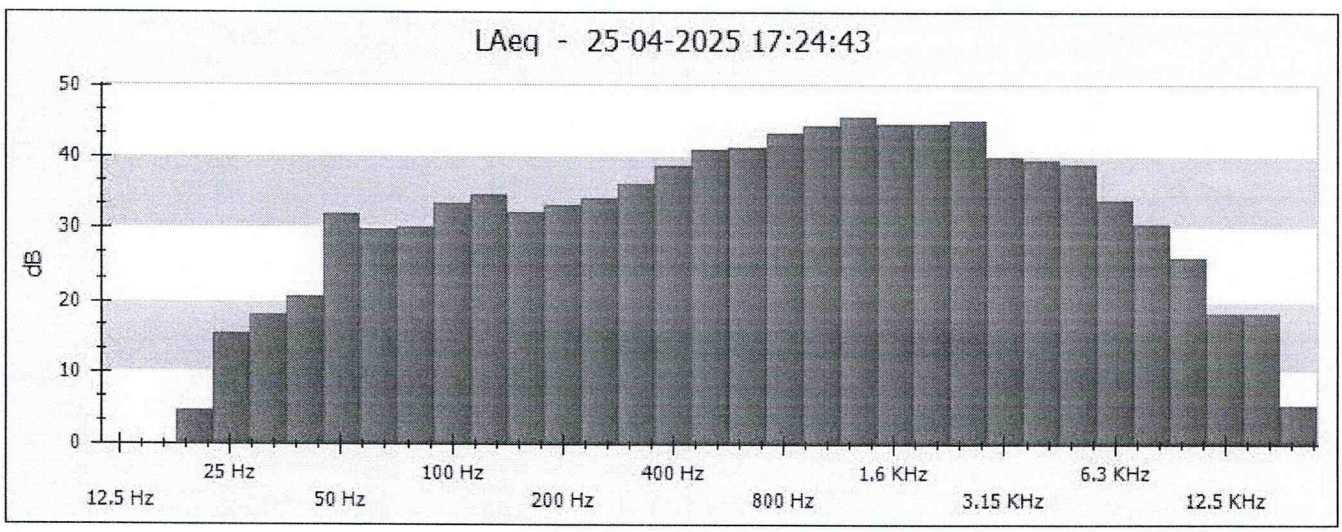
Casella CEL Ltd.

Report On CEL-63X

Instrument Model	**CEL-633C**		
Serial Number	2145551	LCeq-LAeq	11.1 dB
Start Date & Time	25-04-2025 17:24:43	LAleq	57.7 dB
Duration	00:17:02 HH:MM:SS	LAE	84.2 dB
LAeq	54.3 dB	Response	Free Field
LCpeak with Time	97.3 dB (25-04-2025 17:30:43)	End Date & Time	25-04-2025 17:41:45
Lepd(Projected)	54.3 dB	Pause Duration	00:00:48 HH:MM:SS
Lex8h(Projected)	54.3 dB	Calibration (Before) Date	15-03-2025 16:33:43
LAFmax with Time	77.9 dB (25-04-2025 17:26:59)	Calibration (Before) SPL	114 dB
LAImax with Time	79.9 dB (25-04-2025 17:26:59)	Calibration (After) Date	
LAFmin with Time	34.2 dB (25-04-2025 17:29:49)	Calibration Drift	0.0 dB
LAImin with Time	35 dB (25-04-2025 17:30:56)	Overload	No
LZeq	68.5 dB	Battery Low	No
LCeq	65.4 dB	Result	Cumulative
Notes			




LCeq - 25-04-2025 17:24:43
dB
60
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LAeq - 25-04-2025 17:24:43
dB
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
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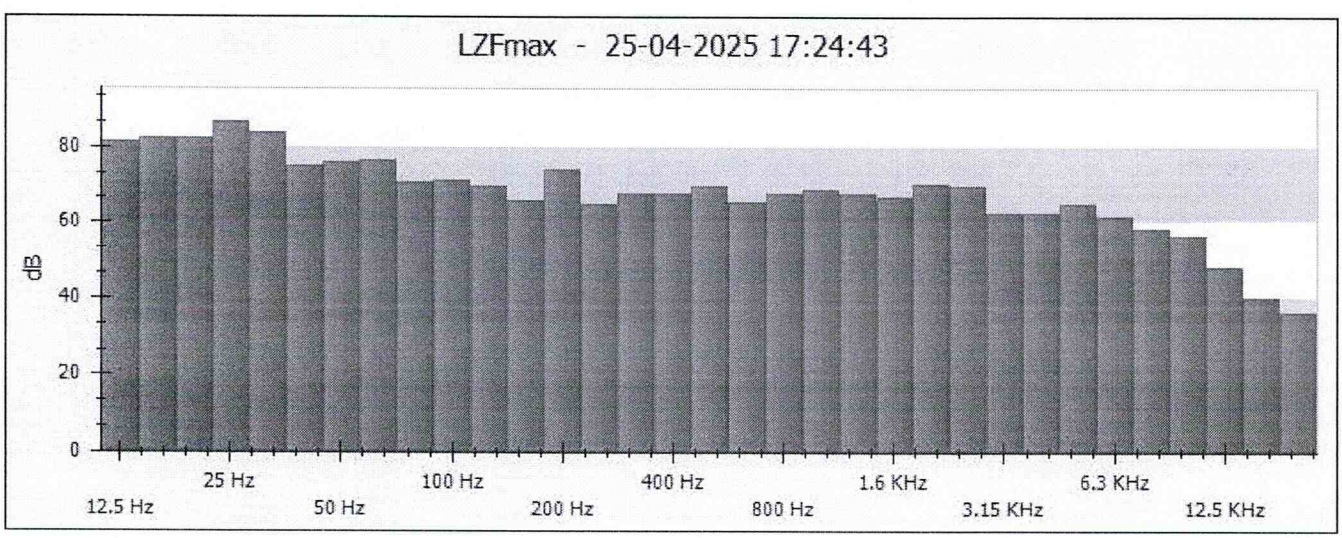
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LZFmax - 25-04-2025 17:24:43
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
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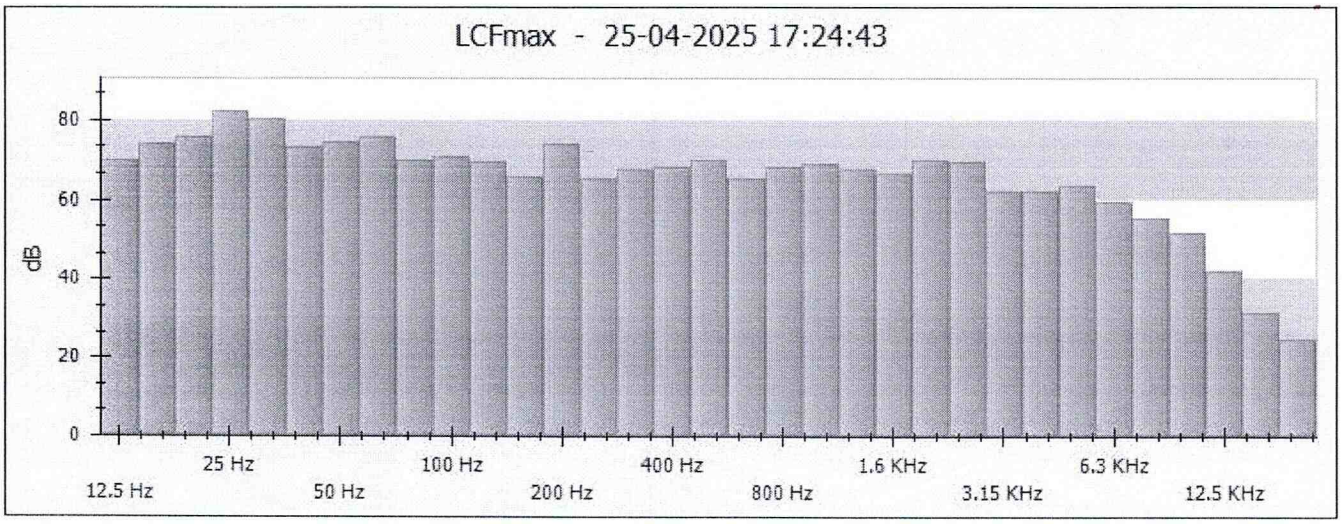
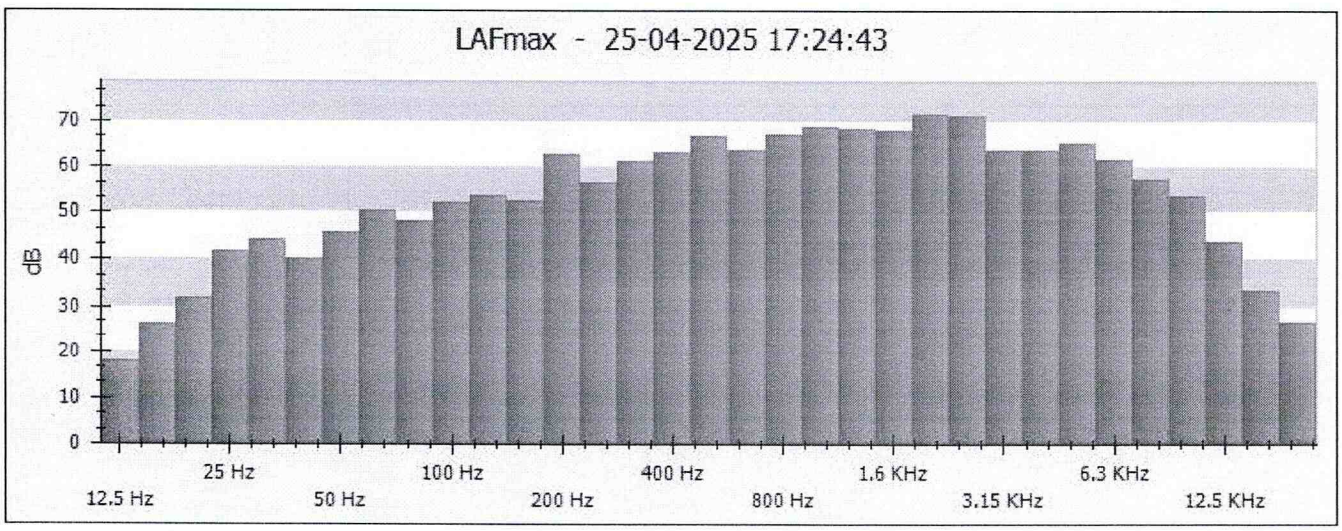
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

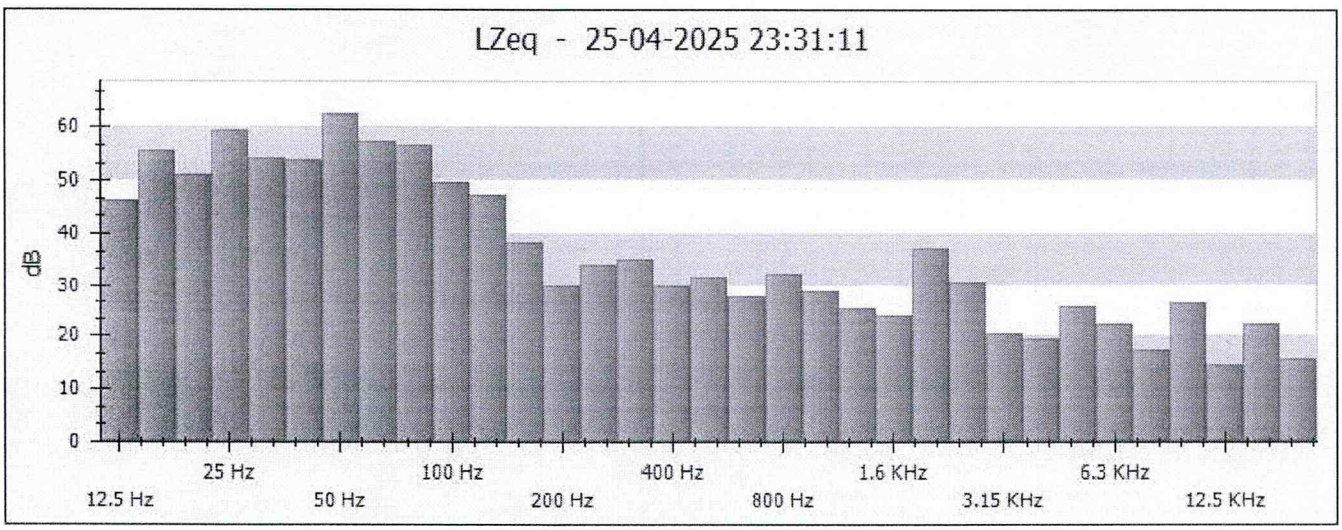

LCFmax - 25-04-2025 17:24:43
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

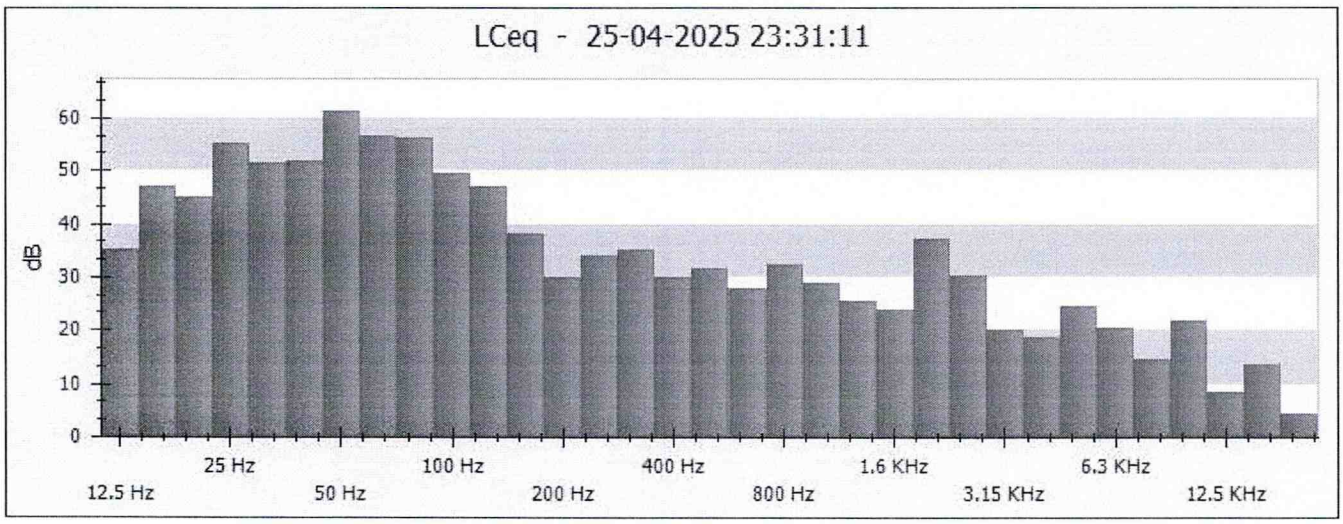

LAFmax - 25-04-2025 17:24:43
dB
70
60
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

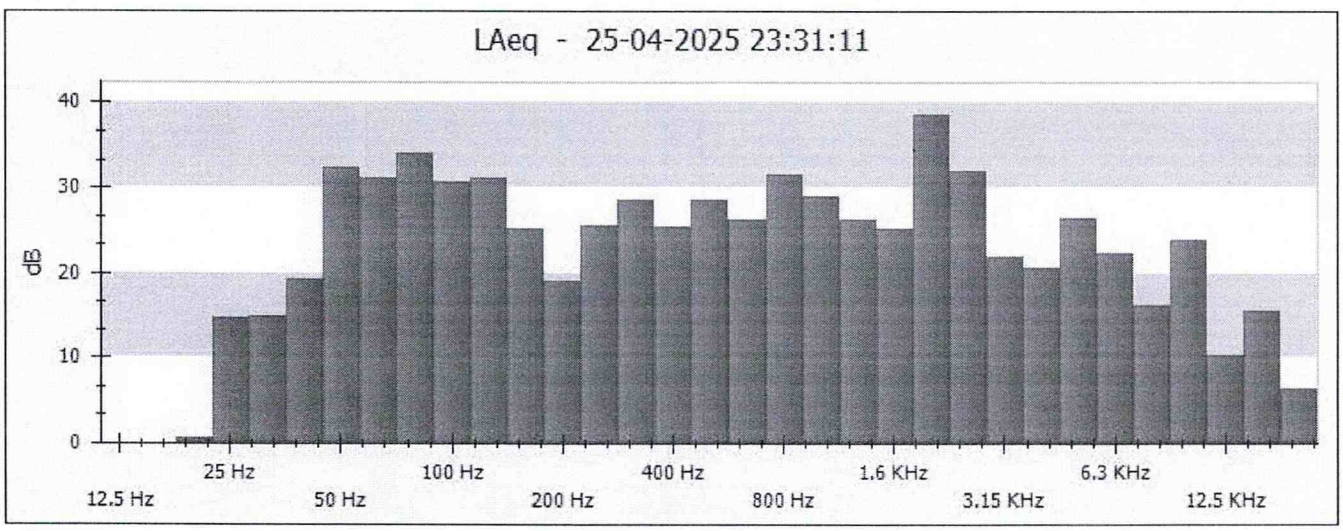
Casella CEL Ltd.

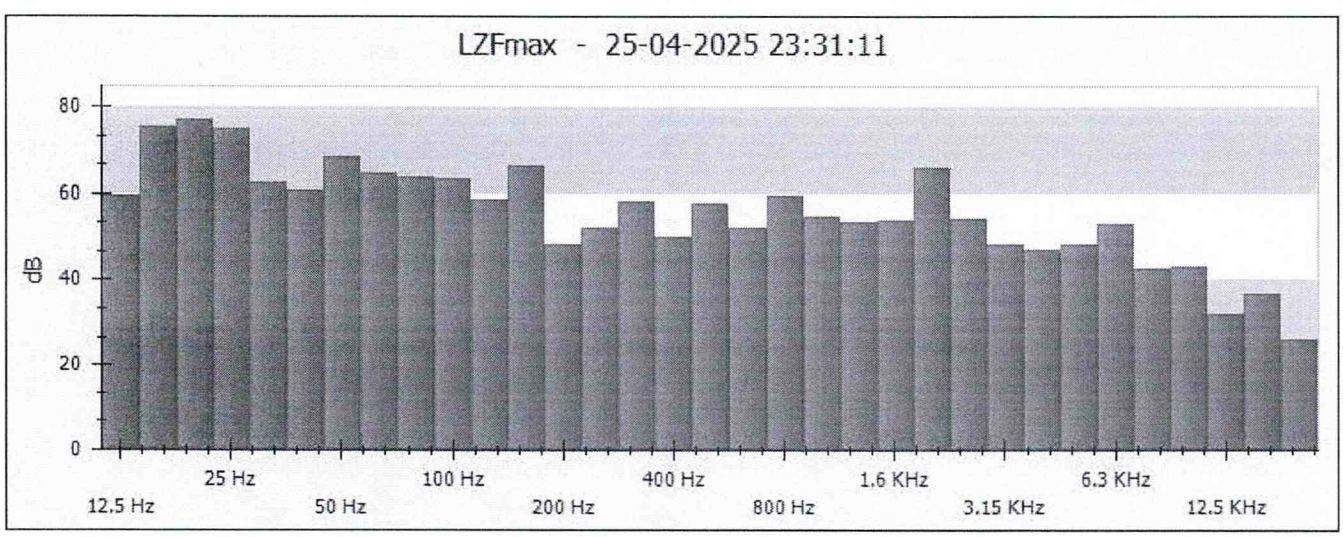
Report On CEL-63X

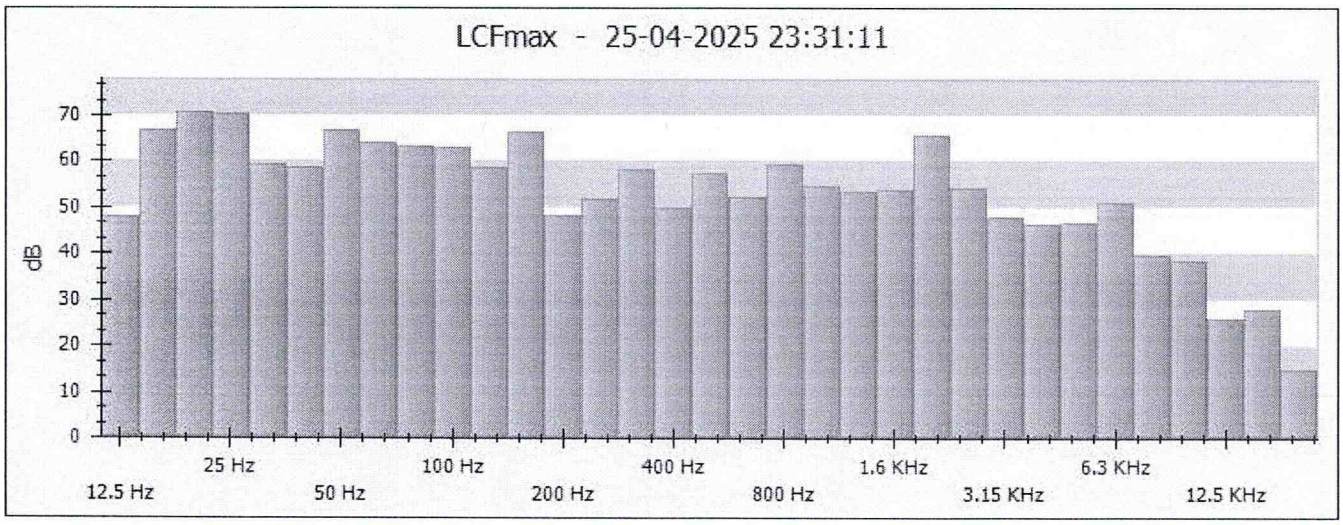
Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 23:31:11
Duration	00:07:10 HH:MM:SS
LAeq	43.8 dB
LCpeak with Time	83.8 dB (25-04-2025 23:36:01)
Lepd(Projected)	43.8 dB
Lex8h(Projected)	43.8 dB
LAFmax with Time	67.6 dB (25-04-2025 23:31:11)
LAImax with Time	69.4 dB (25-04-2025 23:31:11)
LAFmin with Time	36.5 dB (25-04-2025 23:32:07)
LAImin with Time	37.8 dB (25-04-2025 23:32:04)
LZeq	67.2 dB
LCeq	64.9 dB
Notes	
LCeq-LAeq	21.1 dB
LAIeq	48.4 dB
LAE	70.2 dB
Response	Free Field
End Date & Time	25-04-2025 23:38:21
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

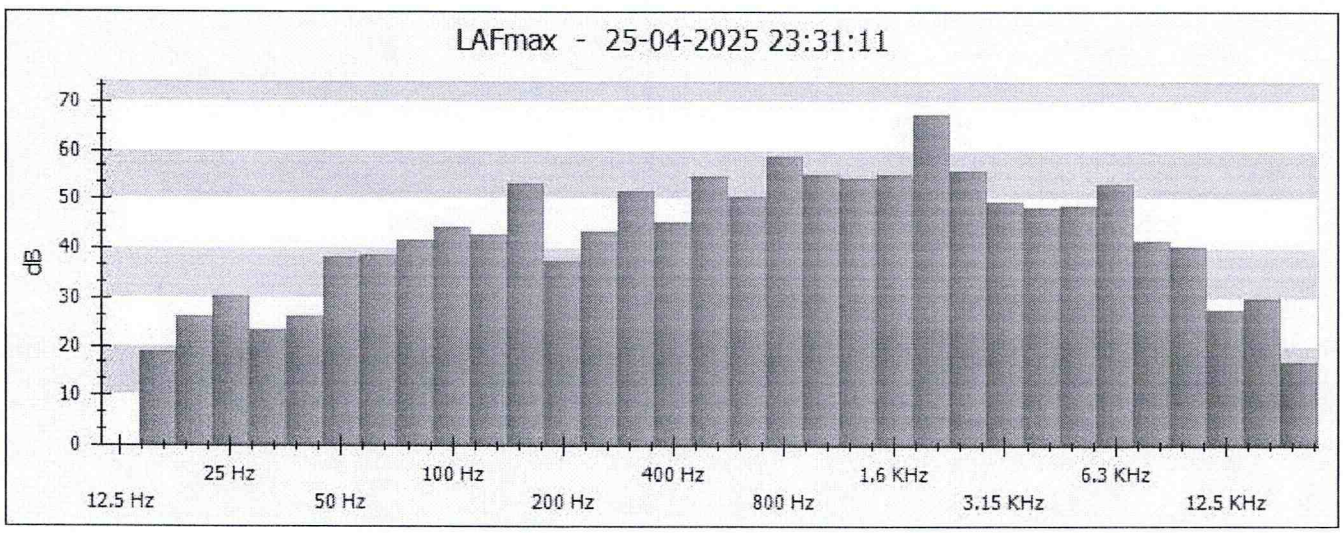



LCeq - 25-04-2025 23:31:11
dB
60
50
40
30
20
10
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz


LAeq - 25-04-2025 23:31:11
dB
40
30
20
10
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz


LZFmax - 25-04-2025 23:31:11
dB
80
60
40
20
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz

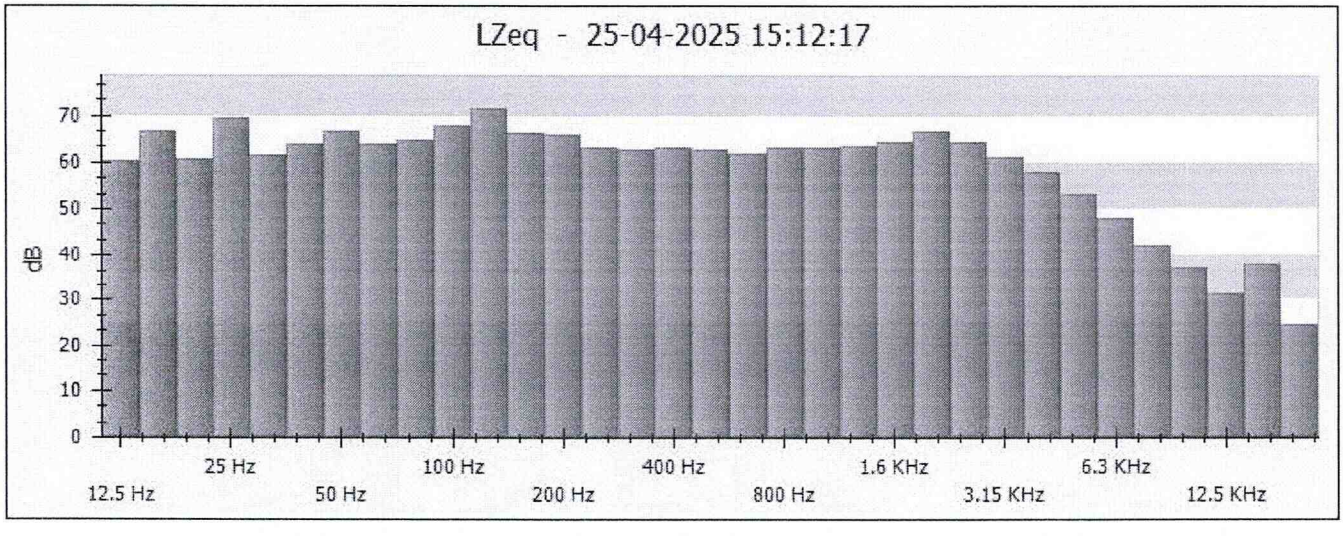

LCFmax - 25-04-2025 23:31:11
dB
70
60
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

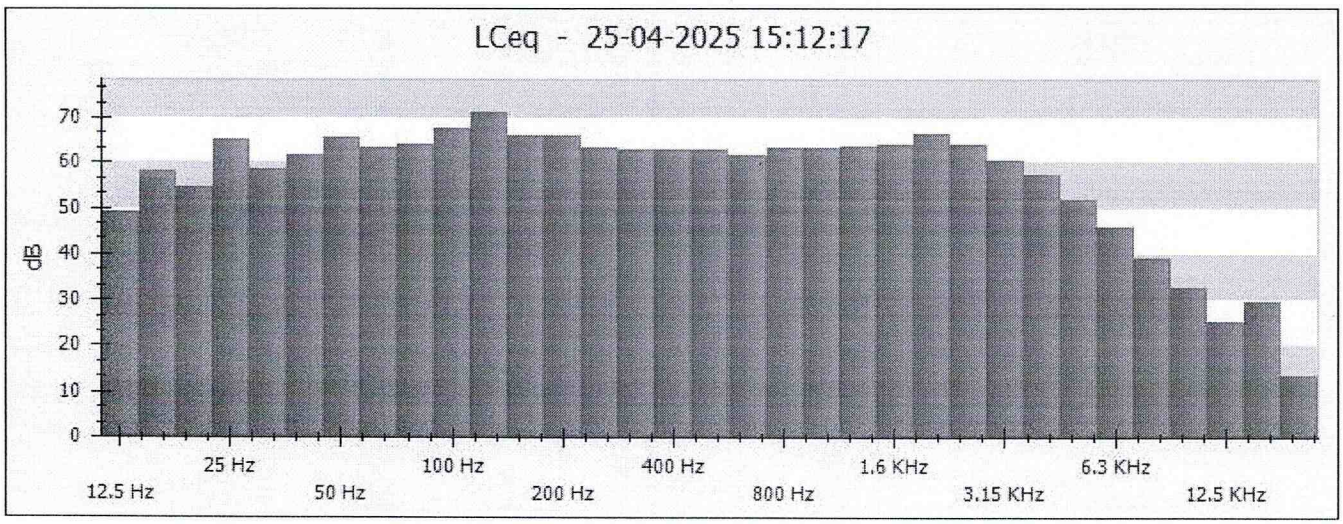

LAFmax - 25-04-2025 23:31:11
dB
70
60
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

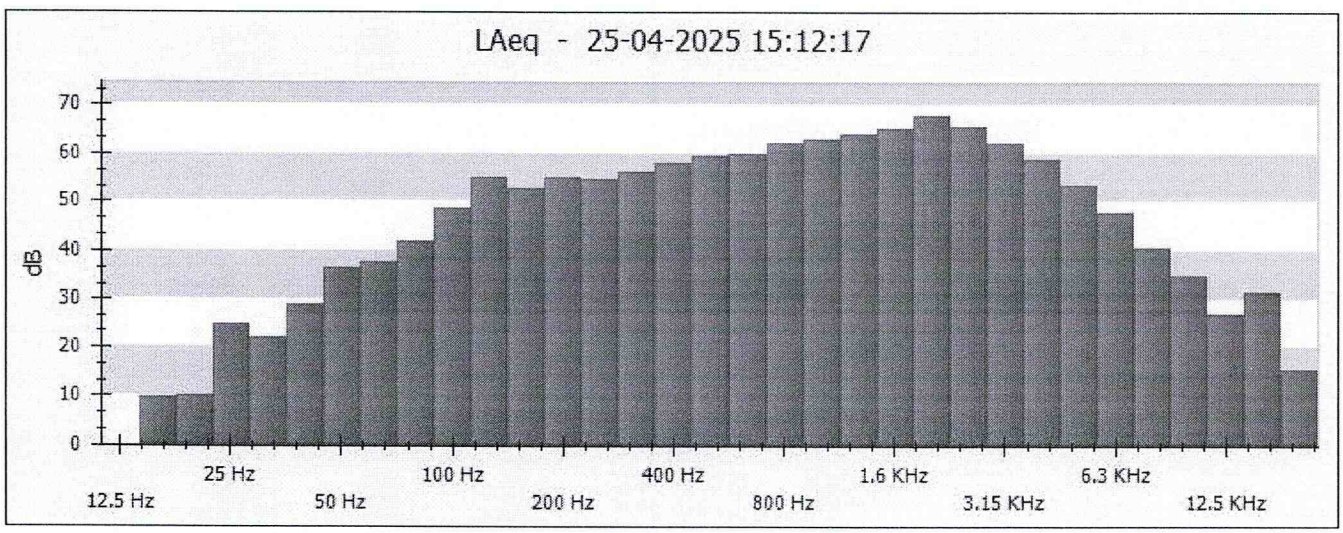
Casella CEL Ltd.

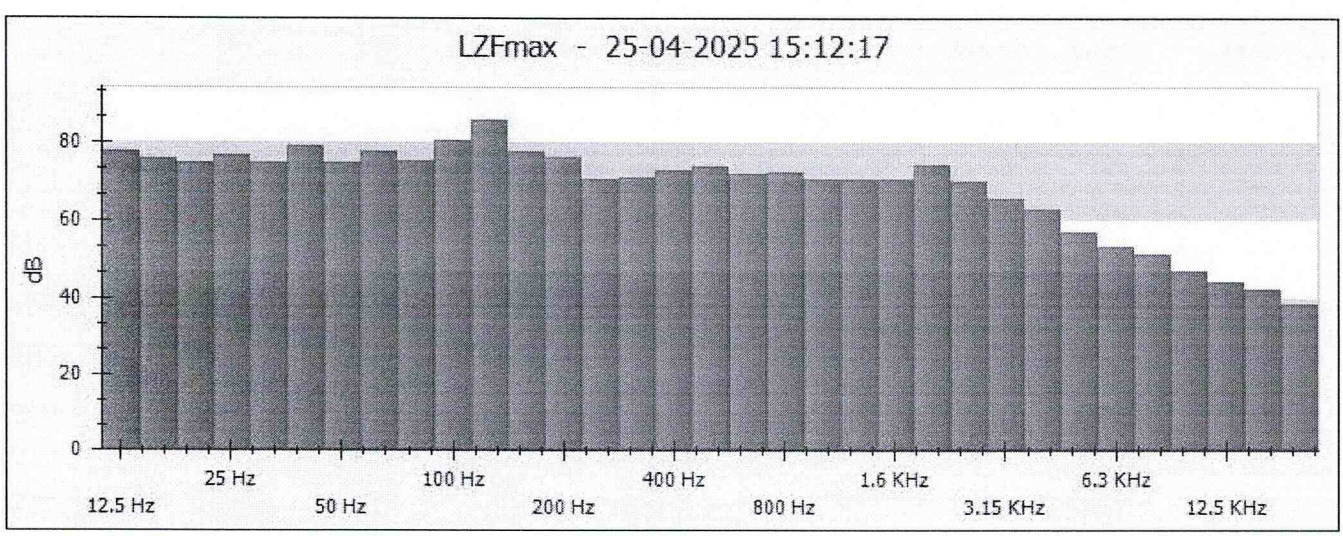
Report On CEL-63X

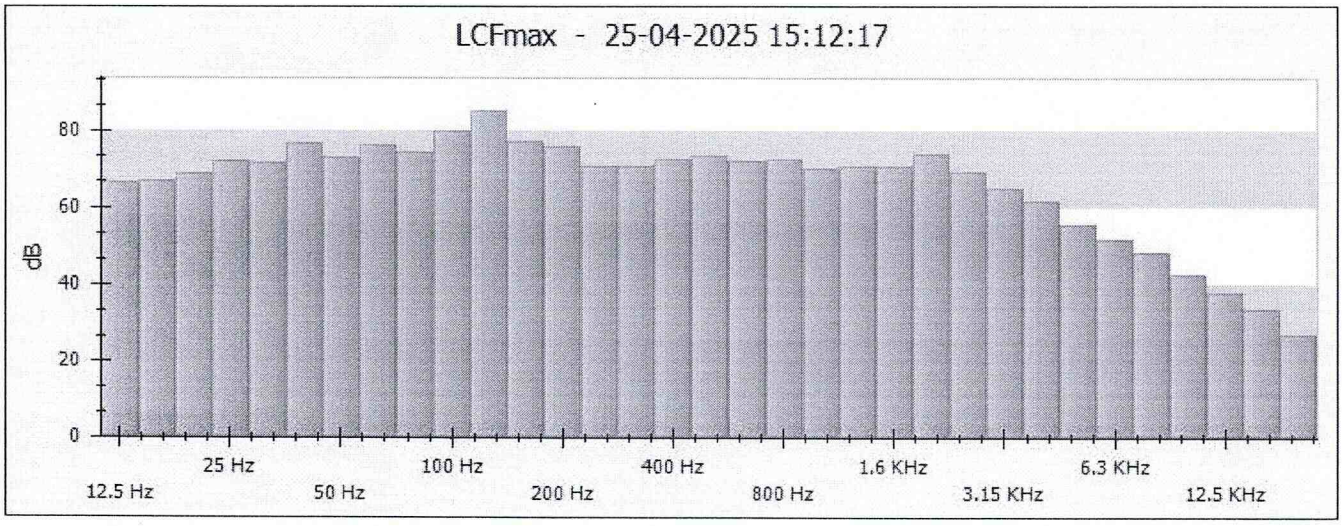
Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 15:12:17
Duration	00:08:46 HH:MM:SS
LAeq	74.4 dB
LCpeak with Time	98.7 dB (25-04-2025 15:13:47)
Lepd(Projected)	74.4 dB
Lex8h(Projected)	74.4 dB
LAFmax with Time	80.2 dB (25-04-2025 15:15:46)
LAImax with Time	81.5 dB (25-04-2025 15:15:25)
LAFmin with Time	69 dB (25-04-2025 15:20:56)
LAImin with Time	69.2 dB (25-04-2025 15:20:56)
LZeq	80.2 dB
LCeq	78.6 dB
Notes	
LCeq-LAeq	4.2 dB
LAIeq	75.2 dB
LAE	101.6 dB
Response	Free Field
End Date & Time	25-04-2025 15:21:03
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

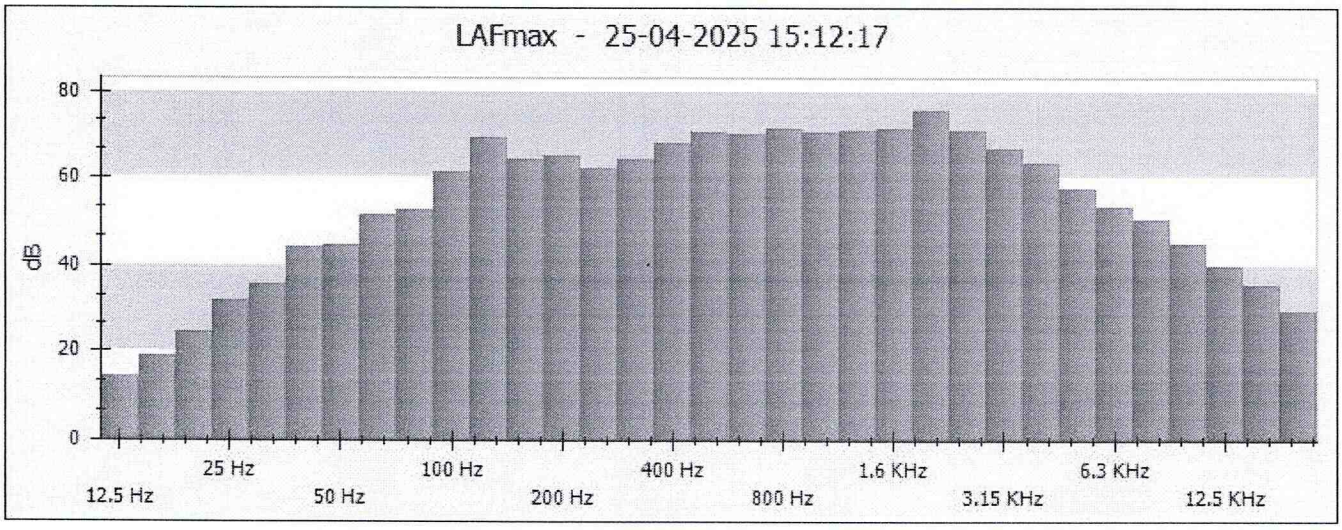



LCeq - 25-04-2025 15:12:17
dB
0
10
20
30
40
50
60
70
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LAeq - 25-04-2025 15:12:17
dB
0
10
20
30
40
50
60
70
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LZFmax - 25-04-2025 15:12:17
dB
0
20
40
60
80
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

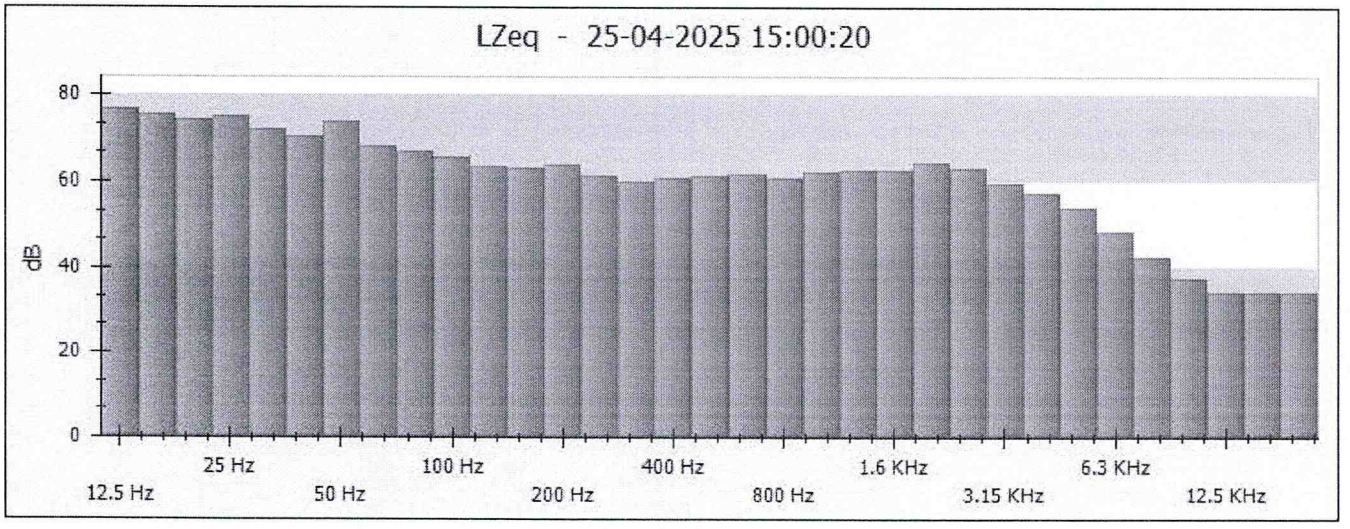

LCFmax - 25-04-2025 15:12:17
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LAFmax - 25-04-2025 15:12:17
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

Casella CEL Ltd.

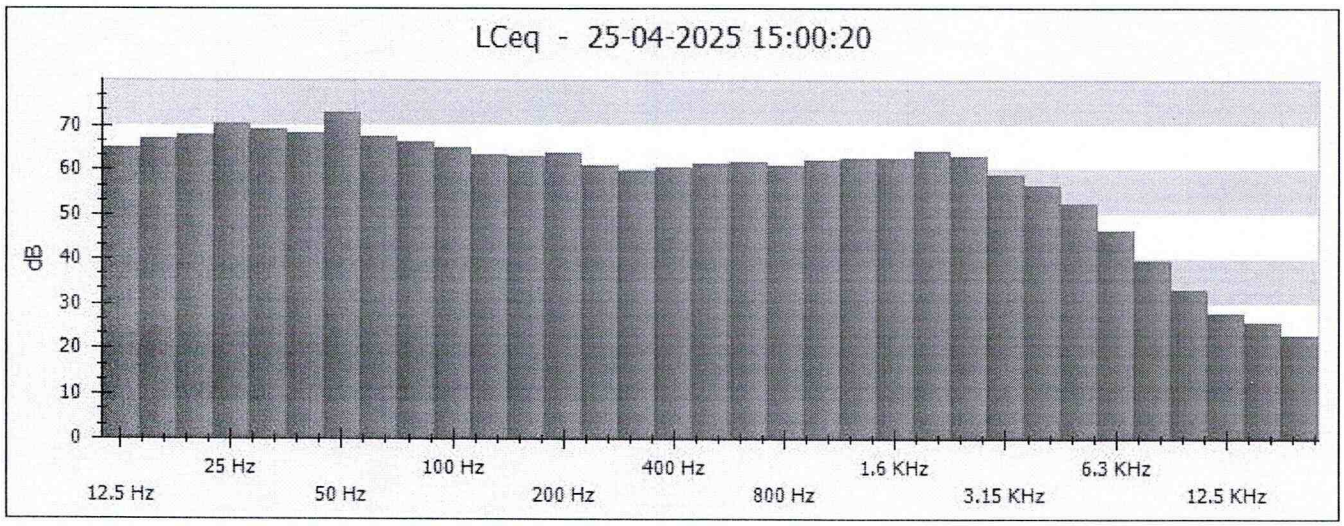
Report On CEL-63X

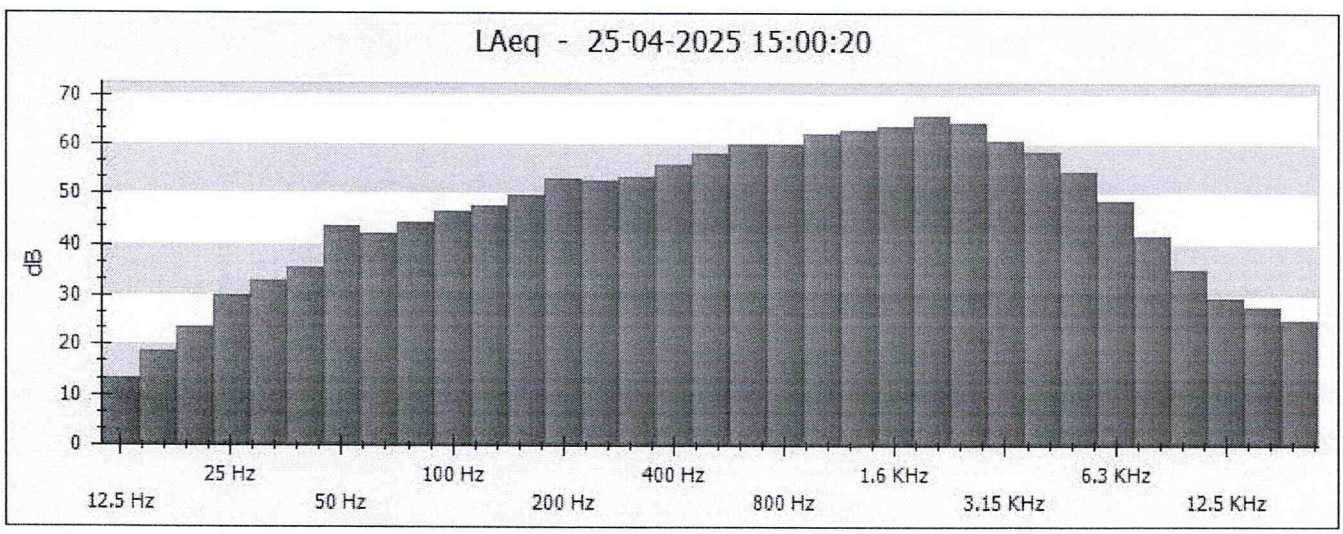
Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 15:00:20
Duration	00:09:59 HH:MM:SS
LAeq	72.9 dB
LCpeak with Time	104 dB (25-04-2025 15:00:25)
Lepd(Projected)	72.9 dB
Lex8h(Projected)	72.9 dB
LAFmax with Time	84.1 dB (25-04-2025 15:01:23)
LAImax with Time	85.5 dB (25-04-2025 15:01:23)
LAFmin with Time	52.7 dB (25-04-2025 15:02:24)
LAImin with Time	55.5 dB (25-04-2025 15:02:18)
LZeq	88.6 dB
LCeq	80.2 dB
Notes	
LCeq-LAeq	7.3 dB
LAIeq	74 dB
LAE	100.7 dB
Response	Free Field
End Date & Time	25-04-2025 15:10:19
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

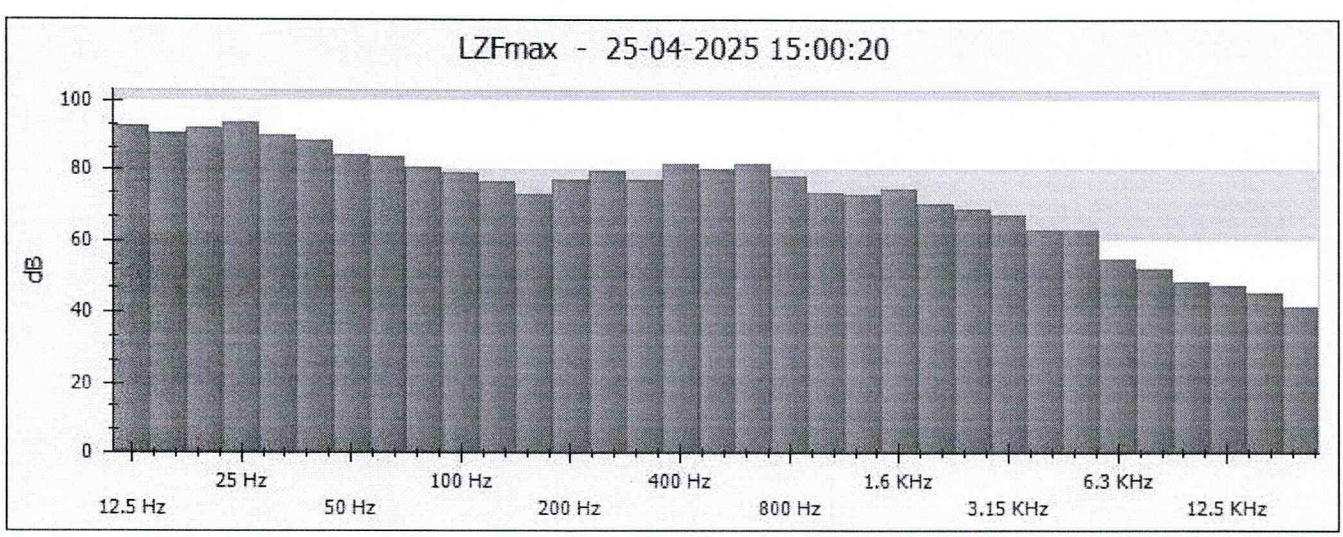


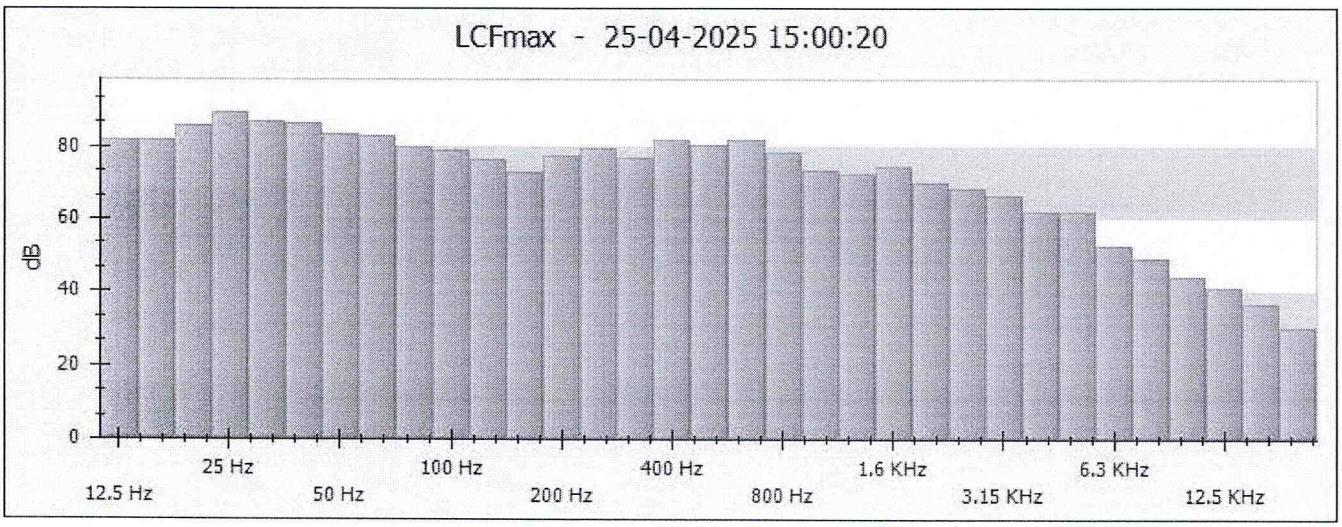
Casella CEL Ltd.

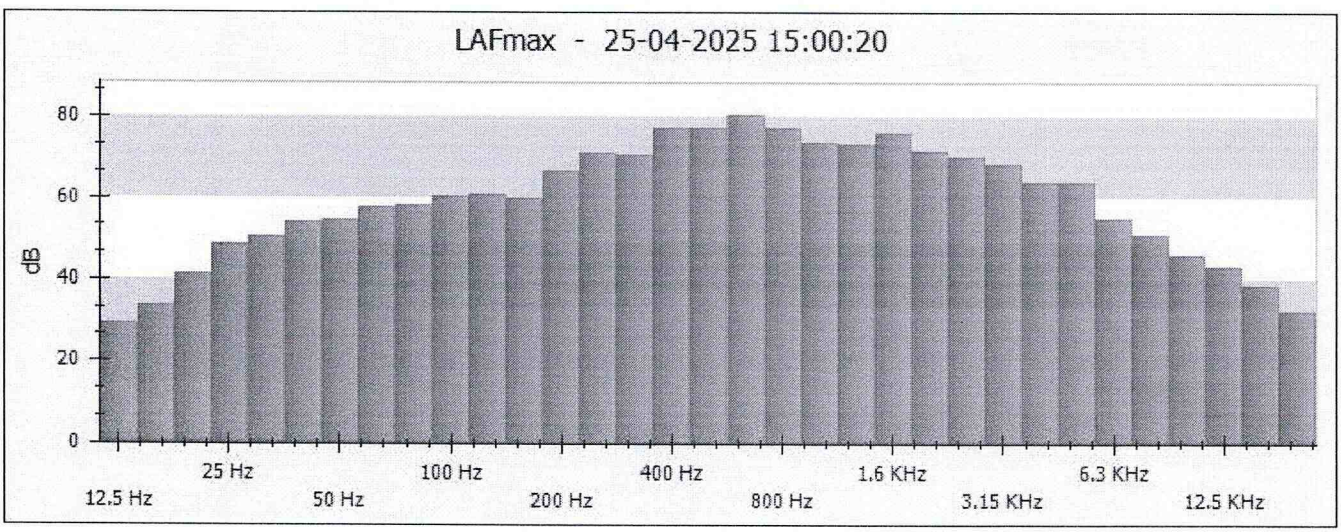
Report On CEL-63X







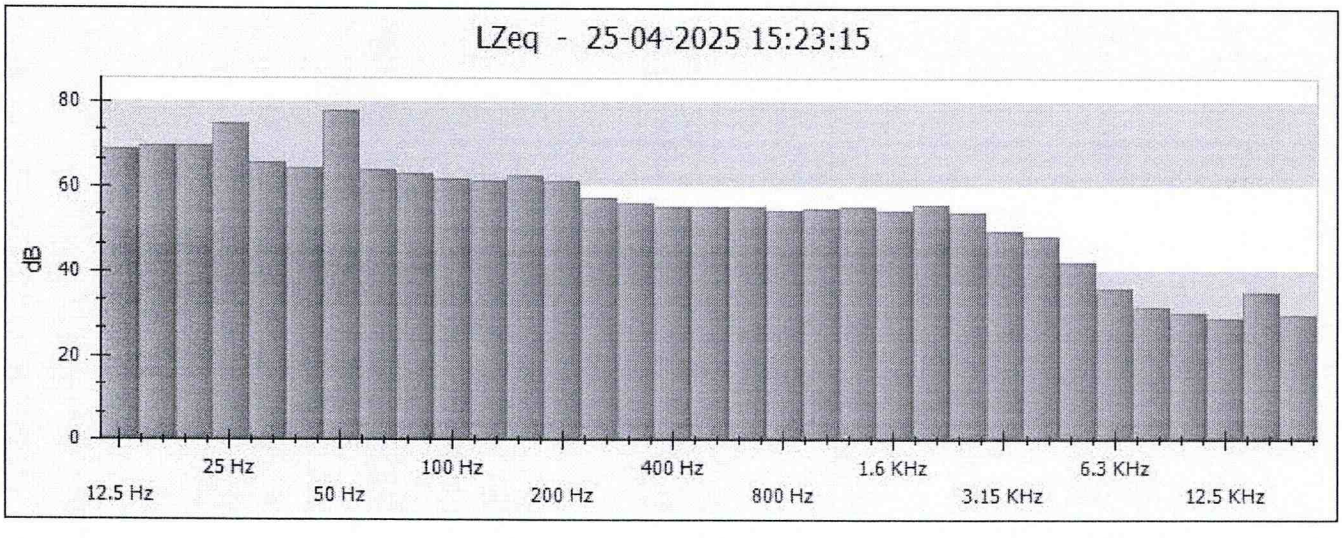

LCFmax - 25-04-2025 15:00:20
dB
0
20
40
60
80
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

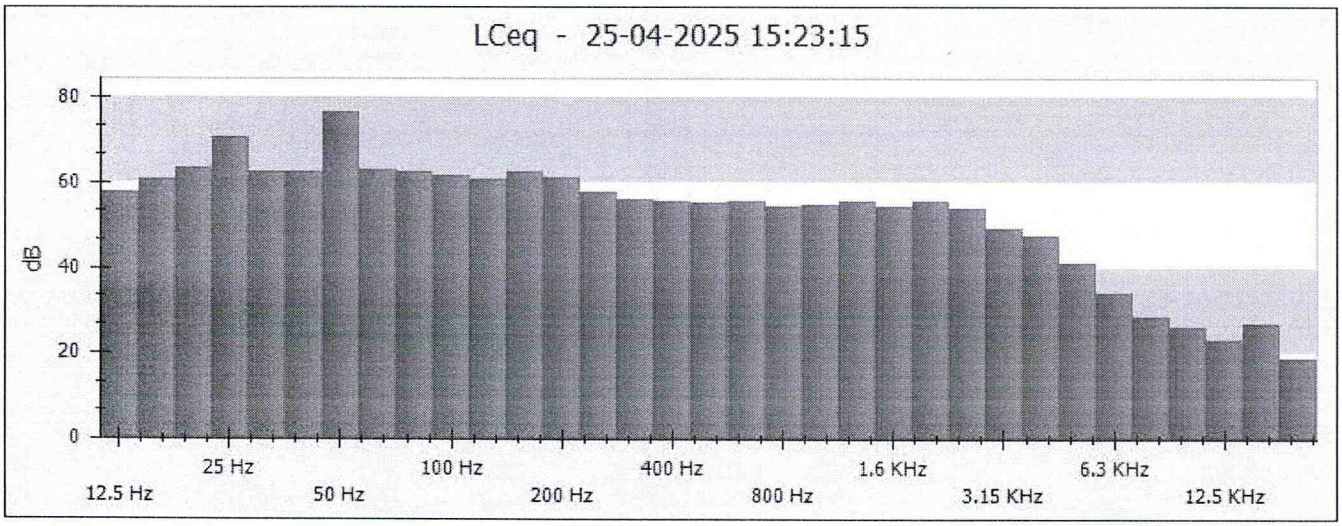

LAFmax - 25-04-2025 15:00:20
dB
0
20
40
60
80
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

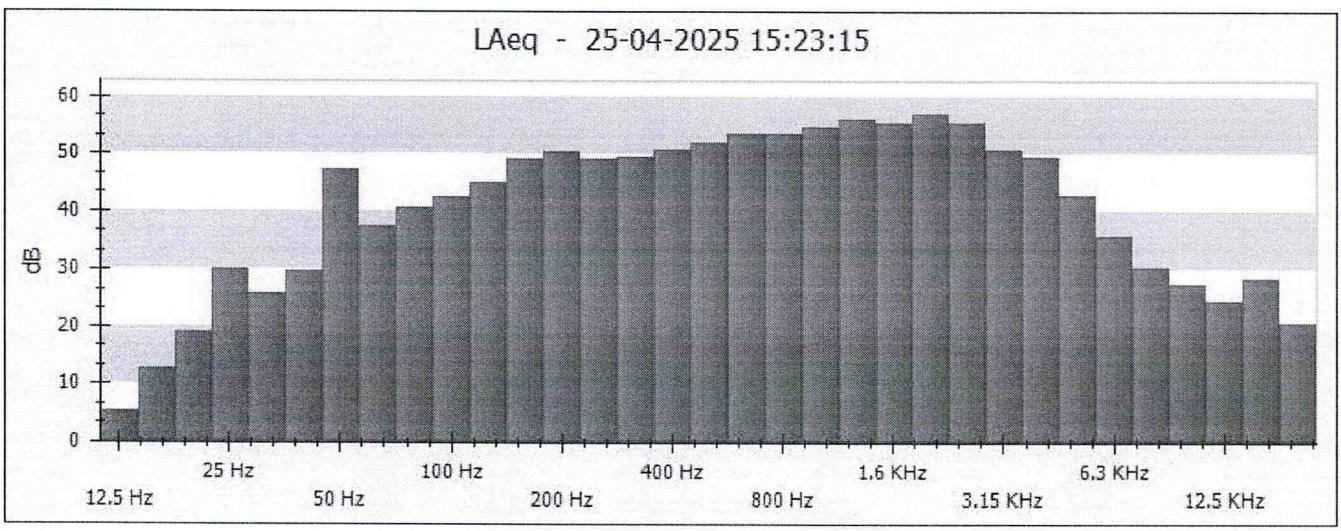
Casella CEL Ltd.

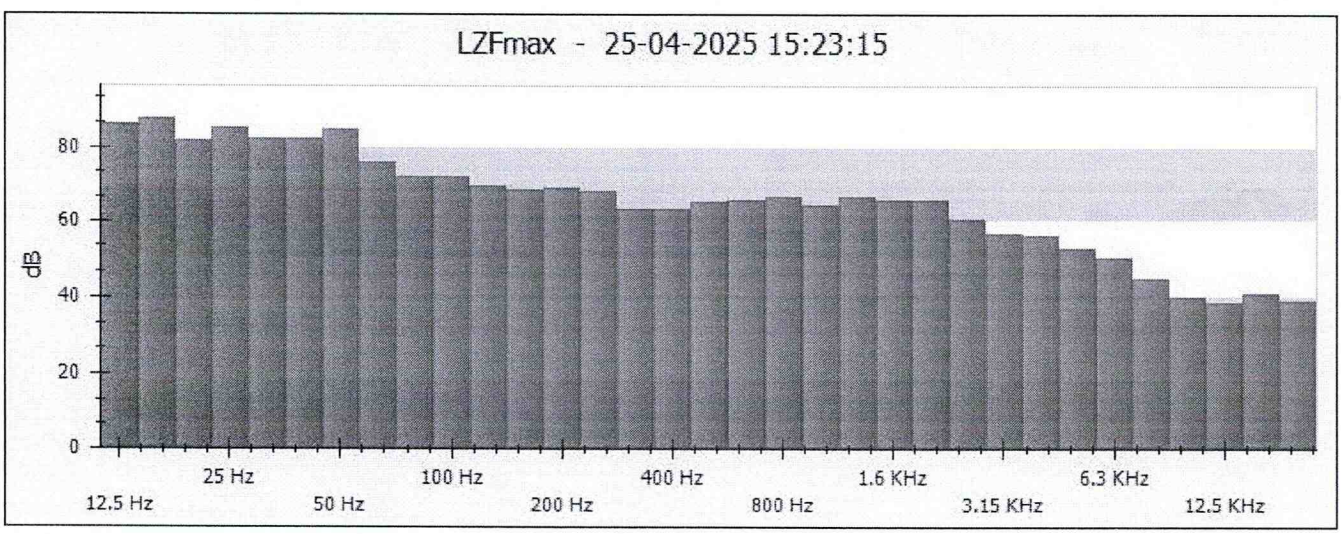
Report On CEL-63X

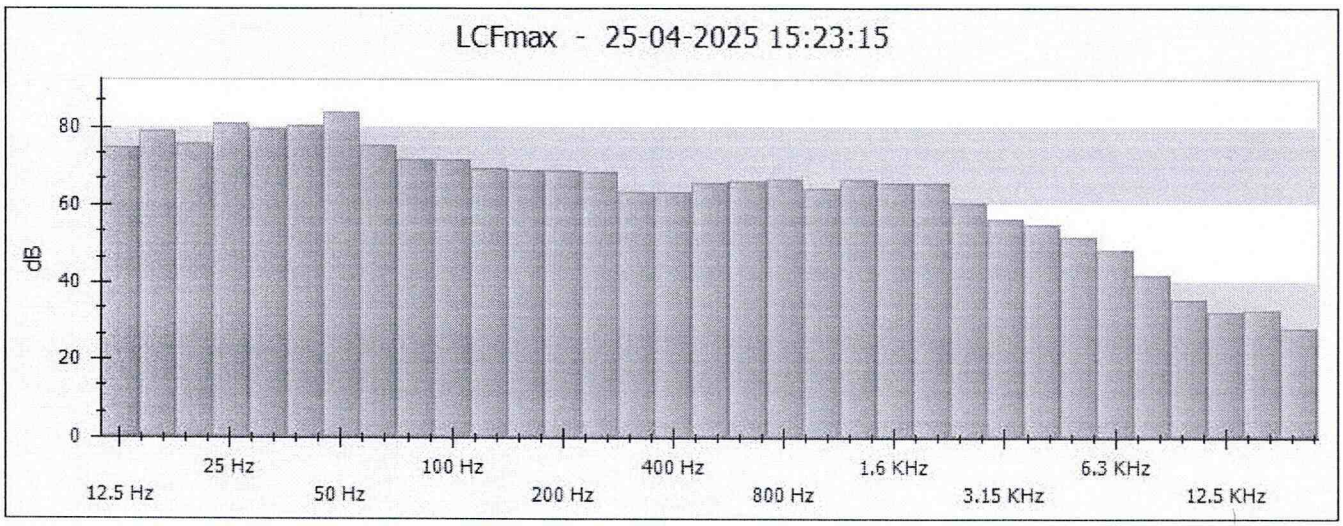
Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 15:23:15
Duration	00:08:30 HH:MM:SS
LAeq	65.4 dB
LCpeak with Time	96.7 dB (25-04-2025 15:24:43)
Lepd(Projected)	65.4 dB
Lex8h(Projected)	65.4 dB
LAFmax with Time	73.5 dB (25-04-2025 15:28:00)
LAImax with Time	77 dB (25-04-2025 15:28:00)
LAFmin with Time	61.9 dB (25-04-2025 15:29:05)
LAImin with Time	62 dB (25-04-2025 15:29:10)
LZeq	83.8 dB
LCeq	78.8 dB
Notes	
LCeq-LAeq	13.4 dB
LAIeq	66.1 dB
LAE	92.5 dB
Response	Free Field
End Date & Time	25-04-2025 15:31:45
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

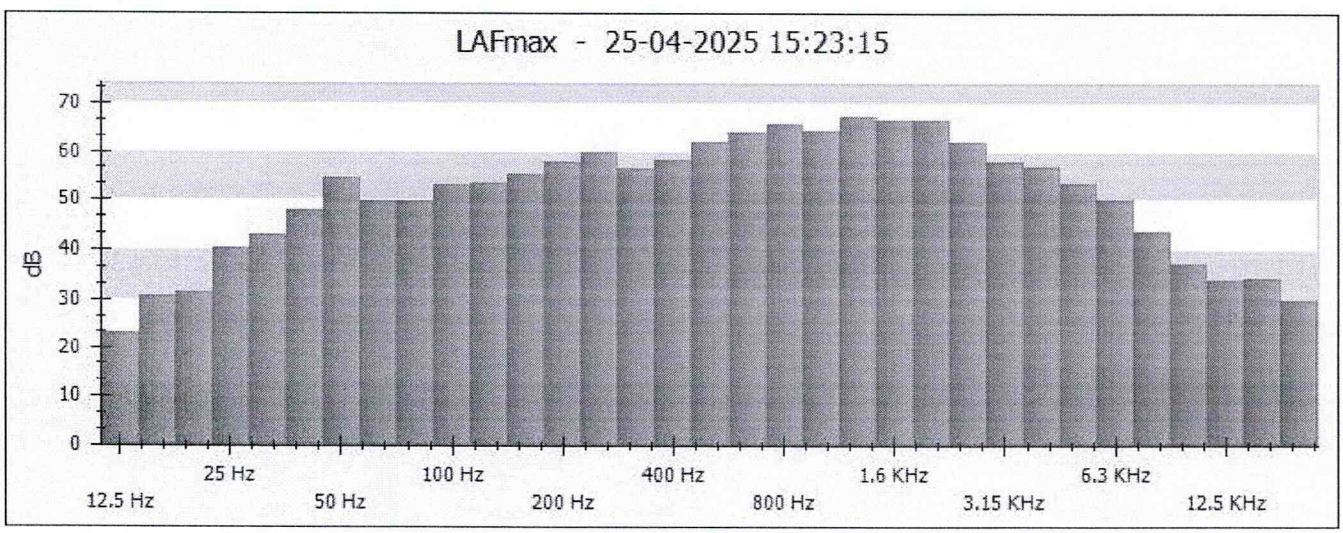



LCeq - 25-04-2025 15:23:15
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LAeq - 25-04-2025 15:23:15
dB
60
50
40
30
20
10
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz


LZFmax - 25-04-2025 15:23:15
dB
80
60
40
20
0
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

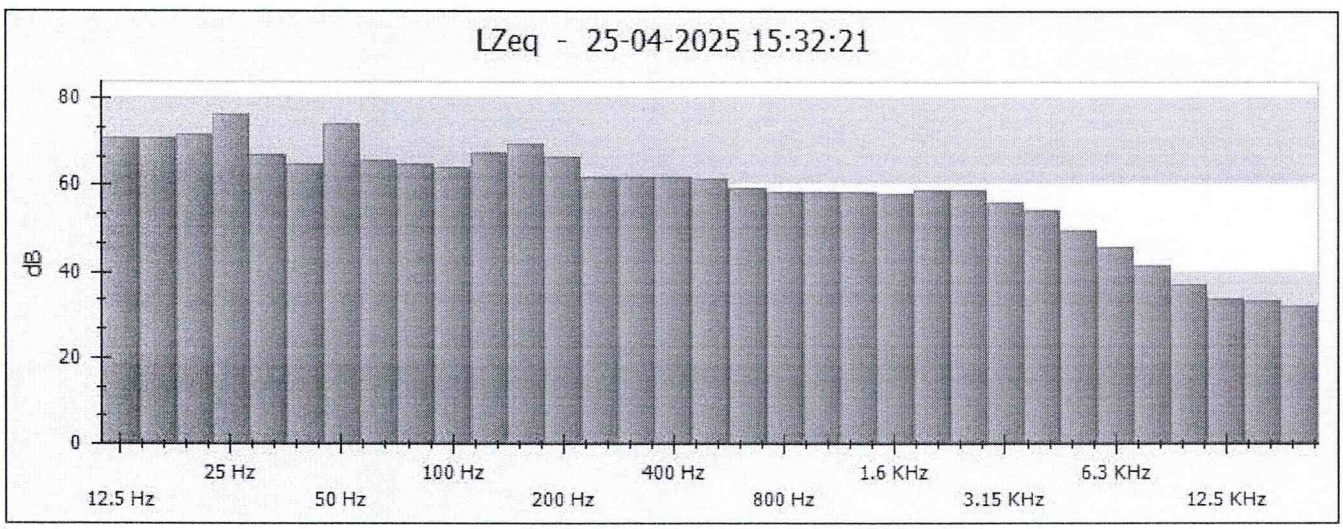

LCFmax - 25-04-2025 15:23:15
dB
0
20
40
60
80
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

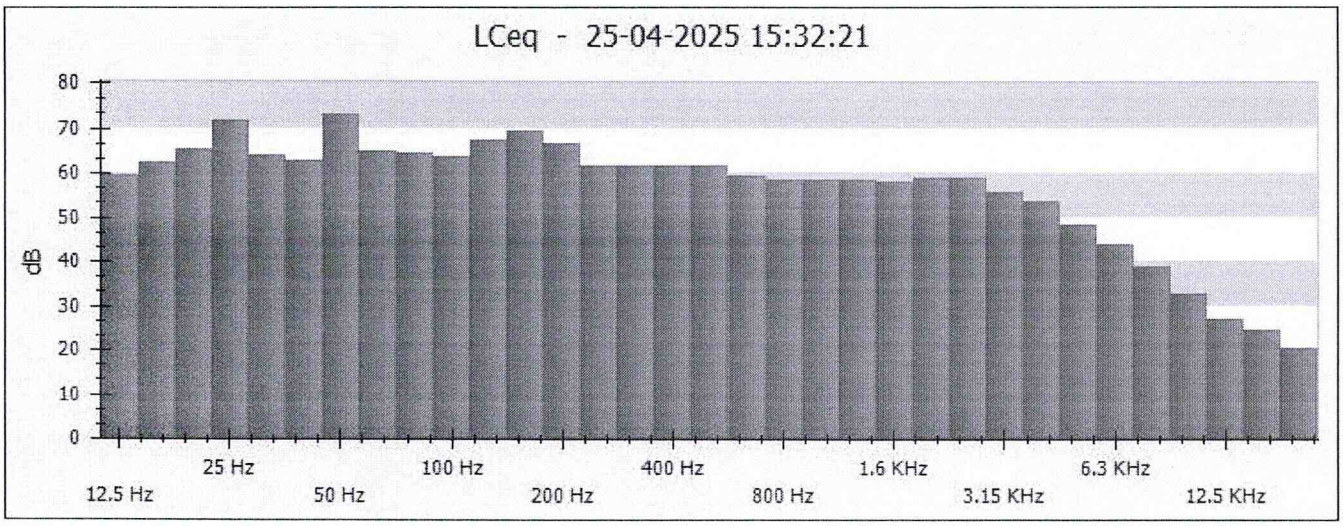

LAFmax - 25-04-2025 15:23:15
dB
0
10
20
30
40
50
60
70
12.5 Hz
25 Hz
50 Hz
100 Hz
200 Hz
400 Hz
800 Hz
1.6 KHz
3.15 KHz
6.3 KHz
12.5 KHz

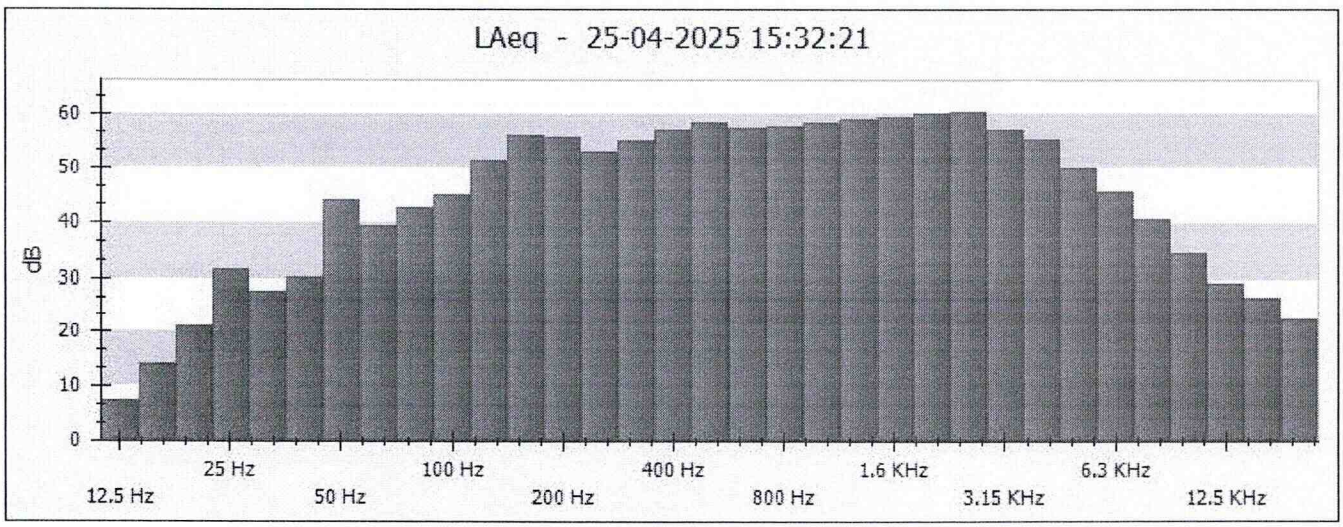
Casella CEL Ltd.

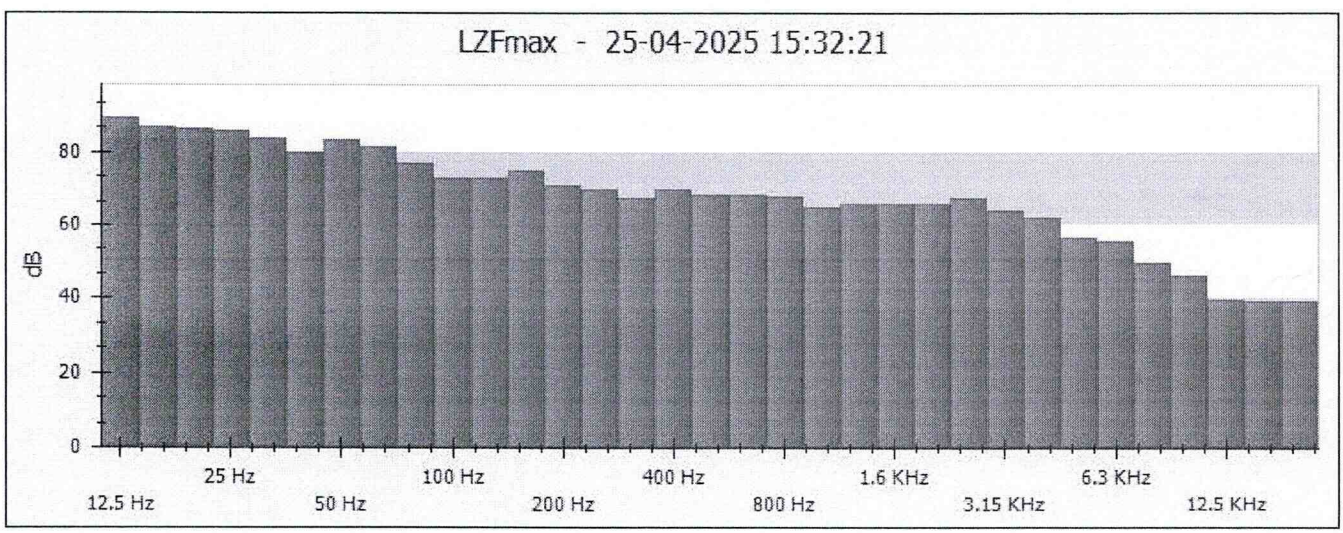
Report On CEL-63X

Instrument Model	**CEL-633C**		
Serial Number	2145551	LCeq-LAeq	9.5 dB
Start Date & Time	25-04-2025 15:32:21	LAleq	70.7 dB
Duration	00:09:24 HH:MM:SS	LAE	97.4 dB
LAeq	69.9 dB	Response	Free Field
LCpeak with Time	98.9 dB (25-04-2025 15:33:19)	End Date & Time	25-04-2025 15:41:45
Lepd(Projected)	69.9 dB	Pause Duration	00:00:00 HH:MM:SS
Lex8h(Projected)	69.9 dB	Calibration (Before) Date	15-03-2025 16:33:43
LAFmax with Time	76.1 dB (25-04-2025 15:37:58)	Calibration (Before) SPL	114 dB
LAImax with Time	78.2 dB (25-04-2025 15:37:58)	Calibration (After) Date	
LAFmin with Time	66.4 dB (25-04-2025 15:35:12)	Calibration Drift	0.0 dB
LAImin with Time	66.8 dB (25-04-2025 15:33:12)	Overload	No
LZeq	85.6 dB	Battery Low	No
LCeq	79.4 dB	Result	Cumulative
Notes			



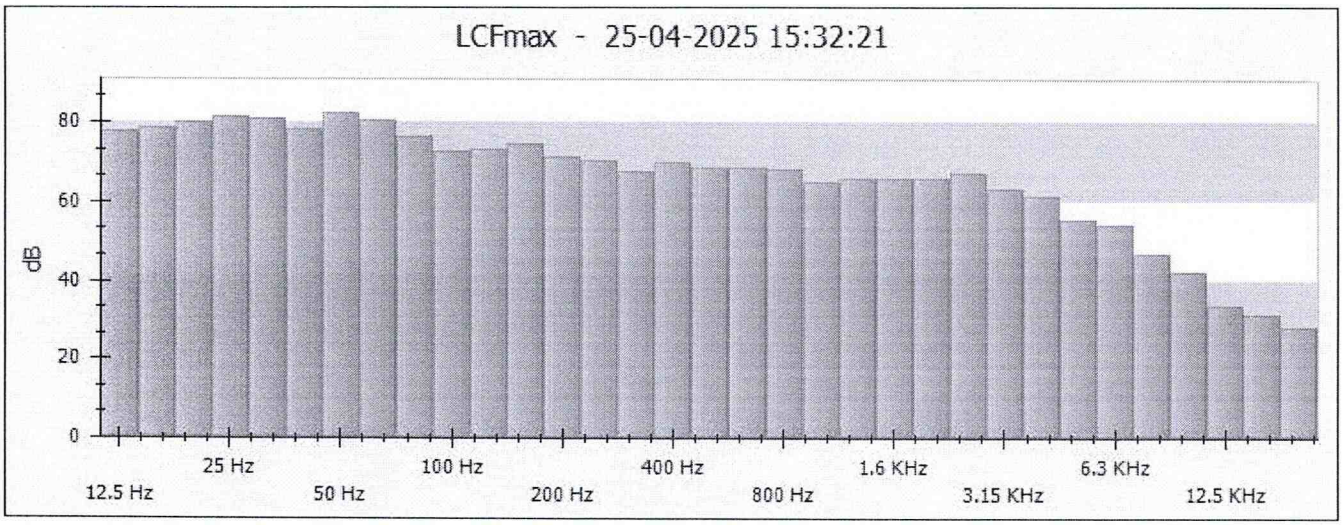

LCeq - 25-04-2025 15:32:21
dB
80
70
60
50
40
30
20
10
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz

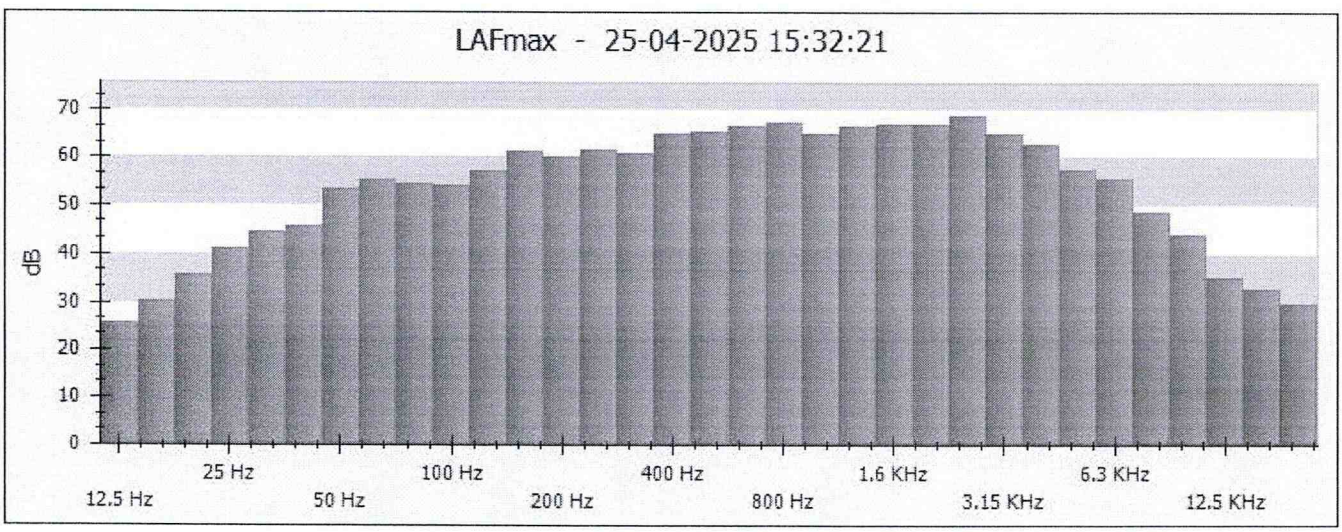

LAeq - 25-04-2025 15:32:21
dB
60
50
40
30
20
10
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz


LZFmax - 25-04-2025 15:32:21
dB
80
60
40
20
0
25 Hz
100 Hz
400 Hz
1.6 KHz
6.3 KHz
12.5 Hz
50 Hz
200 Hz
800 Hz
3.15 KHz
12.5 KHz

Casella CEL Ltd.

Report On CEL-63X

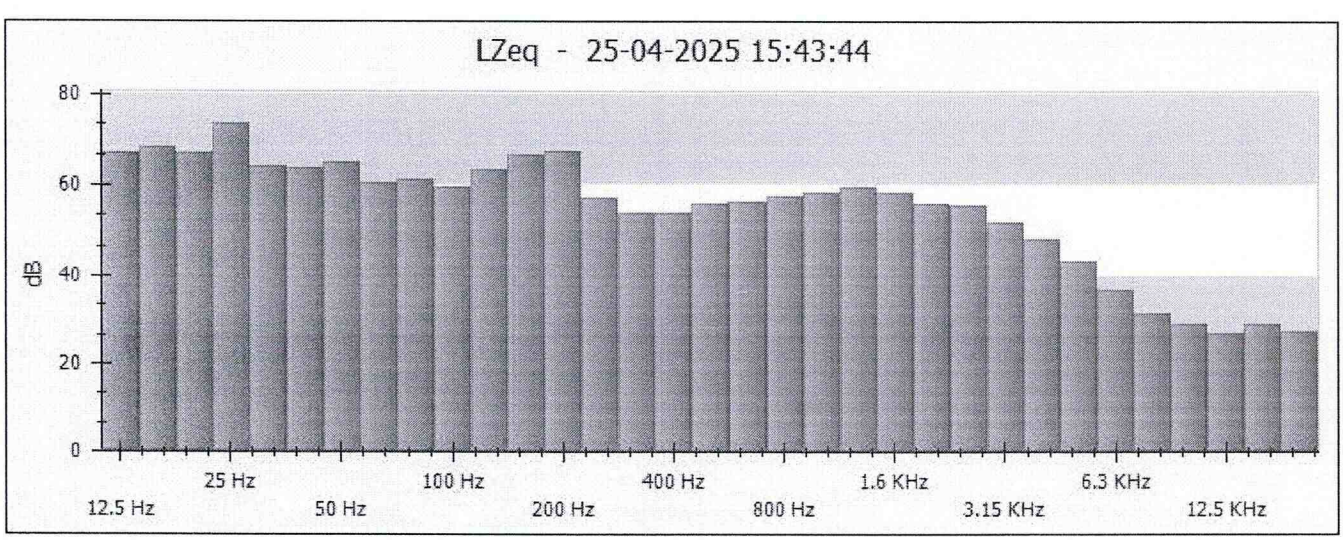


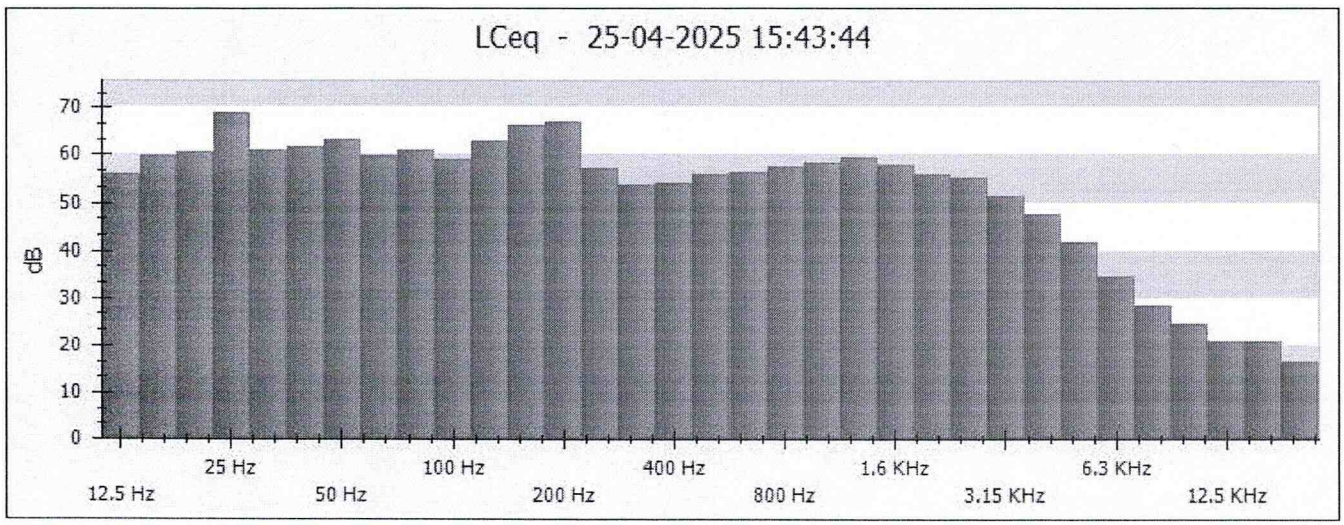


Casella CEL Ltd.

Report On CEL-63X

Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 15:43:44
Duration	00:10:37 HH:MM:SS
LAeq	67.7 dB
LCpeak with Time	98.4 dB (25-04-2025 15:50:59)
Lepd(Projected)	67.7 dB
Lex8h(Projected)	67.7 dB
LAFmax with Time	77.7 dB (25-04-2025 15:47:57)
LAImax with Time	80.9 dB (25-04-2025 15:47:57)
LAFmin with Time	60.9 dB (25-04-2025 15:51:24)
LAImin with Time	61.3 dB (25-04-2025 15:51:24)
LZeq	81.7 dB
LCeq	75.7 dB
Notes	
LCeq-LAeq	8 dB
LAIeq	69.6 dB
LAE	95.8 dB
Response	Free Field
End Date & Time	25-04-2025 15:54:21
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

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dB
70
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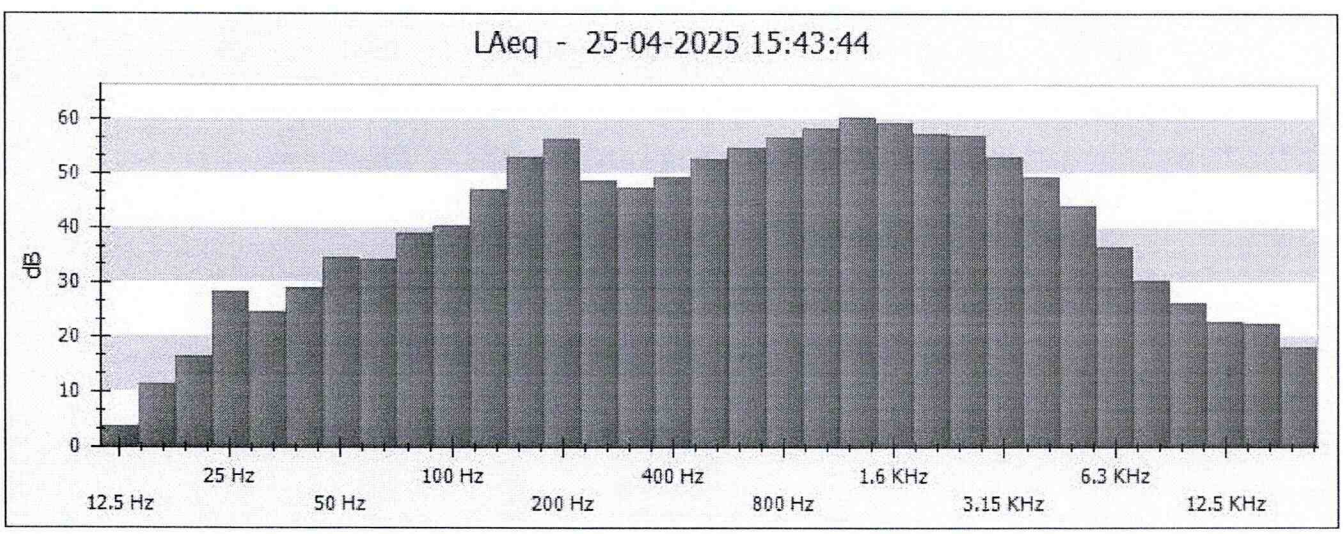
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dB
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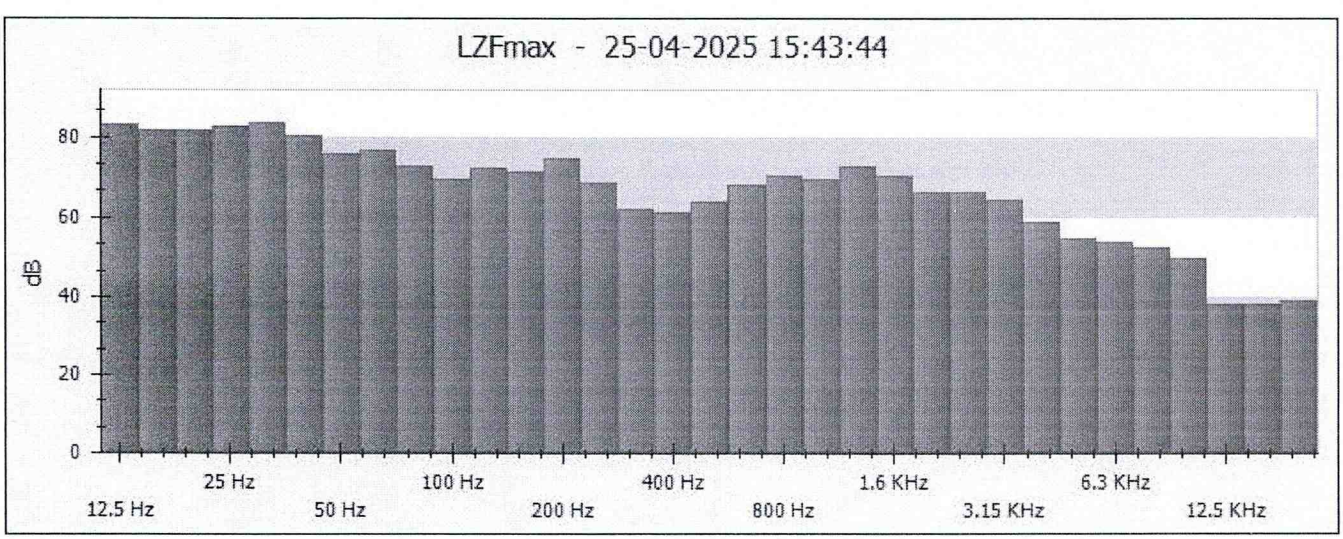
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dB
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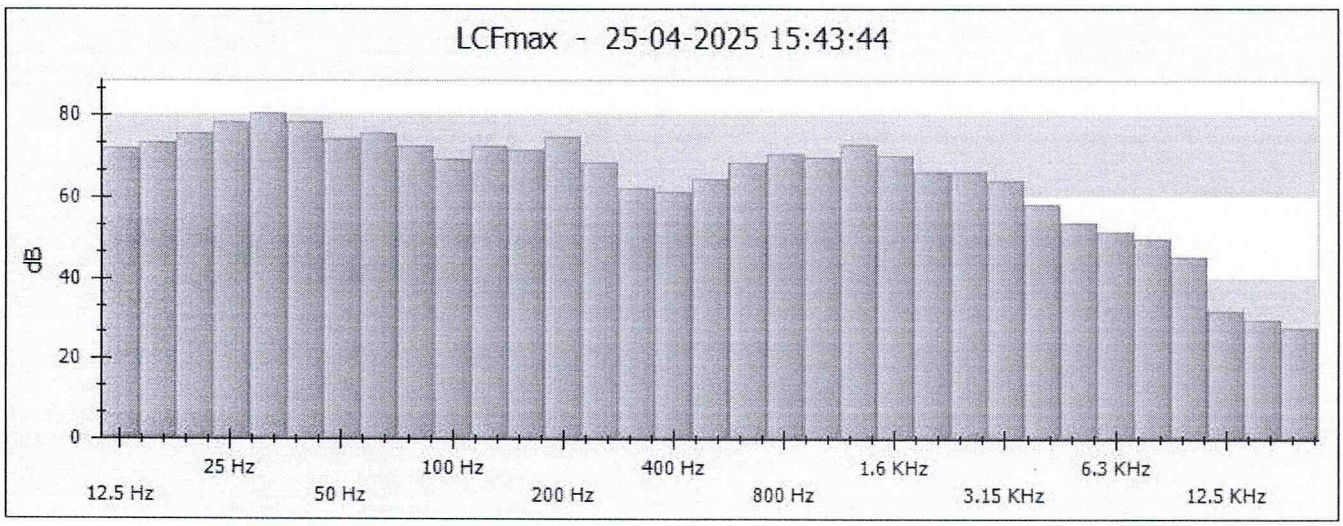
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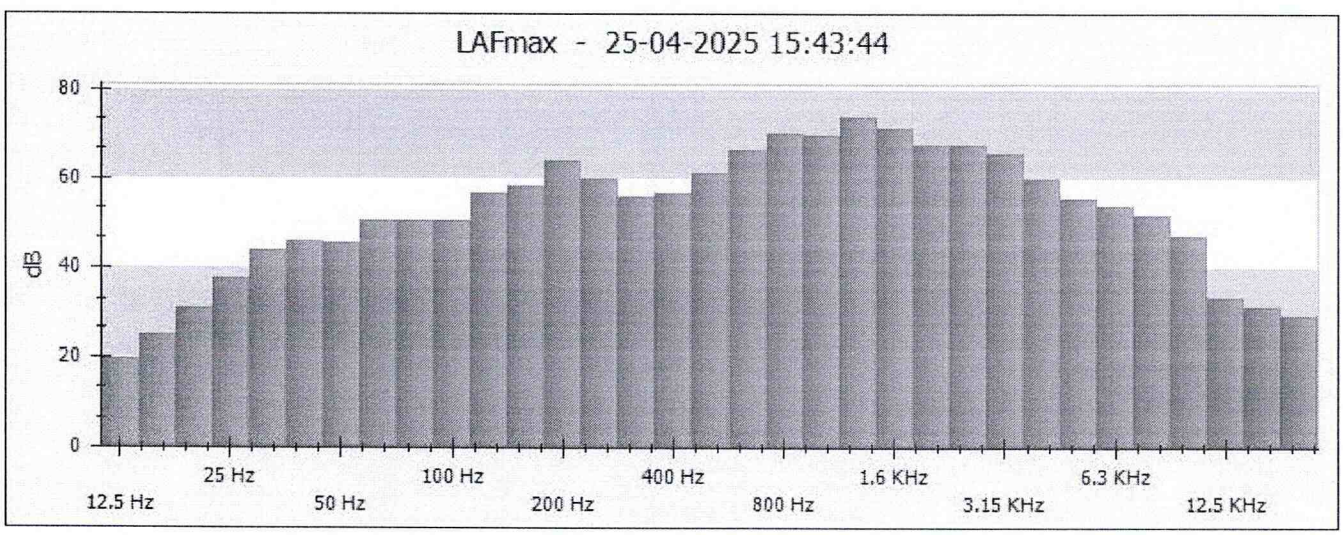
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dB
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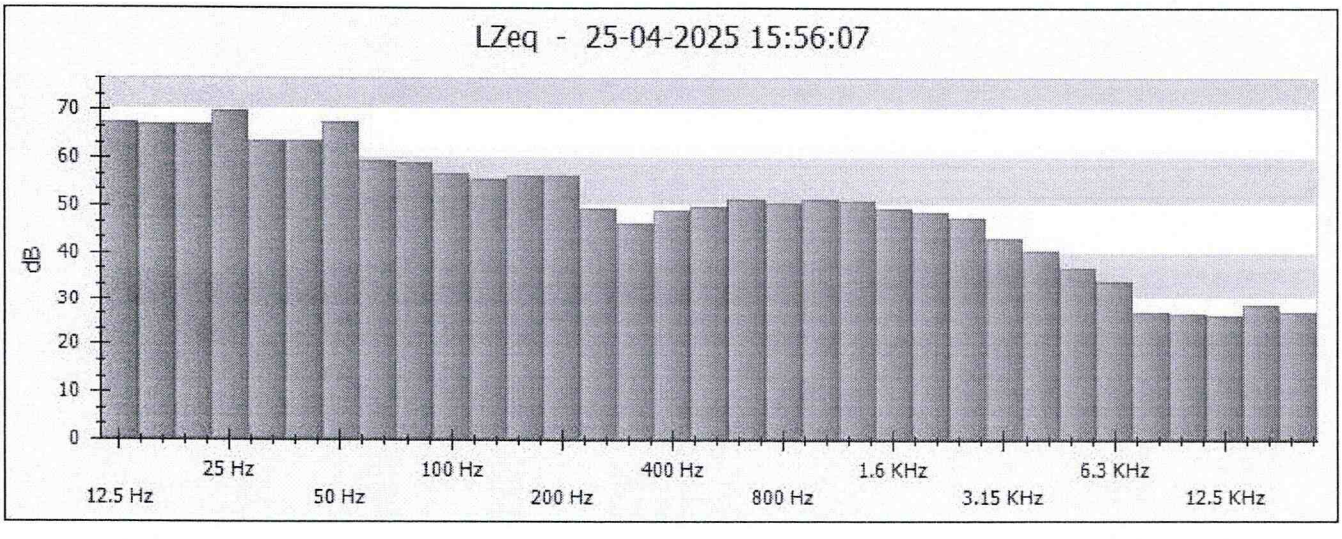
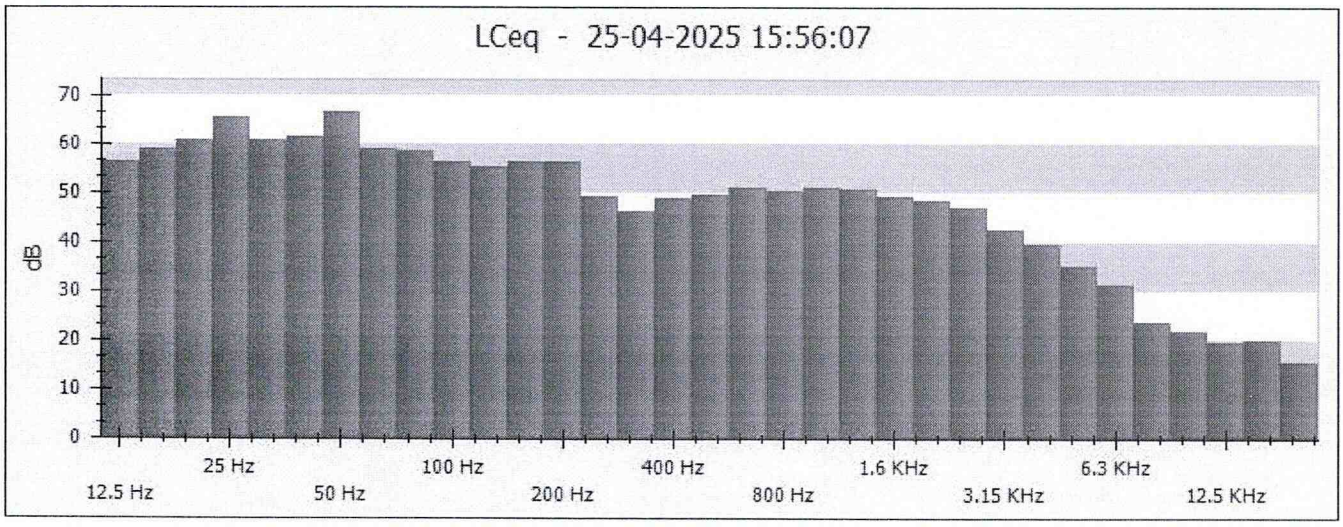
3.15 KHz
6.3 KHz
12.5 KHz

Casella CEL Ltd.

Report On CEL-63X

Instrument Model	**CEL-633C**
Serial Number	2145551
Start Date & Time	25-04-2025 15:56:07
Duration	00:09:43 HH:MM:SS
LAeq	59.8 dB
LCpeak with Time	94.2 dB (25-04-2025 15:58:09)
Lepd(Projected)	59.8 dB
Lex8h(Projected)	59.8 dB
LAFmax with Time	71.4 dB (25-04-2025 15:59:12)
LAImax with Time	72.9 dB (25-04-2025 15:59:11)
LAFmin with Time	54.9 dB (25-04-2025 16:01:14)
LAImin with Time	55.4 dB (25-04-2025 16:01:14)
LZeq	80.8 dB
LCeq	72.5 dB
Notes	
LCeq-LAeq	12.7 dB
LAIeq	61.1 dB
LAE	87.5 dB
Response	Free Field
End Date & Time	25-04-2025 16:05:50
Pause Duration	00:00:00 HH:MM:SS
Calibration (Before) Date	15-03-2025 16:33:43
Calibration (Before) SPL	114 dB
Calibration (After) Date	
Calibration Drift	0.0 dB
Overload	No
Battery Low	No
Result	Cumulative

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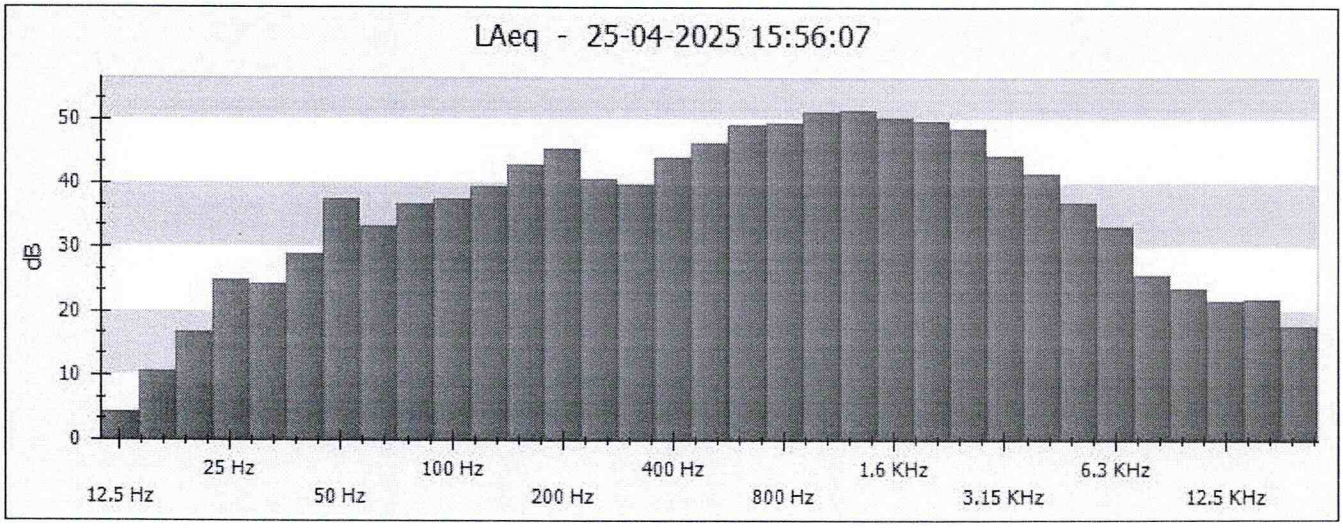
LAeq - 25-04-2025 15:56:07
dB
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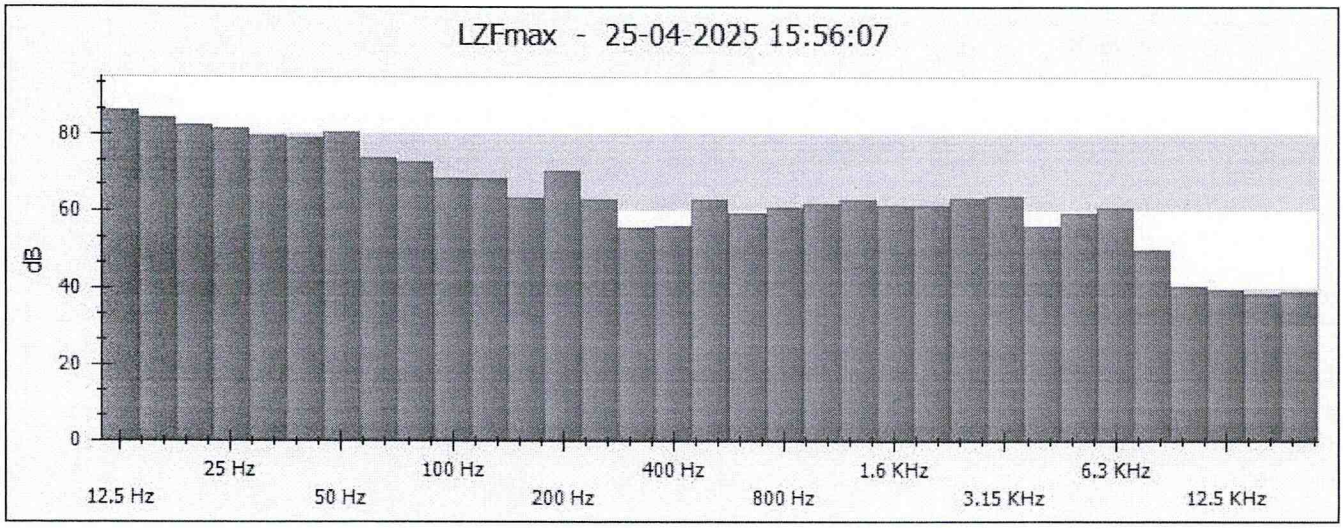
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dB
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6.3 KHz
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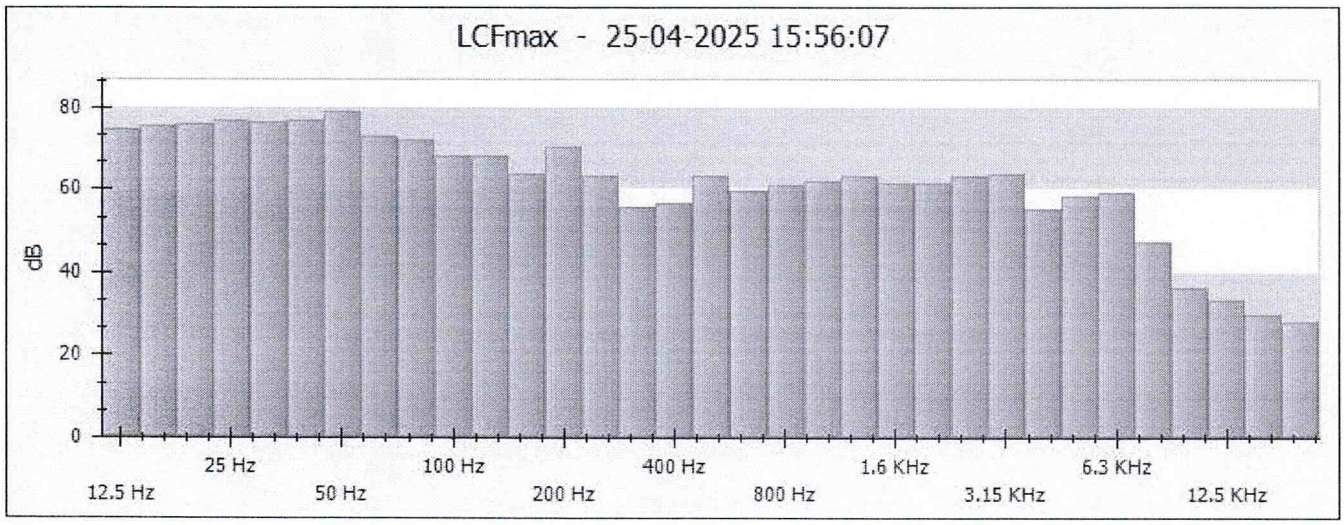
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dB
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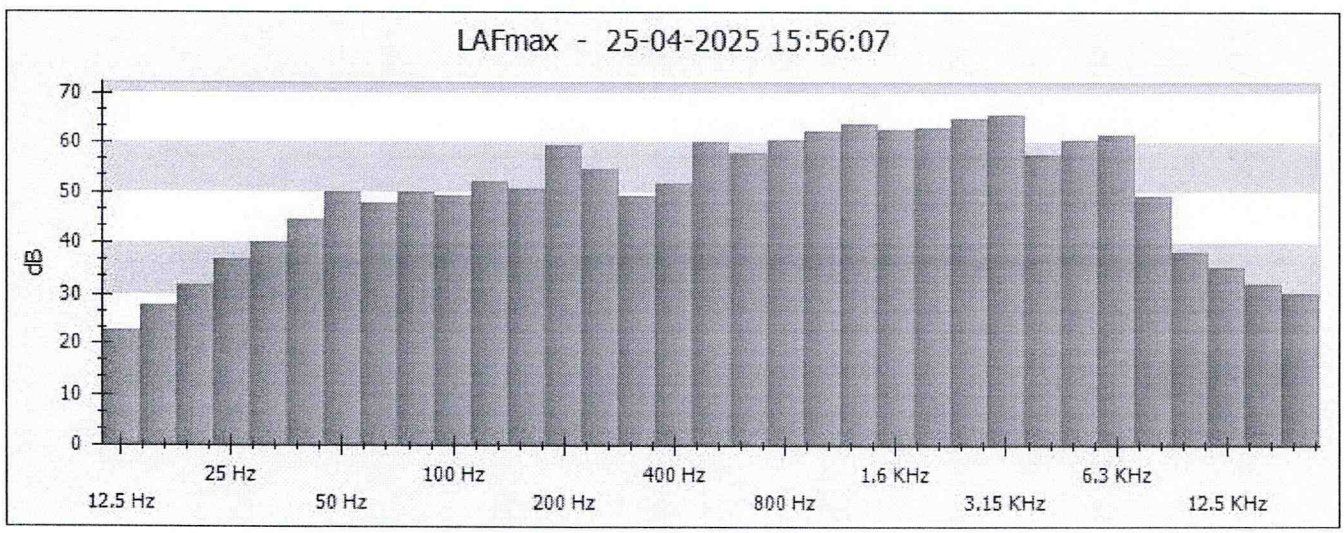
LAFmax - 25-04-2025 15:56:07
dB
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1.6 KHz
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3.15 KHz
12.5 KHz

email

No.: Udyog (Blu)-Laghu-UNA- 848
Office of the Mining Officer, Una
Distt. Una (H.P.)

Una Dated: 09.05.2025

To

The Environmental Engineer ,

HPSPCB Una , District Una H.P.

Subject:- Joint Inspection Report of Stone Crushers located in village Dharampur, Tehsil Haroli, District Una in pursuance of the directions issued by the Hon'ble National Green Tribunal, New Delhi vide order dated 02.04.2025 passed in OA No. 666 of 2024 titled as Om Prakash & Ors. Versus State of HP & Ors.

Sir

It is submitted that two stone crushers are established in village Dharampur:

1. M/s Shree Shree Rudra Stone Crusher and Screening Plant Unit-II (Proprietor: Shri Kapil Sharma, son of Shri Sansar Chand) on Khewat No. 492 min, Khatauni No. 733, Khasra No. 5151 & 5158, land measuring 0-39-19 hectare as per Jamabandi for the year 2017-2018 of Mohal Dharampur, Tehsil Haroli, District Una.

2. M/s Thakur Enterprises Unit-IV (Proprietor: Shri Rajinder Singh, son of Shri Kashmir Singh) on Khewat No. 557, Khatauni No. 803, Khasra No. 5209, 5194, 5164, 5192, 5195, 5163, 5196 and 5191, land measuring 0-88-66 hectare as per Jamabandi for the year 2017-2018 of Mohal Dharampur, Tehsil Haroli, District Una (H.P.).

As per the orders, dated 02.04.2025 passed in OA No. 666 of 2024 titled as Om Prakash & Ors. Versus State of HP & Ors "In the fresh report, the Joint Committee will disclose the source from where the respondents' stone crushers are getting raw materials." The project proponents vide letter dated 09.05.2025 have submitted bills as proof of source of raw material being used in the stone crushers. Scrutiny of the bills reveals that the material has been procured from valid mineral concessions as per the following details:

S. No	Name & address of Stone crusher	Quantity of material procured	Details of stone crusher from where the material is procured.	Details of mineral concession from where the material is procured.
	Sh. Kapil Sharma Prop. M/s Shree Shree Rudra Stone Crusher Unit-II, VPO Dharampur Tehsil Haroli District Una HP	400MT	M/s Shree Rudra Stone Crusher, VPO Oel Tehsil Ghanari District Una HP	Khasra no 4791, 4796, 4797, 4802, 4800, 4801, 4803 Badoh measuring 02-20-22 Hectares falling in mauza & Mohal Badoh Tehsil Ghanari District Una H.P in favour of M/s Shree Rudra Stone Crusher Village & PO Ghanari or the period of 10 years wef 20-07-2024 to 02-08-2033. Environmental clearance vide No HPSEIAA/2022/986 dated 26.06.2024.

	M/s Thakur Enterprises Unit-IV (Proprietor Shri Rajinder Singh son of Kashmir Singh) VPO Dharampur Tehsil Haroli District Una HP	575 MT	M/s Rudra Crusher VPO Basal Tehsil Una District Una (H.P.	Khasra no 2561,2562,2563,2564,2569,2570,2571,2572,2573,2574,2575,2576,2566,2567,2568,2577,25782580,2581 measuring 04-81-31 Hectares falling in mauza & mohal Ispur Tehsil Una District Una H.P in favour of Sh Raman Kumar S/o Sh Dharampal V& PO Ispur Tehsil Una District Una (H.P.) for the period of 10 years wef 26.08.2016 to 25.08.2026 . Environmental clearance vide No HPSEIAA/2015/389-M/s Rudra Stone crusher /2022-820-827 dated 15.02.2023

This is for your information and consideration please.

Yours faithfully

(Neeraj Kant)
Mining Officer,Una
Mobile No +91-9816519502
e.mail: miningofficeruna@gmail.com

Endst. No.: As above _____ dated 09.05.2025

Copy to:

1. The worthy Deputy Commissioner Una District Una for information please.

(Neeraj Kant)
Mining Officer,Una
Mobile No +91-9816519502
e.mail: miningofficeruna@gmail.com

GST No. : 02AXMPS1557M2Z0

Thakur Enterprises

M/s. Thakur Enterprises Unit IV

Office : Head Office : Plot No. 188, Third Floor, Near PNB Bank, Rakkar Colony
Una- Nangal Road, UNA-174303., Teh & Distt. Una (H.P.)
E-mail : thakurunaunit4@gmail.com
Mob. : 78735-10001, 85537-00005
Works : V.P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.

Ref. No.....

Dated 15/05/2025

To

The Environmental Engineer,
HPSPCB Una, District Una H.P.

Subject: Submission of Production Data and Raw Material Source Information as Requested

Respected Sir,

With reference to your directions regarding the production data of our stone crushers, we are hereby submitting the necessary information as directed by the Committee from the date of the Joint Committee's visit until present date.

We wish to inform you that the material to the tune of 575 MT was procured from M/s Rudra stone crudher VPO basal, and material to the tune of 2020 MT was transferred from my own unit i.e M/s Thakur Enterprises unit-II

Date	Particular	Material From	Destination	Qnty. (MT)
29-04-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	150
30-04-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
01-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	100
02-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	100
03-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
04-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
05-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	100
06-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
07-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
08-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	120
09-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
10-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	150
11-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	100
12-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	100
13-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	150
14-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	75
15-05-2025	GSB	Thakur Enterprises Unit-2	Thakur Enterprises Unit-4	125
			Total	**2020**

For M/s Thakur Enterprises

Rajender Singh

Prop.

It is important to note that until date, the granted mining lease area bearing Khasra No 6503/1 measuring 02-95-10 Hectares mauza & mohal Bhadera Tehsil Haroli, District Una H.P could not be operated due to the pendency of the case in the Hon'ble National Green Tribunal. We have been operating within the legal framework available to us, sourcing materials as mentioned above to maintain optimal operations.

Thank you for your kind consideration.

For M/s Thakur Enterprises
Yours faithfully. Rajender Singh
Prop.

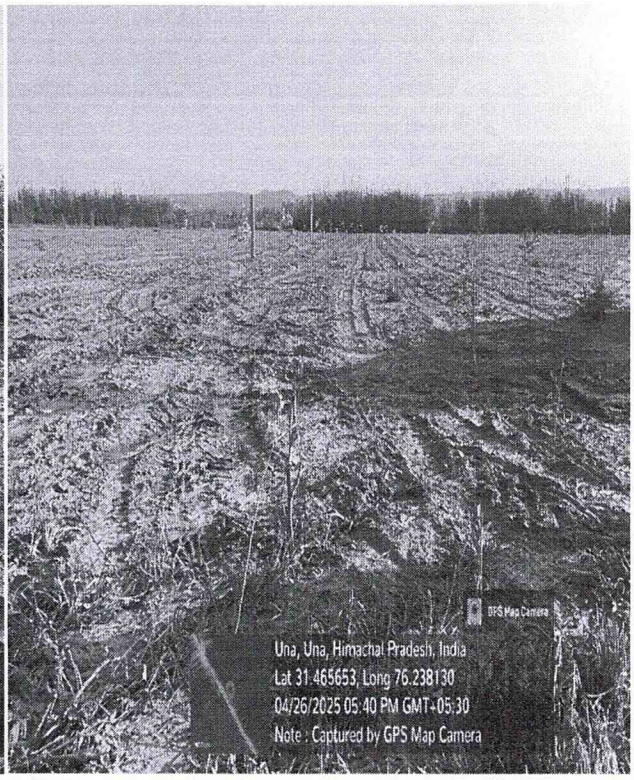
Rajender Singh
Prop M/s Thakur Enterprises-IV
VPO Dharampur Tehsil Haroli District Una H.P

F.R
AEE
JEE-I
JEE-II
16/05/2025

16/05/2025

953
16/05/25


GPS Map Camera
Una, Una, Himachal Pradesh, India
Lat 31.465301, Long 76.237109
04/26/2025 05:48 PM GMT+05:30
Note : Captured by GPS Map Camera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Una, Una, Himachal Pradesh, India
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Note : Captured by GPS Map Camera

GSTIN: 02AFMFS4936E1ZZ

Kapil Sharma: 90144-24829
Ashok Thakur: 96256-78781
Yashpal Thakur: 70188-02576

Shree Shree Rudra Stone Crusher & Screening Plant-Unit 2

VILL. & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

Ref. No.................

Dated..15-05-2025

The Environmental Engineer,
HPSPCB Una, District Una (H.P.)

Subject: Submission of Production Data and Raw Material Source Information as Requested

Respected Sir,

With reference to your directions regarding the production data of our stone crushers, we are hereby submitting the necessary information as directed by the Committee from the date of the Joint Committee's visit until present date.
We wish to inform you that the material to the tune of 400 MT was procured from Shree Rudra Stone Crusher-II, and again the stock to the tune of 500 MT was transferred from M/s Shree Rudra Stone crusher unit-II.

It is important note that until date, the granted mining lease area bearing Khasra no. 5452, 5455/1 measuring 02-93-58 Hectares falling in mauza & mohal Dharampur Tehsil Haroli District Una H.P. could not be operated due to the pendency of the case in the Hon'ble National Green Tribunal. We have been operating within the legal framework available to us, sourcing material as mentioned above to maintain optimal operations.

Thank you for your kind consideration.

F.R
AEE
JEE-II
JEE-III
16/05/2025

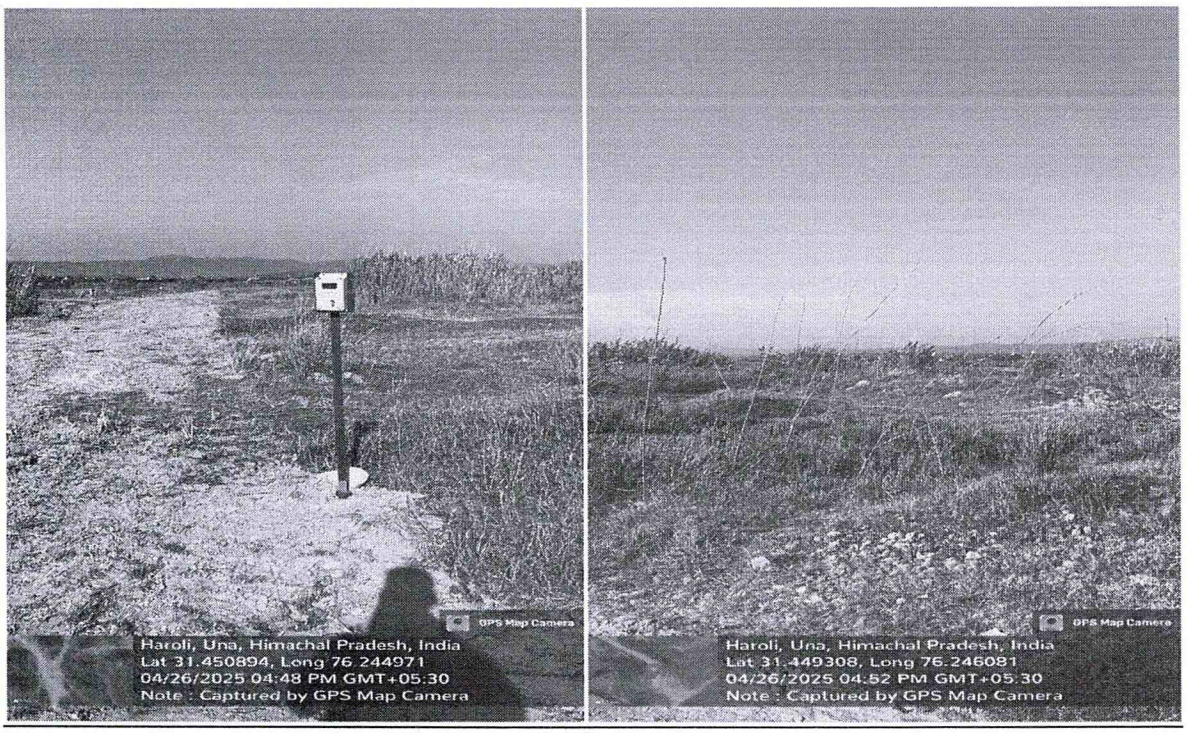
Yours faithfully,

Shree Shree Rudra Stone Crusher & Screening Plant unit-II
VPO Dharampur, District Una H.P.

SHREE SHREE RUDRA STONE CRUSHER & SCREENING PLANT UNIT II
Vill & P.O. Dharampur, Teh. Haroli, Distt. Una (H.P.)

252
16/05/25

16/05/2025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Note : Captured by GPS Map Camera
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Haroli, Una, Himachal Pradesh, India
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